

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE - CHENNAI.

Appeal No. 79 of 2022 (SZ)

In the matter of:

Tumkunta Narsa Reddy & Ors

..... Appellants (S)

Versus

SEIAA, Telangana and others

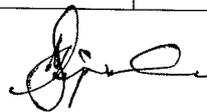
..... Respondent(S)

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Place: CHENNAI

Date: 20/8/2024


S. Rajasekar, Advocate

MoEF&CC

COUNSEL FOR RESPONDENT - 2

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE – CHENNAI**

Appeal No. 79 of 2022 (SZ)

In the matter of:

Tumkunta Narsa Reddy & Ors Appellants (S)

Versus

SEIAA, Telangana and others Respondent(S)

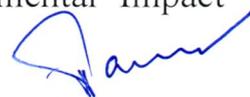
MOST RESPECTFULLY SHOWETH:-

I, Sh. Tarun kathula, working as Director/Scientist 'F' in the Ministry of Environment, Forest and Climate Change (MoEF&CC) having office at Hyderabad, Telangana State, do hereby solemnly affirm and state as under:

1. That I, in the capacity of Director/Scientist 'F' in the MoEF&CC, I am fully conversant with facts of the case and competent to swear this affidavit on behalf of the MoEF&CC.

2. That the present appeal has been filed against the grant of Environmental Clearance (EC) dated 29.07.2022 by the State Environment Impact Assessment Authority (SEIAA), Telangana to the Respondent No.3 i.e., Telangana State Industrial Infrastructure Corporation Ltd (TSIIC) for setting up of Industrial Park/Estate at Wargal Mandal, Siddipet District, Telangana. It was also alleged by the appellant that the SEIAA has failed to understand that the project is an establishment of Industrial Park, which falls under the Category A of Item 7(c)

"Industrial Estate/Park/Complex of the schedule to the Environmental Impact



Tarun Kathula

Director/Scientist 'F' (C)
Integrated Regional Office,
Ministry of Environment Forest and Climate Change
Aranya Bhavan, Hyderabad, Telangana-500 004.

Assessment (EIA) Notification, 2006. However, in the instant matter, SEIAA has appraised project under the wrong category i.e., BI of Item 8(b) "Township and area Development of the schedule to the EIA Notification, 2006.

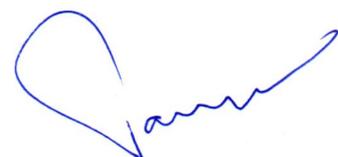
3. That the instant application has been filed by the appellant with the following prayer:

"a. Set aside the EC dated 29.07.2022 issued by the SEIAA Telangana.

b. Direct the Respondent No.2 i.e. MoEF to initiate action against the consultant for the intentional suppression of facts and plagiarism."

4. That on the above allegation, this Answering Respondent (i.e.MoEF&CC) had requested the Regional Office, Hyderabad to conduct a site inspection of the project in question w.r.t the area of land acquired for the aforesaid project. Accordingly, the site inspection was conducted on 25.04.2023. Based on the findings of the IRO, Hyderabad, affidavit was filed before the Hon'ble Tribunal.

5. That on the basis of the affidavit filed by the answering respondent (Ministry), the Hon'ble Tribunal vide its order dated 17.10.2023 has directed the Answering respondent to take appropriate action w.r.t the violation or concealment of facts committed by the Project Proponent (PP). In compliance to the aforesaid direction, Show Cause notices were issued on 01.11.2023 to EIA Consultant M/s Sri Sai Manasa Nature Tech Pvt. Ltd. and M/s Telangana State Industrial Infrastructure Corporation Ltd. (TSIIC) for Special Food Processing Park under section 5 of the EP (Act), 1986 respectively. Accordingly, replies dated 28.11.2023 and 15.04.2024 had received from TSIIC and EIA Consultant respectively.



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6. That, again a letter dated 26.04.2024 was issued to the RO, Hyderabad for further crosschecking and verifying the facts provided by PP and EIA Consultant. Accordingly, again the inspection was conducted on 11.07.2024 by the Regional office, Hyderabad. The following observation and conclusion are made during the site visit:

“Observation: i. As per two notifications of the Government of Telangana dated 22.07.2021 and 08.12.2021 the proposed land acquisition was for a Special Food Processing Zone (SFPZ)/Industrial Park for an area of total 523.93.3 ha, comprising 393.3 ha in Wargal village and 131.07 ha in Mulugu.

ii. PP's reply to the show cause notice letter dated 28.11.2023, issued by MoEFCC, provides the details of the land handed over to the TSIIC in all the Sy. Nos 845, 1209, 1266, 1495, 1510 (Wargal), and 557 (Mulugu) in the form of 'Panchanamas,'.The copies of Panchanamas provided by PP. However, Panchanamas is a continuous process till the complete land is handed over to the PP as notified in the above-mentioned notifications.

iii. During the site visit, it was also observed that no forest land was involved in the project site.

iv. PP, in reply to the show cause notice, claims these are two different projects, as the notifications are given separately and should be treated as separate projects. The area of Wargal village is only 393.3 ha, and 131.07 in Mulugu village, so each project, if considered independently, is below 500 ha. However, the notification of Wargal is meant for the Industrial Park, and the notification of Mulugu villages is intended for the Special Food Processing Zone (SFPZ), which are adjacent to each other and PP has obtained EC dated 02.07.2022 for establishing SFPZ in two Sy.Nos of Wargal Village out of 5 Sy.Nos. Therefore, the project is considered as one project.

Upon examining the EIA Consultant's reply to MoEFCC show cause notice,



Tarun Kathula

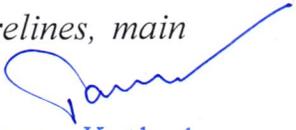
Director/Scientist 'F' (C)
Integrated Regional Office,
Ministry of Environment Forest and Climate Change
Aranya Bhavan, Hyderabad, Telangana-500 004.

it was observed that the EIA Consultant supported PP in the environmental clearance process for Wargal village Sy.nos 1495 and 1510 for an area of 188.65 ha. After detailed deliberations held in the State Level Expert Appraisal Committee (SEAC) and State Level Environment Impact Assessment Authority (SEIAA), EC was granted to PP under Category 8(b) of the EIA 2006 notification, which indicates “township and area development.”

vi. It is also observed in the EIA Consultant's reply to MoEFCC that SEAC/SEIAA issued ToR under the 7 (c) category with an area of extent 188.65 Ha. Later, SEAC directed TSIIC to withdraw the ToR from the 7 (c) category and to process the EIA Notification under 8 (b) in 2006. An undertaking was given by TSIIC stating that there are no category A and B units in the project area.. Thus, SEIAA considered said project under 8(b) Township and area development’ and deliberate discussions and granted EC. During the inspection held last year in April 2023, PP could not complete the boundary demarcation (panchanama) for the remaining Sy. No in Wargal and Mulugu. However, PP has now provided the details of demarcated boundaries on the ground in the remaining Sy.nos 845, 1209, 1266 in Wargal, and 557 in Mulugu as per the Panchanamas land handed over to TSIIC and also provided the details of lands deducted in six survey numbers which TSIIC does not require such as schools, high-tension wirelines, main roads, irrigation canals, sports areas, temples, village habitation, etc.

Conclusion: PP intended to set up a “Special Food Processing Zone” in both Wargal and Mulugu villages, and the conclusion concerning the area (size) of the project is as follows:

"As per the panchanama shared by PP in reply to the show cause notice, the total land handed over to TSIIC by the Government of Telangana in all six Sy. Nos (845, 1209, 1266, 1495, 1510, and 557) is only 450.04 ha (below 500 ha). This is almost identical to the KML file provided by PP on 3rd July 2024 (with a deviation of + 17 ha), which is less than 500 ha. However, PP (TSIIC) deducted the land meant for schools, high-tension wirelines, main


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roads, irrigation canals, sports areas, temples, village habitation, etc., while revising the KML file. Officially, PP is still the owner of that land as per the initial notifications dated 22.07.2021 and 08.12.2021, which accounts for a total area of 523.93 ha as PP could not provide any documentary evidence or notifications revising the areas (size) of land holding in Wargal and Mulugu villages.

Nevertheless, it is pertinent to inform that, as indicated in Paragraphs 5 (vi) and (vii) above, PP has already given an undertaking to SEIAA that there are no category A and B units in the project. Therefore, the project is automatically treated as a B1 category, which has to be appraised under 8 (b) 'Township and area development.' As per the EIA Notification, 2006, if the area is less than 500 ha but contains a building and construction project > 20,000 sq.m. and/or a development area more than 50 ha, it will be treated as an activity listed at serial no. 8 (a) or 8(b), as the case may be. The proponent stated that the project under question is a Special Food Processing Park that does not house any category A or B type of industries. Accordingly, SEIAA considered the aforesaid project under the 8(b) category."

A copy of Inspection Report is annexed as Annexure-R/1.

7. It is submitted that the present affidavit may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate Order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.

8. That other/ancillary issues raised in the application under reply do not pertain to the answering respondent. The Answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings.



DEPONENT

Tarun Kathula
Director/Scientist 'F' (C)
Integrated Regional Office,
Ministry of Environment Forest and Climate Change
Aranya Bhavan, Hyderabad, Telangana-500 004.

VERIFICATION

Verified at Hyderabad on 20th day of August, 2024 that the contents of the above affidavit are correct to my knowledge and belief based on official records and nothing material has been concealed therefrom.



DEPONENT

Tarun Kathula
Director/Scientist 'F' (C)
Integrated Regional Office,
Ministry of Environment Forest and Climate Change
Aranya Bhavan, Hyderabad, Telangana-500 004.

**SITE INSPECTION REPORT OF SUB-OFFICE, MOEFCC, HYDERABAD,
CONCERNING APPEAL NO. 79 OF 2022, TITLED TUMKUNTA NARSA REDDY
AND ORS. VS. SEIAA, TELANGANA, IS PENDING BEFORE THE HON'BLE NGT
SZ, CHENNAI, CONDUCTED ON 11th JULY 2024**

Ministry of Environment, Forest and Climate Change (MoEFCC) letter No. F.No. IA3-3/146/2016-IA. III dated 26th April 2024, enclosing the Telangana State Industrial Infrastructure Corporation (TSIIC/Project Proponent (PP) letter dated 28.11.2023 (**Annexure 1**), which is a reply to the MoEFCC show cause notice dated 01.11.2023 (**Annexure 2**) and M/s Sri Sai Manasa Nature Tech Pvt Ltd (EIA Consultant) letter dated 29.11.2023 and 15.04.2024 addressed to MoEFCC (**Annexure 3**), which is a reply to MoEFCC show cause notice dated 01.11.2023 (**Annexure 4**), has been sent to the MoEFCC Sub-Office, Telangana, and requested to cross-check and verify the facts concerning the area (size) of the project in question. Earlier, the Sub-Office of MoEFCC in Hyderabad conducted a Site Inspection on 28.04.2023 (**Annexure 5**), based on which MoEFCC issued show-cause notices to PP and the Environment Consultant.

2. To cross-check and verify the facts concerning the **area (size)** of the project in question, PP was asked to provide the latest KML files during the site inspection held on 14th May 2024. PP has delayed giving a revised KML file due to General Elections and Election Duty for the State Government Employees. However, PP provided the latest KML file on 3rd July 2024.

3. Meanwhile, the Ld Advocate Counsel to MoEFCC has requested a report on ongoing works by 15th July 2024 and a file affidavit by the next hearing date on 1st August 2024. Therefore, a site inspection was conducted on 11th July 2024, and ongoing works were reported to Hon'ble NGT (SZ) through the Ld Advocate Counsel. (**Annexure 6**).

4. During the inspection, it was also found that out of 120 units in Survey No. 1495 and 1510 (Wargal), where SEIAA has granted EC, around 35 units were allocated to various firms/industries by PP, of which the following five allocated firms are undergoing construction activity as below:

- i. Plot no. 1 Mahadev Agro Mills Pvt Ltd.
- ii. Plot no .91, 92, 93/2,98,100/2 - Sri Ramanjaneya Agro-industries
- iii. Plot no. 94, 95, 96, 97 M/s Rajendra feeds

- iv. Plot no.120 M/s Minali medicinal plants
- v. Plot no. 51 & 52 RMJ Veritable products

5. Based on the site inspection held on 11th July 2024 and upon examining the reply of TSIIC and EIA Consultant on the **area (size)** of the “Special Food Processing Zone” (SFPZ), the following observations are made:

- i. As per two notifications of the Government of Telangana dated 22.07.2021 (for Wargal village at **Annexure 7**) and 08.12.2021 (for Mulugu village at **Annexure 8**), the proposed land acquisition was for a Special Food Processing Zone (SFPZ)/Industrial Park for an area of total 523.93.3 ha, comprising 393.3 ha in Wargal village and 131.07 ha in Mulugu.
- ii. PP's reply to the show cause notice letter dated 28.11.2023, issued by MoEFCC, provides the details of the land handed over to the TSIIC in all the Sy. Nos 845, 1209, 1266, 1495, 1510 (Wargal), and 557 (Mulugu) in the form of ‘Panchanamas,’ as indicated in the table on **Page 3 (Annexure 1)**; the copies of Panchanamas provided by PP are placed for record at **Annexures 9 and 10**. However, Panchanamas is a continuous process till the complete land is handed over to the PP as notified in the above-mentioned notifications.
- iii. During the site visit, it was also observed that no forest land was involved in the project site.
- iv. PP, in reply to the show cause notice, claims these are two different projects, as the notifications are given separately and should be treated as separate projects. The area of Wargal village is only 393.3 ha, and 131.07 in Mulugu village, so each project, if considered independently, is below 500 ha. However, the notification of Wargal is meant for the Industrial Park, and the notification of Mulugu villages is intended for the Special Food Processing Zone (SFPZ), which are adjacent to each other and PP has obtained EC dated 2nd July 2022 for establishing SFPZ in two Sy.Nos of Wargal Village out of 5 Sy.Nos. Therefore, the project is considered as one project.

- v. Upon examining the EIA Consultant's reply to MoEFCC show cause notice, it was observed that the EIA Consultant supported PP in the environmental clearance process for Wargal village Sy.nos 1495 and 1510 for an area of 188.65 ha. After detailed deliberations held in the State Level Expert Appraisal Committee (SEAC) and State Level Environment Impact Assessment Authority (SEIAA), EC was granted to PP under Category 8(b) of the EIA 2006 notification, which indicates “township and area development.” A copy of the EC dated 2nd July 2022 is in **Annexure 11**.
- vi. It is also observed in the EIA Consultant's reply to MoEFCC that SEAC/SEIAA issued ToR under the 7 (c) category with an area of extent 188.65 Ha. Later, SEAC directed TSIIC to withdraw the ToR from the 7 (c) category and to process the EIA Notification under 8 (b) in 2006. An undertaking was given by TSIIC stating that there are no category A and B units in the project area (**Annexure 12**). Thus, SEIAA considered said project under 8(b) Township and area development’ and deliberate discussions and granted EC.
- vii. The details of Schedule 7 (c) and 8 (b) mentioned in EIA Notification 2006 are as below:

7(c)	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	“General as well as special conditions shall apply. Note: 1. Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance. 2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mts. And or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be.”
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

viii. During the inspection held last year in April 2023, PP could not complete the boundary demarcation (panchanama) for the remaining Sy. No in Wargal and Mulugu. However, PP has now provided the details of demarcated boundaries on the ground in the remaining Sy.nos 845, 1209, 1266 in Wargal, and 557 in Mulugu as per the Panchanamas land handed over to TSIIC and also provided the details of lands deducted in six survey numbers which TSIIC does not require such as schools, high-tension wirelines, main roads, irrigation canals, sports areas, temples, village habitation, etc., placed in **Annexure 13**.

6. The Survey No wise land deductions in Wargal and Mulugu Villages in Siddipet District, observed on the ground during the inspection held on 11th July 2024, are given below:

- i. **Deductions of land areas reported in Survey No. 845, Wargal:** Panchyati Road Wargal to Gowraram, Rajiv Rahadhari Warangal; Haldi irrigation project, Sangareddy irrigation canal, Sports area (crida pranganam), Park and HT Line totaling 7.81 Ha.



Haldi and Sangareddy irrigation canal in Sy No. 845.



Village park (palliprkruti vanam) in Sy.No. 845



Encroached areas at village park



Crida Pranganam in Sy.No 845

- ii. **Deductions of land areas reported in Survey No. 1209, Wargal:** Rajiv Rahadhari to Wargal, Navodaya School, Haldi Irrigation Canal and Sangareddy Canal, Wargal Road to Avusulopally Panchayati Road, Thanda (Houses), Grama Panchayati Office Building, Sports (Crida pranganam) and Panchyati land observed to be reserved for Batakamma festival totaling reduction of 30.01 Ha area.



Navodaya School at Sy.No. 1209



Grama Panchyati Building in Sy.No. 1209



Tanda village in sy. no. 1209

iii. Deductions of land areas reported in Survey No. 1266, Wargal: Sangareddy Reddy Canal; Wargal-Mulugu Panchayati Road, Govt Land and Ayyavari Kunta (water body) totaling a reduction of 7.02 Ha area.



Ayyavari Kunta water body area dried in 1266

- iv. Deductions of land areas reported in Survey Nos. 1495 and 1510, Wargal: HT lines, Existing Panchyati Roads, Sangareddy Canal, Water Body, Sports (Crida pranayam), graveyards, and others, totaling an area reduction of 11.41 ha.**



HT Lines in Sy. No. 1495



Time: 11-07-2024 13:20
Note: 1495

Powered by NoteCam

Sangareddy Canal in Sy.No. 1495



Latitude: 17.766156
Longitude: 78.594982
Elevation: 609.36±8 m
Accuracy: 14.0 m
Time: 11-07-2024 14:00
Note: 1510

Powered by NoteCam

Creda Pranganam in Sy.No. 1510



The water body area dried in Sy.No. 1495 not owned by TSIC

- v. **Deduction of land areas reported in Survey No. 557, Mulugu: Kunta, Private Land, Temple totaling 6.68 ha.**

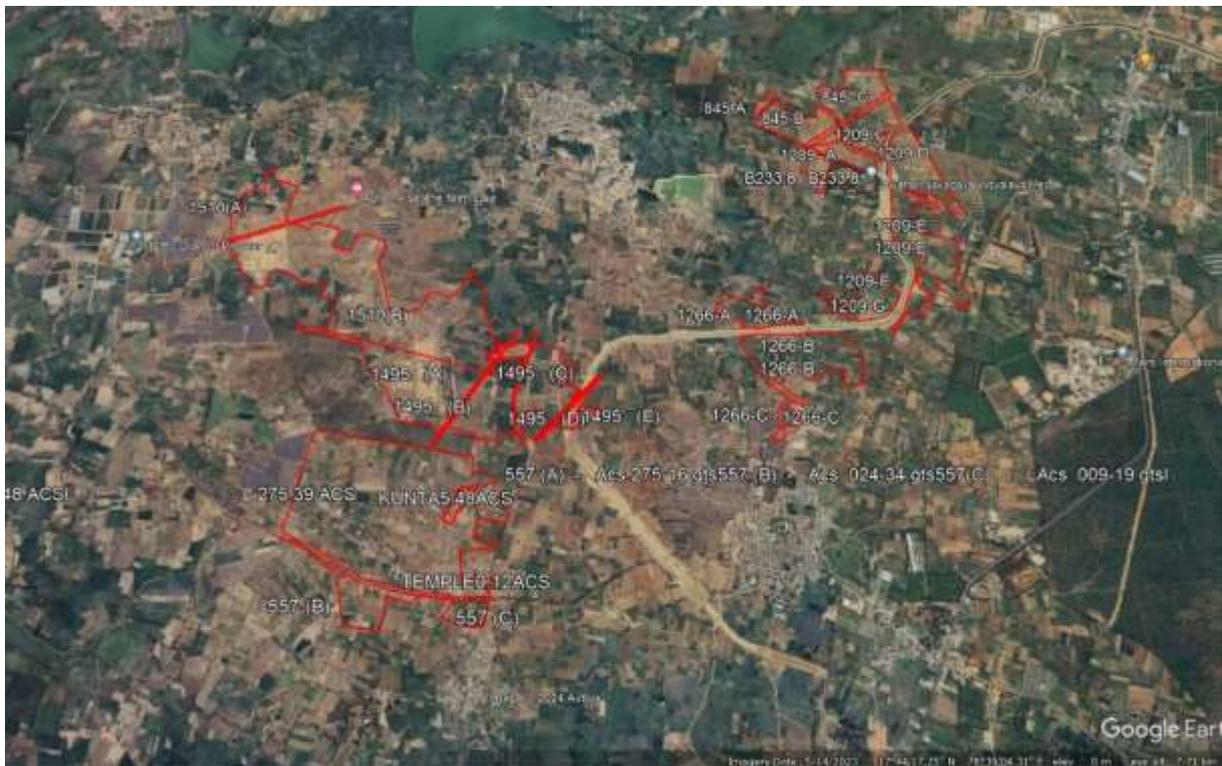


Kunta (waterbody area dried) in Sy.No. 557



Temple area in Sy.No. 557

7. The latest KML photograph file showing the survey numbers after deducting the lands that are not owned or acquired or cannot be acquired by TSIIC are as follows:



8. The comparative table on the **area (size)** as per the latest KML file deducting the areas that are not under the purview of PP (**Annexure 12**) as provided by PP (TSIIC) is as below:

Villages/ (Sy.No)	Notificati on (Ha) for proposal of land acquisitio n	KML file in Ha (April 2023)	Area as per Panchana ms given to TSIIC in Ha Nov 2023	KML file (July 2024) (Ha)	Differenc es in KML (Ha) files of April 2023 and July 2024	Land Deducti ons reported (July 2024) Ha	Deviatio n on the KML vs. ground area in Ha
A	B	C	D	E	F [E-C]	G	H [F-G]
Wargal (845)	46.22	49.3	40.16	40.32	8.98	7.81	+1.17
Wargal (1209)	100.5	109	70.84	69.68	39.32	30.01	+9.31
Wargal (1266)	0*	47.3	36.96	37.08	10.22	7.02	+3.2
Wargal (1495)	123.06	71.6	66.89	66.85	4.75	11.41	-0.06
Wargal (1510)	123.08	117	110.19	110.40	6.60		
Mulugu (557)#	131.07	136	125.08	125.13	10.87	6.68	+ 4.19
Total	523.93	530.2	450.12	449.46	80.74	62.93	17.81

*PP has not provided the notification for land acquisition for Sy.No. 1266 in Wargal Village.

Even though survey no. 127 was mentioned in the notification for land acquisition in Mulugu village, no land was acquired.

9. **Conclusion:** PP intended to set up a “Special Food Processing Zone” in both Wargal and Mulugu villages, and the conclusion concerning the **area (size)** of the project is as follows:

As per the panchanama shared by PP in reply to the show cause notice, the total land handed over to TSIIC by the Government of Telangana in all six Sy. Nos (845, 1209, 1266, 1495, 1510, and 557) is only 450.04 ha (below 500 ha). This is almost identical to the KML file provided by PP on 3rd July 2024 (with a deviation of ± 17 ha), which is less than 500 ha. However, PP (TSIIC) deducted the land meant for schools, high-tension wirelines, main roads, irrigation canals, sports areas, temples, village habitation, etc., while revising the KML file. Officially, PP is still the owner of that land as per the initial notifications dated 22.07.2021 and 08.12.2021, which accounts for a total area of 523.93 ha as PP could not provide any documentary evidence or notifications revising the areas (size) of land holding in Wargal and Mulugu villages.

Nevertheless, it is pertinent to inform that, as indicated in Paragraphs 5 (vi) and (vii) above, PP has already given an undertaking to SEIAA that there are no category A and B units in the project. Therefore, the project is automatically treated as a B1 category, which has to be appraised under 8 (b) *'Township and area development.'* As per the EIA Notification, 2006, if the area is less than 500 ha but contains a building and construction project > 20,000 sq.m. and/or a development area more than 50 ha, it will be treated as an activity listed at serial no. 8 (a) or 8(b), as the case may be. The proponent stated that the project under question is a Special Food Processing Park that does not house any category A or B type of industries. Accordingly, SEIAA considered the aforesaid project under the 8(b) category.

o/c

Telangana State Industrial Infrastructure Corporation Ltd.,
(A Government of Telangana Undertaking)



To
The Additional Director & Member Secretary (Infra-2)
Ministry of Environment, Forest and Climate Change
Government of India,
(IA.III-Division), Indira Parayavaran Bhawan,
Jor Bagh, Allganj, New Delhi-110 003.

Lr. No: EMP/TSIIC/21/Appeal-WAG/2022-23, Date: 28.11.2023

Sub: Reply to the Show Cause Notice under section 5 of Environment (Protection) Act, 1986 – Environmental Clearance for "Special Food Processing Park" Wargal (V), Siddipet (Dist), Telangana by M/s. Telangana State Industrial Infrastructure Corporation (TSIIC)- Communicated-Reg.

Ref: F No.IA3-3/15/2023-IA.III (Comp No. 204829) received from MoEF&CC.

Sir,

I invite kind attention to the subject and reference cited.

A show cause notice is issued on the case filed before the Hon'ble NGT Chennai vide Appeal No.79 of 2022 (SZ) by the M/s Tumkunta Narsa Reddy Vs SEIAA Telangana & others. The main allegation of applicant is that the SEIAA Telangana has failed to understand that the project is for the Establishment of Industrial Park which falls under category A of item No.7 (c) Industrial Estate/Park/Complex of Schedule to the EIA Notification 2006. However, SEAC and SEIAA have considered the project under category B of item No. 8 (b) Township and Area Development of the Schedule to the EIA Notification 2006.

As per the EIA notification dated:14.09.2006 in Schedule (List of Projects or activities requiring prior Environmental Clearance) conditions if any; it is clearly mentioned that

- *1. Industrial Estate of area below 500 Ha and not housing any industry of Category 'A' or 'B' does not require clearance.
- 2. If the area is less than 500 Ha but contains building and construction projects > 20,000 Sq. mts., and or development area more than 50 ha it will

Contd2...

29/11/23

::2::

be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule", as the case may be".

Since, the project is a Special Food Processing Park and does not house any category A or B type of industries and the Industrial Park area is 466.17 Acres(188.65 Ha i.e. less than 500 Ha), it is considered under 8(b).

Accordingly, EC was granted by the SEIAA vide Letter No. SI/VTG/MIS/79363/2023 Dated 29-07-2022 for development of Special Food Processing Park at Wargal Village and Mandal, Siddipet District, Telangana State after due appraisal.

However, a notice was issued under Section 5 of Environment (Protection) Act, 1986 stating that as per the inspection report submitted by MoEF&CC regional office, Hyderabad the total land area is more than 500 Ha and asked for reply in this matter. In this regard, it is to submit that there is no false or misleading information furnished as alleged. The fact of the matter is as follows:

- The Land acquired in two separate Revenue villages i.e. (1) Wargal village of Wargal Mandal and (2) Mulugu village of Mulugu Mandal of Siddipet District.
- The TSIC has filed the requisition with the Collector, Siddipet District vide letter dt:28.01.2020 for acquisition of Government/Assigned Land to an extent of **Ac.972-05 gts which is below 500 Ha** (i.e., in Sy.No.845 - Ac.114-23gts, Sy.No.1209 - Ac.248-36 gts, Sy.No.1495-Ac.304-10 gts and Sy.No.1510-Ac.304-16 gts) situated at Wargal Village of Wargal Mandal of Siddipet District. *(Copy enclosed as Annexure-I)*
- The Government of Telangana Industries & Commerce (IP & INF) Department vide Memo No.1597/IP & INF/A2/2021 Dated 22-07-2021 has issued orders in the public interest exempting the Industrial Park from the application of provision of chapter-II and chapter-III of Sec.10 A of the Right to Fair Compensation and Transparency in Land Acquisition,

Contd3...

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Rehabilitation and Resettlement Act.2013 for the above extent i.e., Ac.972-05 gts which is below 500 Ha (Copy enclosed as Annexure-II).

- Accordingly, the Revenue Department initiated the acquisition of land and conducted the Negotiations with the Assignees and completed the Land acquisition and handed over the possession of land only to an extent of Ac.805-05 ½ gts (i.e., **325.79 Ha**) situated at Wargal Village of Wargal Mandal, as follows under cover of Panchanama.

Sl No.	Details	Requisition of land			Acquired and possession handed over		Remarks
		Sy.No.	Extent in Acrs	Ext.in Ha	Extent in Acrs	Extent in ha	
1	1 st Phase	845	114-23	46-22	99-25	40-16	The Phase No.1 is away nearly 2 Kms from Phase No.2
2	(Acs.366-26 Gts)	1209	248-36	100.50	175-06	70-84	
		1266	-	-	91-35	36-96	
3	2 nd Phase	1495	304-10	123-06	165-30	66-89	
	(Acs.438-19 ½ Gts)	1510	304-16	123-09	272-29 ½	110-19	
	Grand Total		972-05	393-38	805-05 ½	325-79	

- Therefore, the land handed over by the Revenue Authorities is **Acs 805-05 ½ Gts (325.79 Ha) only** as against the requisition of Acs 972-05 Gts and the same has been proposed to develop the park separately in two phases as the above said lands are located in two different locations with a distance of nearly 2 Kms. The copies of panchanamas of above land parcels are enclosed as Annexure – III.
- In order to start the developmental works in phased manner, the coporation has proposed an extent of Ac.466-17 Gts (including existing roads and canals) situated in Sy.No.1495 & 1510 of Wargal Village and Mandal and filed an application with SEAC for obtaining EC and the same has been issued by SEIAA. Subsequently, CFE was obtained vide orders dated 9-12-2022 from TSPCB.

Contd4...

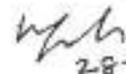
- Subsequently, a separate requisition vide letter dt:14.06.2021 was filed with the Collector, Siddipet District for acquisition of another land parcel to an extent of Ac.325-06 gts (131.54 Ha only) in Sy.No.557 situated at **Mulugu village and Mulugu Mandal** of Siddipet District and the Revenue Department took up the acquisition process and after conducting Negotiations with the Assignees, acquired the land only to an extent of **Ac.309-08 (125.08 Ha)** and handed over possession of land to the TSIC under cover of Panchanama. (Copy of Requisition and Panchanama are enclosed as Annexure – IV & V).
- Further, the land acquired in Mulugu Village of Ac 309-08 gts (125.08 Ha) as against requisition of Ac 325-06 gts (131.54 Ha) is being developed as another Industrial Park; Necessary Clearances are being obtained separately for taking up development activity.
- The two Industrial Parks at Wargal Village and Mulugu Village are completely separate projects located in two different **Revenue Villages & Mandals** with a gap of 3 KMs. It can be seen that the extent of land in either of the parks is less than 500 Ha. In fact even combined extent of the two Industrial parks handed over by the Revenue Department is also less than 500 Ha.
- As such the lands situated at 2 Industrial Parks cannot be clubbed and stated to be at one place.
- The allegation that false or misleading information is given for obtaining EC under 8 b is not true.

Therefore, considering the above details and facts, it is requested to drop the contention of the reference 1st cited.

TSIC, the proponent shall provide any further clarification that may be sought in this regard.

Encl: As Above

Yours faithfully,



28-11-23

CHIEF ENGINEER



Attachment - I

TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED
(An undertaking of Government of Telangana State)

MADHAVI.B
ZONAL MANAGER

Industrial Park, Jeedimetla
Hyderabad - 500 055.

Lr.No. ZO/MDCL-SDPT/Land/Wargal/2020

Date: 28.01.2020

To
The District Collector,
Siddipet District.

Respected Sir,

Sub:- TSIIC Limited - Medchal-Siddipet Zone - Siddipet District - Acquisition of Government/Assigned land to a total extent of Acs. 972-05 Gts. in parts of Sy.Nos. 845 (Acs.114-23 Gts.), 1209 (Acs. 248-36 Gts.), 1495 (Acs.304-10 Gts.) & 1510 (Acs.304-16 Gts.) within the limits of Wargal Village & Mandal for establishment of Industrial Park - Requisition under Telangana State (Consent Award, Voluntary Acquisition and Lump-sum payments towards Rehabilitation and Resettlement) Rules - 2017 - Submitted - Reg.

Ref:- 1) Amendment Act.No. 21/2017.
2) G.O.Ms.No. 120, Revenue (JA & LA) Department, Dtd: 30.06.2017.

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With reference to the subject cited above, TSIIC has identified Government Assigned Land to a total extent of Acs. 972-05 Gts. in parts of Sy.Nos. 845 (Acs. 114-23 Gts.), 1209 (Acs. 248-36 Gts.), 1495 (Acs.304-10 Gts.) & Sy.No. 1510 (Acs.304-16 Gts.) of Wargal Village and Mandal of Siddipet District and is suitable for establishment of Industrial Park. It is to further submit that the TSIIC will submit a report to the Government seeking exemption from application of the provision of Chapter-II and Chapter-III of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act. 21 of 2017).

Further this office was permitted to file requisition proposal with the District Collector, Siddipet for acquisition of the subject land in Format prescribed under Rule-5 Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum payment towards Rehabilitation and Resettlement) Rules-2017 for establishment of Industrial Park vide reference 3rd cited.

In view of the above, I submit herewith a requisition in the format prescribed under New L.A.Rules framed under G.O.Ms.No. 120, Revenue (JA&LA) Department, Dtd: 30.06.2017 for acquisition of Government Assigned land to a total extent of Acs. 972-05 Gts. in parts of Sy.Nos. 845 (Acs. 114-23 Gts.), 1209 (Acs. 248-36 Gts.), 1495 (Acs. 304-10 Gts.) & 1510 (Acs.304-16 Gts.) of Wargal Village & Mandal of Siddipet District as prescribed in triplicate under Provision of Rule-5 Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum payment towards Rehabilitation and Resettlement) Rules-2017 for establishment of Industrial Park.

Contd..2..

It is requested to kindly arrange to process the acquisition of the above said land as provided under provision of Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum payment towards Rehabilitation and Resettlement) Rules-2017 (Amended Act.No. 21/2017) at the earliest.

Yours faithfully,



ZONAL MANAGER

Encl: (Form-B, B (1) & B (2) along with its enclosures
and Sketches)

Copy submitted to the Commissioner, Rehabilitation & Re-settlement, Telangana State, Budha Bhavan, Hyderabad for kind information.

Copy submitted to the Vice Chairman and Managing Director, TSIIC Limited, Hyderabad for favour of kind information.

Copy submitted to the Revenue Divisional Officer, Gajwel Division, Siddipet District for favour of kind information.

Copy submitted to the Chief General Manager (Lands), TSIIC Limited, Hyderabad for favour of kind information.

Copy to the Tahsildar, Wargal Mandal, Siddipet District for information and necessary action.

FORM-B
(See rule-4(11))
Requisition for Land Acquisition

From:

MADHAVI.B
ZONAL MANAGER, TSIIC Limited,
Medchal-Siddipet Zone.

To

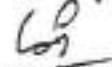
The District Collector
Siddipet District.

It is requested to acquire total extent of Acs. 972-05 Gts. of Government Assigned land in Sy.No. 845 (Acs. 114-23 Gts.), Sy.No. 1209 (Acs. 248-36 Gts.), Sy.No. 1495 (Acs. 304-10 Gts.) and in Sy.No. 1510 (Acs. 304-16 Gts.) of Wargal Village & Mandal of Siddipet District for establishment of Industrial Park and the details are furnished in Appendix enclosed along with three copies of Combined sketch showing the lands to be acquired. It is certified that the land to be acquired was demarcated on field and all further necessary information and assistance will be provided on the date / time appointed / stipulated by you.

It is requested to acquire land as per provisions of Section 23 and 30A of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act No. 30 of 2013) as amended by the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21 of 2017).

Requisite cost of acquisition including R & R will be deposited in your office as and when required.

Yours faithfully



Requisitioning Agency
ZONAL MANAGER
T.S.I.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
IP JEEDIMETLA
MEDCHAL DISTRICT-500 055

Copy to Commissioner, LA and R & R, Hyderabad.

Appendix to Form - B (1)

(i) Name of the District : SIDDIPET

(ii) Name of the Project : Establishment of Industrial Park

(iii) Details of Land proposed for Acquisition :

Name of the Mandal (i)	Name of the Village (ii)	Survey No. (iii)	Extent (iv)	
			Acs	Gts
Wargal	Wargal	845	114	23
		1209	248	36
		1495	304	10
		1510	304	16
		Total :	972	05

(iv) Total area under Requisition (in acres) : Acs. 972-05 Gts

(v) (a) Are any religious structures, grave yard or tomb etc proposed for acquisition (Yes/ No) : - NO -

(v) (b) If yes, reasons for inclusion : Not applicable


Requisitioning Agency
ZONAL MANAGER
T.S.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
1 P JEEDIMETLA
MEDICAL DISTRICT-800 058

Appendix to Form - B (2)

Certificate to be furnished along with the requisition

Name of the Project: Establishment of Industrial Park

- (1) Certified that the project for which the land is sought to be acquired in **Wargal Village & Mandal of Siddipet District** has been accorded administrative approval vide department letter No. VC&MD, TSIIC Ltd, Hyderabad IOM No. 731/A3/Wargal/Lands/2008 for acquisition under the Act.
- (2) The estimated cost of the project is of **Rs. 200-00 Crores** and necessary budget has been sanctioned and funds are available towards cost of Land acquisition and R & R.
- (3) The Department undertakes to pay the full amount in case of decree / award by the Land Acquisition, Rehabilitation and Resettlement Authority/ High Court/ Supreme Court as and when asked to do so by the Collector / District Collector.


Requisitioning Agency
ZONAL MANAGER
T.S.I.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
I P JEEDIMETLA
MEDCHAL DISTRICT-500 055.

Annexure - II

**GOVERNMENT OF TELANGANA
INDUSTRIES & COMMERCE (IP & INF) DEPARTMENT**

Memo No. 1597AP & INF/A2/2021

Dated: 22.07.2021.

Sub:- Industries and Commerce Department - TSIC Ltd., Acquisition of Govt. Assigned land - Acs.972.05 gts in Sy.No.845 (Acs. 114.23 gts), 1209 (Acs. 248.36 gts), 1495 (Acs. 304.10 gts) & 1510 (Acs. 304.16 gts) situated at Wargal (V) & (M), Siddipet District for establishment of Industrial Park in favour of TSIC - Request for Exemption of the Project from the application of provisions of Chapter - II & III under section 10A Act No.21 of 2017 - Orders Issued.

- Ref:-1. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21/2017).
2. from the VC & MD, TSIC Ltd., Lr.No.731/A3/Wargal/Lands/2008, dt:11.05.2021.

B B B B

In the reference 1st cited, the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013 has been amended and named as the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21/2017) in its Application to the State of Telangana.

2. In the reference 2nd cited, the Vice Chairman & Managing Director, Telangana State Industrial Infrastructure Corporation Limited (TSIIC) has requested to exempt the Industrial Park at Wargal (V) & (M), Siddipet District to an extent of Acs.972.05 gts in Sy.No.845 (Acs. 114.23 gts), 1209 (Acs. 248.36 gts), 1495 (Acs. 304.10 gts) & 1510 (Acs. 304.16 gts) of Govt. Assigned land for acquisition of the land from the application of the provisions of Chapter II and III of the RFCTLA&RR Act, 2013 in accordance with the provisions contained in Section 10A (d)&(e) in Chapter III-A of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment), 2016 (Act No.21 of 2017).

3. After careful examination in the matter and after taking into consideration of the facts that, Land Acquisition is very important for implementation of the Industrial Park at Wargal (V) & (M), Siddipet District. The Government, in accordance with the provisions contained in Section 10A (d)&(e) in Chapter III-A of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment), 2016 (Act No.21 of 2017), hereby, exempt the Industrial Park at Wargal (V) & (M), Siddipet District to an extent of Acs.972.05 gts in Sy.No.845 (Acs. 114.23 gts), 1209 (Acs. 248.36 gts), 1495 (Acs. 304.10 gts) & 1510 (Acs. 304.16 gts) of Govt. Assigned land for acquisition of land from the application of the provisions of Chapter II and III of the RFCTLA&RR Act, 2013.

4. Accordingly, the following Notification shall be published in the next extraordinary issue of the Telangana Gazette.

NOTIFICATION

"In accordance with the provisions contained in Sec 10(A) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 in its application to the state of Telangana, the Government have decided and accordingly hereby, in the public interest, exempt the Industrial Park at Wargal (V) & (M), Siddipet District to an extent of Acs.972.05 gts in Sy.No.845 (Acs. 114.23 gts), 1209 (Acs. 248.36 gts), 1495 (Acs. 304.10 gts) & 1510 (Acs. 304.16 gts) of Govt. Assigned land for acquisition of land from the application of provisions of the Chapter -II and Chapter -III of the Act. It is also certified that the all efforts have been made in finalizing the minimum extent of land required for the said project."

(PFO)

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5. Accordingly, the District Collector, Siddipet and the Vice Chairman & Managing Director, Telangana State Industrial Infrastructure Corporation Limited, Hyderabad shall take further necessary action in the matter.

JAYESH RANJAN
PRINCIPAL SECRETARY TO GOVERNMENT & CIP(FAC)

To

The Commissioner of Stationery & Printing, Government of Telangana, Hyderabad (with a request to publish the notification in extraordinary issue of Telangana Gazette and furnish (10) copies of Gazette to this Department).

The District Collector, Siddipet District.

✓ The Vice Chairman & Managing Director, Telangana State Industrial Infrastructure Corporation Limited (TSIIC), Hyderabad

The Chief Commissioner of Land Administration, Telangana, Hyderabad.

The Commissioner, R&R and Land Acquisition, Telangana Buddha Bhavan, Ranigunj, Secunderabad

The Commissioner of Industries, Hyderabad

Copy to:

The P.S. to Principal Secretary to Hon'ble Chief Minister

The P.S. to Hon'ble Minister (I&C)

The P.S. to Principal Secretary to Government & CIP, Industries & Commerce Department.

SF/SC

//FORWARDED::BY ORDER//

Jayesh Ranjan
SECTION OFFICER

వంతునామా

తేదీ 25-3-2022.



విద్యమంత్రి/వంతునామా మంజూరి కిందాది వద్దటి గారి సూచనలకు

క్ర.సం వంతునామము సంఖ్య/నిం మొలం సంవత్సరం వేతన రకము వేతన రకము

1. కే.కె.ఎస్.ఎస్. కృష్ణమూర్తి కె.కె.ఎస్. కె.కె. 32 స్టాంపము వద్దటి.
2. పొన్నల రాజకృష్ణారెడ్డి నర్సారెడ్డి రెడ్డి 27 ప్రాసాము వద్దటి
3. మహమ్మద్ హుసేన్ మహమ్మద్ మహమ్మద్ 29 ప్రాసాము వద్దటి.

ప్రముఖులు వంతునామ మండల కార్యదాని వద్దటి గారి పేరున
 మేము ప్రాసామునాటి కార్యాలయము వద్దటి వద్దటి వచ్చినాము ఈక మం
 వద్దటి ప్రాసామునాటి ప్రభుత్వము సర్కారు 1495 మరియు 1510 ల వద్దటి
 వచ్చినాము. ఈక ప్రభుత్వము గాని T.S.I.C. కంపెనీ కిందాది భాగమునాటి
 సర్కారు 1495 మరియు 1510 లో 12-27/2 మొత్తము 21-27/2
 లను సె. జి.ఎస్. కె.ఎస్. సి.ఎస్. గారి కిందాది E1/4105/2021 డి. -8-2021
 ప్రకారము సె. RDO గారికి గాని సూచనల ప్రకారము సె. ఆఫీసునాటి వద్దటి గారి
 కిందాది సూచనలకు T.S.I.C. గారి మా ముందు ఆఫీసునాటి
 కిందాది.

ఇట్టి వంతునామా తెలుగునాటి ప్రాసాము వద్దటి గారి
 సూచనల కిందాది సూచనల కిందాది సూచనల కిందాది

సూచనలు
 1. మ. కె.ఎస్.

(మహమ్మద్ కృష్ణమూర్తి కె.కె.ఎస్. వద్దటి)

2. కె.కె.ఎస్.

(కె.కె.ఎస్. కృష్ణమూర్తి కె.కె.ఎస్. వద్దటి)

వంతునామము

1. T. S. I. C. Ltd.

2. ...

3. ...

Conducted by me

...
 రిపోర్ట్
 కిందాది

HANDED OVER BY ME

...
GIRDAWAR
WARGAL MANDAL.

TAHSILDAR
 Wargal Mandal
 Siddipet District

TAKEN OVER BY ME

...
MANAGER (AM)
T.S.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
MEDCHAL DISTRICT-500 065

పంచనామా

పంచనామా దిల్ ముసాఫా గిర్జావర్, వర్గల్ మండలం గారి సమక్షమున

క్ర.సం	పంచ పేరు	తండ్రి పేరు	వయస్సు	కులము	వృత్తి	చిరునామా
1.	మహ్మద్ చూషిఫ్	యోసోబ్ నోస్రత్	25 సం 10	ముస్లిం	ప్రవహారు	చర్లకోట
2.	అయ్యసల్ల కుమార్	బాబు అయ్య	32 సం 41	మూలన	ప్రవహారు	చర్లకోట
3.	వేదగిరి శాయిపల్లె	చాళోపూర్	45 సం 04	మూలన	ప్రవహారు	చర్లకోట

తేది: 30.10.2021 కోటన మెము ముగ్గురము పంచులము గిర్జావర్, వర్గల్ మండలం గారి పిలుపు మేరకు గ్రామ పంచాయతీ కార్యాలయము వర్గల్ వర్గ వాడయినాము అక్కడి నుండి వర్గల్ గ్రామములో "తెలంగాణ స్టేట్ ఇంజనీయర్ ఇన్స్టిట్యూట్ కార్పొరేషన్ లిమిటెడ్" కోసం ఫ్రీయుల బిల్డర్ కలెక్టర్, సిద్దిపేట గారి లబ.సం.

- EI/4105/2021, తేది: .08.2021 ప్రకారం భూసకరణ చేసిన ప్రభుత్వ భూమి సర్వే నెంబరు 1510 లో విస్తీర్ణం 2.273.20 గుం.లు, సర్వే నెంబరు 1495 లో విస్తీర్ణం 2.162.23 గుం.లు, సర్వే నెంబరు 845 లో విస్తీర్ణం 2.111.36 గుం.లు, సర్వే నెంబరు 1209 లో విస్తీర్ణం 2.193.35 గుం.లు మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం 2.103.24 గుం.లు ఇట్టి మొత్తం విస్తీర్ణముకి గాను భూనిర్వాసితులకు పంపాటం ఇల్లించిన సర్వే నెంబరు 1510 లో విస్తీర్ణం 2.201.01 గుం.లు గల భూమి, సర్వే నెంబరు 1495 లో విస్తీర్ణం 2.134.19 గుం.లు, సర్వే నెంబరు 845 లో విస్తీర్ణం 2.73.025 గుం.లు గల భూమి, సర్వే నెంబరు 1209 లో విస్తీర్ణం 2.115.16 గుం.లు గల భూమి మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం 2.63.265 గుం.లు గల భూమి మొత్తం విస్తీర్ణం 2. 587.25 గుం.లు భూమికి గాను గతములో పంచనామాల ద్వారా స్వాధీనపరచిన భూమి సర్వే నెంబరు. 1510 లో విస్తీర్ణం 2.130.3675 గుం.లు గల భూమి, సర్వే నెంబరు. 1495 లో విస్తీర్ణం 2.76.38 గుం.లు, సర్వే నెంబరు. 845 లో విస్తీర్ణం 2.43.295 గుం.లు గల భూమి, సర్వే నెంబరు. 1209 లో విస్తీర్ణం 2.75.3575 గుం.లు గల భూమి మరియు సర్వే నెంబరు. 1266 లో విస్తీర్ణం 2.44.19 గుం.లు గల భూమి మొత్తం విస్తీర్ణం 2. 371.29 గుం. భూమి కాకుండా మిగిలిన భూమి సర్వే నెంబరు. 1510 లో విస్తీర్ణం 2.70.0425 గుం.లు గల భూమి, సర్వే నెంబరు. 1495 లో విస్తీర్ణం 2.57.21 గుం.లు, సర్వే నెంబరు. 845 లో విస్తీర్ణం 2. 29.13 గుం.లు గల భూమి, సర్వే నెంబరు. 1209 లో విస్తీర్ణం

ఏ 30 2025 నుం బు గల డామి మరియు నిర్వ పంతు 12/6 లో విస్తీర్ణం ఏ 19 075 నుం బు గల డామి మొత్తం విస్తీర్ణం ఏ. 215.36 ఎకరల పైకి విస్తీర్ణం గారు నిర్ణయించిన పద్ధతులను పాటించి పరిశీలించి మా పంతుల సమక్షంలో ప్రభుత్వ లాదనం లోకి తీసుకోవడం జరిగింది. తర్వాత అట్టి డామిని డిప్యూటీ జేసీసీ (A.M. TSIIC, సిద్దిపేట గారితో మా ఎదుట స్వాధీనపరచడమై జరిగింది.

ఇట్టి పంచనామా తెలుగులో వ్రాసినది దరచి వివిధంగా మనస్ఫూర్తిగా అర్థం చేసుకోవే ఎవరి ఒక్కటి లేకుండా దగవంతుని సాక్షిగా ఈ క్రింద సంతకము చేసినది నిజము.

సాక్షుల సంతకములు

పంతుల సంతకములు

- 1. *[Signature]* (అధ్యక్షుడు & సాక్షులలో)
- 2. *[Signature]* (సాక్షులలో)

- 1. *[Signature]*
- 2. *[Signature]*
- 3. *[Signature]*

[Signature]
పంచనామా వాటి నిర్వహించబడినది.
గిద్దాపర, చిల్లల మండలము.

వాటి స్వాధీనం పరచినది

[Signature]

వాటి స్వాధీనం లోకి తీసుకోవడం.

[Signature]
తహశీల్దార్
చిల్లల మండలం
సిద్దిపేట జిల్లా

[Signature]
DEPUTY ZONAL MANAGER (AM)
TSIIC LTD
SIDDIPET SBU ZONE
MEDCHAL-SIDDIPET ZONE
SIDDIPET, DISTRICT

[Signature]
ZONAL MANAGER
T.S.I.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
I P JEEDIMETLA
MEDCHAL DISTRICT-500 055

పంపనామీ

పంపనామీ దిల ముసాపా గిద్దావర, విగ్గల మండలం గారి నిమగ్నము

- కనీసం తలపంపు విలువలు
1. యుండి పాడుకోటల యాకుబీలలు 49 కనీసం తలపంపు విలువలు
 2. తామరల పాకెడు సత్తయ్యి 61 పట్టణాల కనీసం తలపంపు విలువలు
 3. యుండి శాకాహార ద్రవ్యం 32 మాద్యంల కనీసం తలపంపు విలువలు

తేది: 15.11.2021 కొరవ మిమ్ము ముగ్గురము పంపనము గిద్దావర, విగ్గల మండలం గారి పేరున మేరకు గాను పంపనము కార్యాలయము విగ్గల విగ్గల పోలయినాము తక్కువ నుండి విగ్గల గ్రామములో "తెలంగాణ స్టేట్ ఇంజనీయర్ల ఇంజనీయర్ల కార్యకర్తల బినిబద్" కనీసం క్రియించి జిల్లా కలెక్టర, సిద్దిపేట గారి లెఖ.నెం. EI/4105/2021, తేది 08.2021 పునాది మానుకరణ చేసిన ఇమిటర్ల దూమి సర్వే నెలకు 1510 లో విస్తీర్ణం ఎ.273.20 గుం.లు, సర్వే నెలకు 1495 లో విస్తీర్ణం ఎ.162.23 గుం.లు, సర్వే నెలకు 845 లో విస్తీర్ణం ఎ.111.36 గుం.లు, సర్వే నెలకు 1209 లో విస్తీర్ణం ఎ.193.35 గుం.లు మరియు సర్వే నెలకు 1266 లో విస్తీర్ణం ఎ.103.24 గుం.లు ఇట్టి మొత్తం విస్తీర్ణముతో గాను మానియోసీరులకు పరిపాలన చేయించిన సర్వే నెలకు 1510 లో విస్తీర్ణం ఎ.268.38 గుం.లు, సర్వే నెలకు 1495 లో విస్తీర్ణం ఎ.164.18 గుం.లు, సర్వే నెలకు 845 లో విస్తీర్ణం ఎ.110.20 గుం.లు, సర్వే నెలకు 1209 లో విస్తీర్ణం ఎ.187.17 గుం.లు మరియు సర్వే నెలకు 1266 లో విస్తీర్ణం ఎ.91.35 గుం.లు, మొత్తం విస్తీర్ణం ఎ. 23.08 గుం.లు దూమికి గాను గరిమిలో పంపనామాల కార్యకర్తల స్వీకరించిన దూమి సర్వే నెలకు, 1510 లో విస్తీర్ణం, ఎ.200.21 గుం.లు, సర్వే నెలకు, 1495 లో విస్తీర్ణం ఎ.134.19 గుం.లు, సర్వే నెలకు, 845 లో విస్తీర్ణం ఎ.73.02% గుం.లు, సర్వే నెలకు, 1209 లో విస్తీర్ణం ఎ.115.16 గుం.లు మరియు సర్వే నెలకు, 1266 లో విస్తీర్ణం ఎ.63.26% గుం.లు మొత్తం విస్తీర్ణం ఎ. 587.05 గుం. దూమి కాకుండా మిగిలిన దూమి సర్వే నెలకు, 1510 లో విస్తీర్ణం ఎ.59.01 గుం.లు, సర్వే నెలకు, 1495 లో విస్తీర్ణం ఎ.22.17 గుం.లు, సర్వే నెలకు, 845 లో విస్తీర్ణం ఎ. 26.22% గుం.లు, సర్వే నెలకు, 1209 లో విస్తీర్ణం ఎ.59.30 గుం.లు మరియు సర్వే నెలకు, 1266 లో విస్తీర్ణం ఎ.28.08% గుం.లు మొత్తం విస్తీర్ణం ఎ. 195.39 మోటా వైట్ పల్లె సర్వేయర్ గారు విగ్గలయిన పాడులను మాంపు పంపించి మా పంపన నిమగ్నంలో పునాది ఆదీనం లోకి తీసుకోవడం జరిగింది. తర్వాత ఇట్టి దూమిని దివ్యాది తనవర మనీటర (AM), TSIIC, సిద్దిపేట గారికి మా పంపన స్వీకరించుటకు పంపించింది.

ఇట్టి పంపనామీ లేకుండా వ్రాసినది తదిది పనిపించగా మా మార్కెట్ గా అర్థం చేసుకోని ఎవరి ఆర్థిక లక్షణం దగ్గరనుండి సాక్షిగా ఈ క్రింద సంతకము చేసినది నిజము.

- | | |
|---|---|
| <p>పాతుల సంతకములు</p> <ol style="list-style-type: none"> 1. K. Sankar (కమలైతి క్రికెట్ కలెక్టర్) 2. పాతుల శ్రీధర్ కలెక్టర్ | <p>పంపన సంతకములు</p> <ol style="list-style-type: none"> 1. M. G. Ghouse Ali 2. T. G. Ghouse 3. MR. Ghouse phasa |
|---|---|

పంపనామీ వారి సర్వహించుటచేసింది.
 గిద్దావర, విగ్గల మండలము.
 కమలైతి క్రికెట్ కలెక్టర్
 విగ్గల మండలం
 సిద్దిపేట జిల్లా

MAJ
 మా పాతుల సంతకములను
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 SIDCIPET SUB-ZONE
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 SIDCIPET DISTRICT.

పంచనామా

పంచనామా చిట్ ముహూర్త గణాంక, వర్గల మండలం గారి పంచనామా



క్ర.సం	పంచు పేరు	రాజ్య పేరు	వియస్య	గులము	వర్గ	చిరునామా
1.	వెలూరి కృష్ణారెడ్డి	బూడి రెడ్డి	599 సం.	రెడ్డి	ద్యహాయం	చిక్క
2.	H.D. అబ్దుల్ హుస్సేన్	అబ్దుల్ ఖాయం	48 సం.	కృష్ణం	ప్రసాదం	చిక్క
3.	గుర్రాజు యాదవయ్య	ఎన్.య్య	599 సం.	మజిలీ	ద్యహాయం	చిక్క

తేదీ: 05.10.2021 కొనస మేము ముగ్గురుము పంచులను గణాంక, వర్గల మండలం గారి పలువు మేరుకు గ్రామ పంచాయతీ కార్యాలయము వర్గల వద్ద హాజరునామ అక్కడి నుండి వర్గల గ్రామములో "తెలంగాణ స్టేట్ ఇండస్ట్రీయల్ ఇన్ ఫ్రాస్ట్రక్చర్ కార్పొరేషన్ లిమిటెడ్" కోసం క్రయించి జిల్లా కలెక్టర్, సిద్దిపేట గారి లిఖించి. E1/4105/2021, తేదీ: 08.2021 ప్రకారం చూపకడం చేసిన ప్రభుత్వ తూచి సర్వే నెంబరు 845 లో విస్తీర్ణం 2,109.16 గుం.లు, సర్వే నెంబరు 1209 లో విస్తీర్ణం 2,176.08 గుం.లు మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం 2,85.37 గుం.లు ఇట్ల మొత్తం విస్తీర్ణము 2,371.21 గుం.లకే గాను చూచిచ్చానీరులకు వరివారం చెల్లించిన సర్వే నెంబరు 845 లో విస్తీర్ణం 2,43-29/2 గుం.లు గల తూచి, సర్వే నెంబరు 1209 లో విస్తీర్ణం 2,75-353/24 గుం.లు గల తూచి మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం 2,44-19 గుం.లు గల మొత్తం విస్తీర్ణం 2,167-04/2 గుం.లు తూచి మామ పైకే వర్గల సర్వేయం గారు విద్దయించిన చార్టర్లను మామపై పంపిణీచి చూ పంచుల సమక్షంలో ప్రభుత్వ ఆదేశం లోకే రిసుకోవడం జరిగింది. తద్వారం అట్ల తూచిని దివ్యూటీ కోసం మనెజర్ (AM), TSIIC, సిద్దిపేట గారికే చూ పంచుల స్వాధీనపర్చడము జరిగింది.

ఇట్ల పంచనామా తెలుగులో వ్రాసినది తదివి చెసిపేటగా మనస్కూర్తగా అర్థం చేసుకోచి ఎవరి ఒత్తిడి లేకుండా జరపించుచి పాతగా ఈ క్షేంద సంకేతము చేసినది విజము.

పాక్షుల సంతకములు

1. పి.లక్ష్మణం
2. గుమ్మలపాటి

పంచుల సంతకములు

- 1.
- 2.

A.C. 43.29 1/2 - 845
 A.C. 75.353/4 - 1209
 A.C. 44.19 - 1266
 పంచనామా వాచి సర్వేచూడబడినది,
 గణాంక-1, వర్గల మండలము.

వాచి స్వాధీనం జరిగినది

వాచి స్వాధీనం లోకే రిసుకోవైనది.

ZONAL MANAGER
T.S.I.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
I P JEEDIMETLA
MEDCHAL DISTRICT-300 055

DEPUTY ZONAL MANAGER (AM)
T.S.I.I.C. LTD.
SIDDIPET SBZ ZONE
MEDCHAL-SIDDIPET ZONE
SIDDIPET, DISTRICT

పంచనామా

పంచనామా తీర ముసాసా గిర్జావర, విల్గల్ మండలం గారి నిమిత్తమున

క్ర.సం దండు పేరు తండ్రి పేరు వియ్యవ్య కులము వృత్తి చిరునామా

1. ముగ్గురము ముగ్గురము పంచులము గిర్జావర-1, విల్గల్ మండలం గారి పిలుపు మేరకు గ్రామ పంచాయతీ కార్యాలయము విల్గల్ వద్ద పోజరయినాము అక్కడి నుండి విల్గల్ గ్రామములో "తెలంగాణ స్టేట్ ఇండస్ట్రీయల్ ఇన్ ఫ్రాస్ట్రక్చర్ కార్పొరేషన్ లిమిటెడ్" కేసం క్రియుత బిల్లా కలెక్టర్, సిద్దిపేట గారి లేఖనం. E1/4105/2021, తేదీ 08.08.2021 ప్రకారం చూపకడం చేసిన ప్రభుత్వ చూచి సర్వే నెంబరు 1510 లో విస్తీర్ణం 2.304.16 గుం.లు ఇట్టి మొత్తం విస్తీర్ణముకి గాను చూచిర్యాసీయలకు పరిహారం చెల్లించిన సర్వే నెంబరు 1510 లో విస్తీర్ణం 2.50.00 గుం.లు గల చూచి మోట పైకి వెళ్ళి సర్వేయర్ గారు నిర్ణయించిన హద్దులను మోటపై పరిశీలించి మా పంపుల సమక్షంలో ప్రభుత్వ అదీనం లోకి తీసుకోవడం జరిగింది తర్వాత అట్టి చూచిని డిప్యూటీ జేసల్ మేనేజర్ (AM), T.N.C, సిద్దిపేట గారికి మా పంపుల స్వాధీనపర్యవము జరిగింది.

తేది: 19.08.2021 రోజున మేము ముగ్గురము పంచులము గిర్జావర-1, విల్గల్ మండలం గారి పిలుపు మేరకు గ్రామ పంచాయతీ కార్యాలయము విల్గల్ వద్ద పోజరయినాము అక్కడి నుండి విల్గల్ గ్రామములో "తెలంగాణ స్టేట్ ఇండస్ట్రీయల్ ఇన్ ఫ్రాస్ట్రక్చర్ కార్పొరేషన్ లిమిటెడ్" కేసం క్రియుత బిల్లా కలెక్టర్, సిద్దిపేట గారి లేఖనం. E1/4105/2021, తేదీ 08.08.2021 ప్రకారం చూపకడం చేసిన ప్రభుత్వ చూచి సర్వే నెంబరు 1510 లో విస్తీర్ణం 2.304.16 గుం.లు ఇట్టి మొత్తం విస్తీర్ణముకి గాను చూచిర్యాసీయలకు పరిహారం చెల్లించిన సర్వే నెంబరు 1510 లో విస్తీర్ణం 2.50.00 గుం.లు గల చూచి మోట పైకి వెళ్ళి సర్వేయర్ గారు నిర్ణయించిన హద్దులను మోటపై పరిశీలించి మా పంపుల సమక్షంలో ప్రభుత్వ అదీనం లోకి తీసుకోవడం జరిగింది తర్వాత అట్టి చూచిని డిప్యూటీ జేసల్ మేనేజర్ (AM), T.N.C, సిద్దిపేట గారికి మా పంపుల స్వాధీనపర్యవము జరిగింది.

ఇట్టి పంచనామా తెలుగులో వ్రాసినది పదివి వినిపించగా మనస్ఫూర్తిగా అర్థం చేసుకొని ఏవం ఒక్కటి లేకుండా చూపించి సాక్షిగా ఈ క్రింద సంతకము చేసినది నిజము.

సాక్షుల సంతకములు

- 1.
- 2.

పంచుల సంతకములు

- 1.
- 2.
- 3.

పంచనామా నాచే నిర్వహించబడినది.
గిర్జావర-1, విల్గల్ మండలము

నాచే స్వాధీనం పరచినది

నాచే స్వాధీనం లోకి తీసుకొన్నది.

పంచనామా

పంచనామా దిల్ ముసాఫా గిర్జావర్, వర్గల్ మండలం గారి సమక్షమున

- | | | | | | | |
|--------|-----------|------------|--------|-------|--------|----------|
| క్ర.సం | పంచు పేరు | రండ్ల పేరు | వయస్సు | కులము | వృత్తి | చిరునామా |
| 1. | | | | | | |
| 2. | | | | | | |
| 3. | | | | | | |

తేదీ: 19.08.2021 రోజున మేము ముగ్గురము పంచులము గిర్జావర్-1, వర్గల్ మండలం గారి పేలుపు మేరకు గ్రామ పంచాయతి కార్యాలయము వర్గల్ వద్ద హాజరయినాము అక్కడి నుండి వర్గల్ గ్రామములో "తెలంగాణ స్టేట్ ఇండస్ట్రియల్ ఇన్స్ట్రస్ట్రక్చర్ కార్పొరేషన్ లిమిటెడ్" కేసం క్రియుల జిల్లా కలెక్టర్, సిద్దిపేట గారి లెఖ.సం. E1/4105/2021, తేదీ: 08.08.2021 ప్రకారం మూసివేయబడిన ప్రభుత్వ భూమి సర్వే నెంబరు 1510 లో చిప్పిర్లం ఎ.304 16 గుం.లు అట్టి మొత్తం చిప్పిర్లంకే గాను భూచట్టాసేతులకు పరిపూర్ణ అభింపన సర్వే నెంబరు 1510 లో చిప్పిర్లం ఎ.38.00 గుం.లు గల భూమి మాట పైకి వెళ్లి బయటి గాను నిర్ణయించిన బాధ్యులను మోపు పరిశీలించి మా పంచుల సమక్షంలో ప్రభుత్వ ఆదేశం లోకి తగుకోవడం జరుగుచు. తర్వాత అట్టి భూమిని డిప్యూటీ జేసర్ మేనేజర్ (AM), TSUC, సిద్దిపేట గారికి మా పంచుల స్వాధీనపర్యచము జరిగింది.

ఇట్టి పంచనామా తెలుగులో వ్రాసినది చదివి వినిపించగా మనస్ఫూర్తిగా అర్థం చేసుకోని ఎవరి అభిప్రాయం లేకుండా జగవంతుని సాక్షిగా ఈ క్రింద సంతకము చేసినది నిజము.

<u>సాక్షుల సంతకములు</u>	<u>పంచుల సంతకములు</u>
1. <i>[Handwritten Signature]</i>	1. <i>[Handwritten Signature]</i>
2. <i>[Handwritten Signature]</i>	2. <i>[Handwritten Signature]</i>
	3. <i>[Handwritten Signature]</i>

పంచనామా వాచే నిర్వహించబడినది
గిర్జావర్-1, వర్గల్ మండలము.

వాచే స్వాధీనం పొందనైనది

వాచే స్వాధీనం లోకి తగుకోనైనది

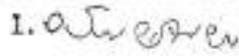
పంచనామా

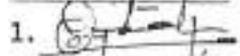
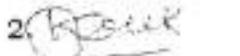
పంచనామా తీల ముసాఫా గిర్జావర్, వర్గల మండలం గారి సమక్షమున

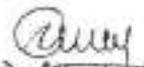
- | | | | | | | |
|--------|------------------|------------------|-----------------|---------|---------|-----------------|
| క్ర.సం | పంచ పేరు | లండ్రి పేరు | చిరునామా | కులము | వృత్తి | చిరునామా |
| 1. | బేవగూడ వానకాబాడో | కాల్వేరుమా 36 | మొదిలూరు | వ్యవసాయ | వర్గల్ | |
| 2. | కొల్లూరి అ.శాక్ | కొల్లూరుమా 42 | మొదిలూరు | వ్యవసాయ | వర్గల్ | |
| 3. | టాంప్పేడి | చేరయినాల్ కెడ్డి | చాంపేటికోట్ల 34 | కెడ్డి | వ్యవసాయ | మల్లకెడ్డిపల్లె |

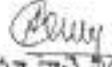
తేది: 19.08.2021 కోసం మేము ముగ్గురము పంచులము గిర్జావర్-1, వర్గల మండలం గారి పేరుపై మరకు గ్రామ పంచాయతీ కార్యాలయము వర్గల్ వద్ద హాజరునామి అభ్యుదయ నుండి వర్గల గ్రామములో "లెలంగాణ స్టేట్ ఇండస్ట్రీయల్ ఇన్స్టిట్యూట్ కార్పొరేషన్ లిమిటెడ్" కోసం శ్రేయూత బిల్లా కలిగిన, సిద్దిపేట గారి లో.ఐ.సం. E1/4105/2021, తేది: 08.2021 ప్రకారం భూసేకరణ చేసిన ప్రభుత్వ భూమి సర్వే నెంబరు 1510 లో విస్తీర్ణం 2.304.16 గుం.లు మరియు సర్వే నెంబరు 1495 లో విస్తీర్ణం 2.304.10 గుం.లు ఇట్టి మొత్తం విస్తీర్ణముతో గాను భూవినియోగ నిబంధనలను పరిహారం చెల్లించిన సర్వే నెంబరు 1510 లో విస్తీర్ణం 2.2.26% గుం.లు గల భూమి, సర్వే నెంబరు 1495 లో విస్తీర్ణం 2.58.22 గుం.లు గల మొత్తం విస్తీర్ణం 2.61.08% గుం.లు భూమి మొత్తం పైకి పల్లి సర్వేయర్ గారు నిర్ణయించిన హద్దులను మోఖపై పరిశీలించి మా పంచుల సమక్షంలో ప్రభుత్వ ఆధీనం లోకి తీసుకోవడం జరిగింది. తర్వాత అట్టి భూమిని డిప్యూటీ తోసర్ మేనేజర్ (AM), TSIIC, సిద్దిపేట గారికి మా పంచుల సాక్షాత్కరము జరిగింది.

ఇట్టి పంచనామా తెలుగులో వ్రాసినది దదవి వినిపించగా మనస్ఫూర్తిగా అర్థం చేసుకొని ఎవరి ఒత్తిడి లేకుండా దాగుండుని సాక్షిగా ఈ క్రింద సంతకము చేసినది నిజము.

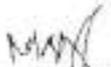
- సాక్షుల సంతకములు
1. 
 2. P. JAGAN

- పంచుల సంతకములు
1. 
 2. 
 3. 


నాచే ప్యాదీనం పరిచినది


పంచనామా నాచే పరిశీలించబడినది.
గిర్జావర్-1, వర్గల మండలము.

తహశీల్దార్
వర్గల మండలం
సిద్దిపేట జిల్లా


నాచే ప్యాదీనం లో తీసుకోవడం.
DEPUTY ZONAL MANAGER (AM)
T.S.I.C. LTD.
SIDDIPET SUB-ZONE
MEDCHAL-SIDDIPET ZONE
SIDDIPET, DISTRICT



TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED
(An undertaking of Government of Telangana State)

MADHAVLB
ZONAL MANAGER

Industrial Park, Jeedimetla
Hyderabad - 500 055.

Lr.No. ZO/MDCL-SDPT/Acquisition/557/Mulugu/2021

Date: 14.06.2021

To
The District Collector,
Siddipet District.

Respected Sir,

Sub:- TSIIC Limited - Medchal-Siddipet Zone - Siddipet District - Acquisition of Government Assigned land to a total extent of Acs. 325-06 Gts. in Sy.No. 557 of Mulugu Village & Mandal, Siddipet District for establishment of Industrial Park - Requisition under Telangana State (Consent Award, Voluntary Acquisition and Lump-sum payments towards Rehabilitation and Resettlement) Rules - 2017 - Submitted - Reg.

Ref:- 1) Amendment Act.No. 21/2017.
2) G.O.Ms.No. 120, Revenue (JA & LA) Department, Dtd: 30.06.2017.

-o0o-

I invite kind attention to the reference cited and it is to submit that TSIIC Limited in coordination with Revenue authorities have identified Government assigned land to a total extent of Acs. 325-06 Gts. in Sy.No. 557 of Mulugu Village & Mandal of Siddipet District. Since the said land parcel is feasible for establishment of industries, TSIIC is in view of developing Industrial Park in the said identified lands. It is to further submit that, the TSIIC has submitted a report to the Government seeking exemption from application of the Provision of Chapter-II and Chapter-III of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Re-settlement (Telangana Amendment) Act, 2018 (Act 21 of 2017).

In view of the above, I submit herewith requisition in the format prescribed under New L.A.Rules framed under G.O.Ms.No. 120, Revenue (JA&LA) Department, Dtd: 30.06.2017 for acquisition of Government Assigned land to a total extent of Acs. 325-06 Gts. in Sy.No. 557 of Mulugu Village & Mandal, Siddipet District as prescribed in triplicate under Provision of Rule-5 Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum payment towards Rehabilitation and Resettlement) Rules-2017 for establishment of Industrial Park.

Contd...2...

: 2 :

It is requested to kindly arrange to process the acquisition of the above said land as provided under provision of Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum payment towards Rehabilitation and Resettlement) Rules-2017 (Amended Act.No. 21/2017) at the earliest.

Yours faithfully,



ZONAL MANAGER

Encl: (Form-B, B (1) & B (2) along with its enclosures and Sketches)

Copy submitted to the Commissioner, Rehabilitation & Re-settlement, Telangana State, Budha Bhavan, Hyderabad for kind information.

Copy submitted to the Vice Chairman and Managing Director, TSIIC Limited, Hyderabad for favour of kind information.

Copy submitted to the Revenue Divisional Officer, Gajwel Division, Siddipet District for favour of kind information.

Copy submitted to the Special Deputy Collector, Lands Wing, TSIIC Limited, Hyderabad for favour of kind information.

Copy to the Tahsildar, Mulugu Mandal, Siddipet District for information and necessary action.

FORM-B
(See rule-4(11))
Requisition for Land Acquisition

From:
MADHAVI.B
ZONAL MANAGER, TSIIC Limited,
Medchal-Siddipet Zone.

To
The District Collector
Siddipet District.

It is requested to acquire extent of Acs. 325-06 Gts. of Government Assigned land in Sy.No. 557 in Mulugu Village & Mandal, Siddipet District for establishment of Industrial Park and the details are furnished in Appendix enclosed along with three copies of combined sketch showing the lands to be acquired. It is certified that the land to be acquired was demarcated on field and all further necessary information and assistance will be provided on the date / time appointed / stipulated by you.

It is requested to acquire land as per provisions of Section 23 and 30A of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act No. 30 of 2013) as amended by the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21 of 2017).

Requisite cost of acquisition including R & R will be deposited in your office as and when required.

Yours faithfully



Requisitioning Agency
ZONAL MANAGER
T.S.I.C LTD.
MEDCHAL-SIDDIPET ZONE
IP JEEDIMETLA
MEDCHAL DISTRICT-500055

Copy to Commissioner, LA and R & R, Hyderabad.

Appendix to Form- B (1)

- (i) Name of the District : SIDDIPET
 (ii) Name of the Project : Establishment of Industrial Park
 (iii) Details of Land Proposed for Acquisition:

Name of the Mandal (i)	Name of the Village (ii)	Survey No. (iii)	Extent (iv)	
			Acs.	Gts.
Mulugu	Mulugu	557	325	06
Total:			325	06

- (iv) Total area under Requisition : Acs. 325-06 Gts.
 (v) a) Are any religious structures, Grave yard or tomb etc., proposed for Acquisition (Yes/No) : - No-
 b) If yes, reasons for inclusion : Not applicable

GP
 Requisitioning Agency
ZONAL MANAGER
T.S.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
IP JEEDIMETLA
MEDCHAL DISTRICT-500055

Appendix to Form - B (2)

Certificate to be furnished along with the requisition

Name of the Project: Establishment of Industrial Park

- (1) Certified that the project for which the land is sought to be acquired in **Banda Mailaram Village, Mulugu Mandal of Siddipet District** has been accorded administrative approval vide department letter No. VC&MD, TSIIC Ltd, Hyderabad.
- (2) The estimated cost of the project is of Rs. 200-00 Crores and necessary budget has been sanctioned and funds are available towards cost of Land acquisition and R & R.
- (3) The Department undertakes to pay the full amount in case of decree / award by the Land Acquisition, Rehabilitation and Resettlement Authority/ High Court/ Supreme Court as and when asked to do so by the Collector / District Collector.

GP
Requisitioning Agency
ZONAL MANAGER
T.S.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
IP JEEDMETLA
MEDCHAL DISTRICT-500055

F. No. IA3-3/15/2023-IA.III (Comp No. 204829)
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III-Division)

Indira Parayavaran Bhawan
Jor Bagh, Allganj
New Delhi – 110 003
01st November, 2023

Subject: Show cause Notice under section 5 of Environment (Protection) Act, 1986 - Environmental Clearance for "Special Food Processing Park" Wargal Village, Siddipet District Telangana by M/s Telangana State Industrial Infrastructure Corporation (TSIIC) - reg.

Ref.: SEIAA - Telangana EC letter No. SIA/TG/MIS/79363/2023 dated 29.07.2022.

Sir,

Whereas, M/s Telangana State Industrial Infrastructure Corporation (TSIIC), Telangana had been granted Environmental Clearance by the SEIAA – Telangana vide letter no. No. SIA/TG/MIS/79363/2023 dated 29.07.2022 for developing "Special Food Processing Park" at Wargal Village and Mandal, Siddipet District, Telangana.

2 . Whereas, the case filed before Hon'ble NGT, Chennai vide Appeal No. 79 of 2022(SZ) in the matter of M/s Tumkunta Narsa Reddy Vs SEIAA Telangana & Ors. The applicant alleged that the SEIAA, Telangana has failed to understand that the project is for the establishment of Industrial Park which falls under category A of Item 7(c) Industrial Estate/Park/Complex of the schedule to the EIA Notification, 2006. However, SEAC and SEIAA have considered the project under category B of Item 8(b) Township and Area Development of the schedule to the EIA Notification, 2006. After hearing the case on 17.10.2023, the Hon'ble NGT observed following:

" The said fact is also accepted by the MoEF&CC in their affidavit wherein they have categorically stated that the SEIAA has appraised the project based on the information provided by the Project proponent who wrongly and mistakenly mentioned that the area of the project site is less than 500 Hectares.

MoEF&CC has further stated that it is a concealment of facts by the project proponent. The above fact was mentioned in their affidavit dated 01.06.2023.

When we enquired whether any action had been taken by the MoEF&CC, the learned counsel sought time to get appropriate instruction in this regard."

3. Whereas, the SEIAA/SEAC should have appraised the proposal of TSIIC

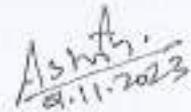
CI ✓
25/11/2023
01/11/2023

considering the area of project less than 500 ha and therefore granted EC under schedule 8(b). Further, as per the EIA Notification, 2006 as amended any industrial estate having area below 500 ha does not require prior EC if there are no Category A or B projects are housed therein. However, in such cases, if the built-up area is more than 20,000 sq.m., then in that case, EC would be required under the Building construction category, which are covered under schedules 8(a) and 8(b) of the EIA Notification, 2006 as amended. However, if the area of the project under question is more than 500 ha, as mentioned in the report of RO, Hyderabad.

4. Whereas, as per the application submitted by the project proponent before SEIAA Telangana, the total land area is 188.65 ha. However, as per the inspection report submitted by MoEF&CC's Regional Office, Hyderabad, the total land area is more than 500 Ha. As per para 8 (vi) of EIA Notification, 2006 as amended "deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice."

5. Now, therefore, under Section 5 of the Environment (Protection) Act, 1986, it is directed to show cause within 30 days of receipt of this notice as to why the aforesaid Environmental Clearance no. SIA/TG/MIS/79363/2023 dated 29.07.2022 accorded to TSIIC should not be revoked. In your response, it may also be clearly stated whether a hearing is required by the Project Proponent before a final order is passed by this Ministry. It may also be noted that if no response is received within 30 days, appropriate orders as may be deemed fit will be passed and issued under the circumstances of the case without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

6. This issues with the approval of the Competent Authority:-


(Dr. Ashish Kumar)
Additional Director &
Member Secretary (Infra-2)
Email: ashish.k@nic.in

To

The Chief Engineer
Telangana State Industrial Infrastructure Corporation (TSIIC)
EMP Wing, 6th Floor, Parishram Bhawan, LB Stadium Road,
Basheerbagh, Fateh Maidan, Hyderabad – 500 004.

Copy to:

1. The Special Chief Secretary (FAC), Department of Environment, Science &

- Technology, Government of Telangana.
2. The DDG, Ministry of Environment, Forests and Climate Change, 1st and 11nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai-34.
 3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
 4. The Member Secretary, Telangana State Pollution Control Board, Paryavaran Bhawan, A-3 Industrial Estate, Sanath Nagar, Hyderabad - 500 018, Telangana.
 5. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
 6. Guard File/ Record File/ Notice Board/MoEF&CC website.

Ashish
01.11.2023

(Dr. Ashish Kumar)
Additional Director &
Member Secretary (Infra-2)
Email: ashish.k@nic.in

SSMNT/SCN/23/002/R

Dated: 15.04.2024

To
 Dr. S.Prabhu,
 Scientist – D (Infra-II)
 Ministry of Environment Forest and Climate Change (IA.III-Division),
 Indra Parayavaran Bhawan,
 Jor Bagh, Aliganj,
 New Delhi – 110 003.

Sub: Reply to show cause notice dated 03/04/2024 to Sri Sai Manasa nature Tech Pvt Ltd

Ref: show cause notice F.No. IA3-3/15/2023-IA.III, dated 03/04/2024.

Sir,

With reference to the above subject, we have given the reply mail to show cause notice on 29.11.2023 (Copy to ashish.k@nic.in) and also the same hard copy letter sent through DTDC express courier (Ref. No. V69212126) to Dr. Ashish Kumar, Additional Director & Member Secretary (Infra-II), Ministry of Environment Forest and Climate Change (IA.III-Division).

Request you to acknowledge the receipt of the same.

Thanking You,

Sri Sai Manasa Nature Tech Pvt Ltd.

Rajani ch
 Dr.Ch.Rajani Kumari
 (Managing Director)



List of Enclosures: -

1. Previous reply email details dated 29.11.2023
2. Previous Reply Courier slip scan copy dated 29.11.2023
3. Letter to Dr. Ashish Kumar & attachments dated 29.11.2023

Received on Today (23/4/2024)

S.P.
23/4/2024

LACSE

Sri Sai Manasa Nature Tech Pvt. Ltd.

Plot No. 74/A, Flat No.102, Central Bank Building, Kalyan Nagar, Hyderabad - 500 038.

Tel : +91-040-2381 6333, Email : info@ssmntgroup.com | Website : www.ssmntgroup.com

CIN : U73200T2005PTC047645



Nalini Vijayalkshmi Dr <drnalini@ssmntech.com>

Fwd: Reply to show cause notice F.No. IA3-3/15/2023-IA.III (Comp No. 204829), dated 01/11/2023

Rajani Chamala <ssmntpl@gmail.com>

Mon, Apr 15, 2024 at 2:46 PM

To: p.subramani@gov.in

Cc: "Dr.Desi Sreekanth" <drsreekanth@ssmntech.com>, "Sivaramakrishna. D" <siva@ssmntech.com>, Ch <rajani@ssmntech.com>, Nalini Vijayalkshmi Dr <drnalini@ssmntech.com>

Dear Sir,

With reference to attached trailing mail, we have given the reply to show cause notice on 29.11.2023 and also the same hard copy letter sent through DTDC express courier (Ref. No. V69212126) to Dr. Ashish Kumar, Additional Director & Member Secretary (Infra-2), Ministry of Environment Forest and Climate Change (IA.III-Division) - (scan copy courier slip also attaching)

Now again we are sending the reply for the letter reference No. File No. IA3-3/15/2023-IA.III dated 03.04.2024

Request you to acknowledge the receipt of the same

Thank you & Regards

Dr.Ch.Rajani Kumari

Managing Director

Sri Sai Manasa Nature Tech. Pvt Ltd.

Plot No.74/A,Flat no:102,

Centralbank Building, Kalyan Nagar,

Hyderabad.500 038.

Email : ssmntpl@gmail.com

Tele:+91-040-2381 6333. +919010549549

Website :www.ssmntech.com

----- Forwarded message -----

From: **Rajani Chamala** <ssmntpl@gmail.com>

Date: Wed, 29 Nov 2023 at 19:17

Subject: Reply to show cause notice F.No. IA3-3/15/2023-IA.III (Comp No. 204829), dated 01/11/2023

To: <ashish.k@nic.in>

Cc: Sivaramakrishna. D <siva@ssmntech.com>, Dr.Desi Sreekanth <drsreekanth@ssmntech.com>, Ch <rajani@ssmntech.com>

SSMNT/SCN/23/002

Dated: 29.11.2023

To

Dr. Ashish Kumar,

Additional Director & Member Secretary (Infra-2)

Ministry of Environment Forest and Climate Change (IA.III-Division);

Indra Parayavaran Bhawan,

Jor Bagh, Aliganj,

New Delhi - 110 003.

Sub: Reply to show cause notice dated 01/11/2023 of Sri Sai Manasa nature Tech Pvt Ltd

Ref : show cause notice F.No. IA3-3/15/2023-IA.III (Comp No. 204829), dated 01/11/2023.

Sir,

This is with reference to the show cause notice issued by NABET to Sri Sai Manasa Nature Tech Pvt Ltd regarding the consultant provided false and misleading information to the SEAC/SEIAA during the appraisal of the project for

4/15/24, 3:48 PM

SSMNTECH PVT.LTD. Mail - Fwd: Reply to show cause notice F.No. IA3-3/15/2023-IA.III (Comp No. 204829), dated 01/11/2023

grant of Environmental Clearance (EC). Further, we respectfully submit the following reply in response to the show cause notice with attached Annexures.

We request you to kindly go through the Sequential Facts during the project Execution for Environmental Clearance (EC) for the above said project. We have followed 2006 EIA notification and subsequent amendments & SEAC / SEIAA guidelines.

In view of the below given elaboration, Sri Sai Manasa Nature Tech Pvt Ltd firmly affirm that have made conscious efforts not to deviate any of the EIA Notification 14th September 2006 and subsequent amendments and that no further action is called for in this regard.

Thanking You,

Sri Sai Manasa Nature Tech Pvt Ltd.

Dr.Ch.Rajani Kumari
(Managing Director)

Copy to:

1. C.E.O., NABET Secretariat, National Accreditation Board for Education and Training (NABET), ITPI Building, 6th Floor, 4-A, Ring Road, IP Estate, New Delhi 110002.

Thank you & Regards

Dr.Ch.Rajani Kumari

Managing Director

Sri Sai Manasa Nature Tech. Pvt Ltd.

Plot No.74/A, Flat no:102,

Centralbank Building, Kalyan Nagar,

Hyderabad.500 038.

Email : ssmntpl@gmail.com

Tele:+91-040-2381 6333. +919010549549

Website :www.ssmntech.com

2 attachments

 MoEF Letter.pdf
3515K

 Ashish_Delhi.pdf
110K

 DTDC Express Limited Regd. Office: No-3, Victoria Road Bengaluru - 560047		ORIGIN POUCH NO.	DEST. DA: 29/11/23	Download MyDTDC app  Available at select cities & pin codes
Non Negotiable Consignment Note / Subject to Bengaluru Jurisdiction.		The consignment note is not a tax invoice. A tax invoice will be made available by DTDC or its channel partner, as the case may be, upon request.		
1 Sender's (Consignor) Name: <u>ashish prajapati</u> Company Name & Address: <u>996666/URS</u> City: _____ State: <u>H U D</u> PIN Code: <u>56</u>		2 Recipient's (Consignee) Name: <u>ashish prajapati</u> Company Name & Address: <u>near celli - 11000</u> City: _____ State: _____ PIN Code: _____		Download MyDTDC app  Available at select cities & pin codes
3 Nature of consignment: <input type="checkbox"/> Doc <input type="checkbox"/> Non-Doc <input type="checkbox"/> Total No. Pcs: _____ DIM 1: L cm X B cm X H cm X Pcs Actual Wt: _____ kg DIM 2: L cm X B cm X H cm X Pcs Volumetric Wt: _____ kg DIM 3: L cm X B cm X H cm X Pcs Chargeable Wt: _____ kg		4 Description of Content: _____ Total Value of consignment for carriage / E-Way bill: ₹ _____		
5 Paper Work Enclosures: _____		6 Type of consignment: <input checked="" type="checkbox"/> Commercial <input type="checkbox"/> Non Commercial 7 Value Added Services: <input type="checkbox"/> Secure Pack (7.1) <input type="checkbox"/> Passport (7.2) <input type="checkbox"/> COD (7.3) <input type="checkbox"/> Smiley (7.4) <input type="checkbox"/> Office Delivery (7.5)		
9 I/We declare that this consignment does not contain personal mail, cash, jewellery, contraband, illegal drugs, any prohibited items and commodities which can cause safety hazards while transporting.		8 Mode: <input checked="" type="checkbox"/> Surface <input type="checkbox"/> Air cargo <input type="checkbox"/> Express		
Sender's Signature & Seal: _____ Date: _____ Time: _____ AM/PM		Consignment Number: <u>300</u>  V69212126		
I have read and understood terms & conditions printed overleaf of this consignment note and I agree to the same.		10 Charges: _____ Amount (₹) _____ a) Landfill (incl. of FSC+GST) b) Value Added Service Charges c) Risk Surcharge d) Total amount (a+b+c) Above charges are inclusive of GST & other taxes if applicable.		
12 Receiver's Name: _____ Relationship: _____ Company Stamp & Signature: _____ Ph No.: _____ Date: _____ / _____ / _____ Time: _____ AM/PM		11 Booking Branch / Franchise Code: _____ Courier Signature: _____		
http://www.dtdc.in customersupport@dtdc.com +91-7305770577		13 Risk Surcharge: _____ Owner: _____ Carrier: _____		



SSMNT/SCN/23/002

Dated: 29.11.2023

To

Dr. Ashish Kumar,
 Additional Director & Member Secretary (Infra-2)
 Ministry of Environment Forest and Climate Change (IA.III-Division),
 Indra Parayavaran Bhawan,
 Jor Bagh, Aliganj,
 New Delhi – 110 003.

Sub: Reply to show cause notice dated 01/11/2023 of Sri Sai Manasa nature Tech Pvt Ltd
Ref : show cause notice F.No. IA3-3/15/2023-IA.III (Comp No. 204829), dated 01/11/2023.

Sir,

This is with reference to the show cause notice issued by NABET to Sri Sai Manasa Nature Tech Pvt Ltd regarding consultant provided false and misleading information to the SEAC/SEIAA during the appraisal of the project for grant of Environmental Clearance (EC). Further, we respectfully submit the following reply in response to the show cause notice with attached Annexures.

We request you to kindly go through the Sequential Facts during the project Execution for Environmental Clearance (EC) for the above said project. We have followed 2006 EIA notification and subsequent amendments & SEAC / SEIAA guidelines.

In view of the below given elaboration, Sri Sai Manasa Nature Tech Pvt Ltd firmly affirm that have made conscious efforts not to deviate any of the EIA Notification 14th September 2006 and subsequent amendments and that no further action is called for in this regard.

Thanking You,

Sri Sai Manasa Nature Tech Pvt Ltd

Rajani Ch
 Dr.Ch.Rajani Kumari
 (Managing Director)



Copy to:

1. C.E.O., NABET Secretariat, National Accreditation Board for Education and Training (NABET), ITPI Building, 6th Floor, 4-A, Ring Road, IP Estate, New Delhi 110002.

Sri Sai Manasa Nature Tech Pvt. Ltd.

Plot No. 74/A, Flat No.102, Central Bank Building, Kalyan Nagar, Hyderabad - 500 038.

Tel : +91-040-2381 6333, Email : info@ssmngroup.com | Website : www.ssmntgroup.com

CIN : U73200TG2005PTC047645

S. No.	Date	Status	Issuing of concern authority/responsibility	Annexures
1.	28.01.2022	Telangana state Industrial Infrastructure Corporation Ltd (TSIIC) Issued the letter of acceptance to Sri Sai Manasa Nature Tech Private Limited (SSMNT) for obtaining Environmental Clearance (EC) & Consent for Establishment (CFE) as per EIA Notification 14th September 2006 and subsequent amendments thereof for the "Food Park at Wargal (V), Wargal (M), Siddipet (Dist.) Telangana.	Telangana state Industrial Infrastructure Corporation Ltd (TSIIC)	Letter of acceptance attached as Annexure I.
2.	04.02.2022	Telangana state Industrial Infrastructure Corporation Ltd (TSIIC) Issued the initiation letter stating that Sri Sai Manasa Nature Tech Private Limited (SSMNT) for obtaining Environmental Clearance (EC) & Consent for Establishment (CFE) as per EIA Notification 14th September 2006 and subsequent amendments thereof for the "Food Park at Sy.No.1495 & 1510 with an extent of 188.65Ha (466.17Acers) at Wargal (V), Wargal (M), Siddipet (Dist.) Telangana.	Telangana state Industrial Infrastructure Corporation Ltd (TSIIC)	Environmental Clearance Initiation letter attached as Annexure II.
3.	14.02.2022	Based on the information provided by TSIIC land extent & approved project area layout (188.65 Ha), SSMNT had applied for Terms of Reference (ToR) at State Expert Appraisal Committee/ State Environmental Impact Assessment Authority (SEAC/SEIAA) under 7 (C) category of Industrial estates/ parks as per EIA 2006 notification and subsequent amendments.	Sri Sai Manasa Nature Tech Private Limited (SSMNT)	TOR 7(c) acknowledgement attached as Annexure III.
4.	26.02.2022 - SEAC MOM 02.06.2022 - Undertaking	After detailed discussions at SEAC/SEIAA on submitted ToR under the 7 (C) category with area of extent 188.65 Ha based on the land documents and project layout given by TSIIC, SEAC/SEIAA considered for issue of ToR upon submission of undertaking by TSIIC issued stating that they will not house any Category A&B Industries in the proposed food park.	State Expert Appraisal Committee/ State Environmental Impact Assessment Authority (SEAC/SEIAA)	SEAC/SEIAA Minutes & Under taking letter attached as Annexure IV & V.



Ref: 14.02.2022

S. No.	Date	Status	Issuing of concern authority/responsibility	Annexures
5.	27.06.2022	Based on above conditions, SEAC issued ToR under the 7 (C) category with area of extent 188.65 Ha . Further discussions within SEAC/SEIAA and directed to TSIC reapply for under 8(b) category because of project extent was 188.65 Ha and the project which are not falling in category A/ B. It is recommended for 8(b) Township and area development in deliberated discussions under projects based on reference of other state food processing parks. SEAC directed to TSIC to withdraw the ToR from 7 (C) category as reference from point discussed in the above.	State Expert Appraisal Committee/ State Environmental Impact Assessment Authority (SEAC/SEIAA)	Granted ToR 7(c) attached as Annexure VI .
6.	01.07.2022	Hence, We have reapplied for the proposed development of special food processing park as per directed by SEAC (area of extent 188.65 Ha) at Wargal (V), Wargal (M), Siddipet (Dist) under 8(b) township and area development projects.	Sri Sai Manasa Nature Tech Private Limited (SSMINT)	Acknowledgment Copy of TOR (8(b)), copy Enclosed attached as Annexure VII .
7.	02.07.2022	Auto ToR was granted by SEAC under the category of 8(b) township and area development projects with an extent of 188.65Ha . Based on standard ToR conditions Environmental Impact Assessment report prepared and submitted to SEAC/SEIAA.	State Expert Appraisal Committee/ State Environmental Impact Assessment Authority (SEAC/SEIAA)	Granted ToR (8(b)) attached as Annexure VIII .
8.	22.07.2022	Final Environmental Clearance meeting was held by SEAC and recommended for Environmental clearance for proposed food processing park at Wargal (V), Wargal (M), Siddipet (Dist.) under the category of 8(b) Township and Area Development projects with an extent area of 188.65 Ha (which is <500 Ha).	State Expert Appraisal Committee (SEAC)	SEAC Minutes attached as Annexure IX .
9.	22.07.2022	Final EC meeting was held by SEIAA and recommended for Environmental clearance for proposed food processing park at Wargal (V), Wargal (M), Siddipet (Dist) under the category of 8(b) Township and Area Development projects with an extent area of 188.65 Ha (which is <500 Ha).	State Environmental Impact Assessment Authority (SEIAA)	SEIAA Minutes attached as Annexure X .
10.	29.07.2022	Environmental clearance was granted for proposed food processing park at Wargal (V), Wargal (M), Siddipet (Dist) under the category of 8(b) Township and Area Development projects with an extent area of 188.65 Ha (which is <500 Ha).	Member Secretary, State Environmental Impact Assessment Authority (SEIAA)	EC Copy attached as Annexure XI .



Ref: [Signature]

ANNEXURE – I
Letter Of Acceptance

TSIIC

INDUSTRIAL INFRASTRUCTURE CORPORATION LTD.
(A Government of Telangana Undertaking)

Lr. No: EMP/TSIIC/15/EC-Wargal/2021-22

Date:28.01.2022

To
M/s. Sri Sai Manasa Nature Tech Pvt. Ltd.
Plot No. 74/A, Flat No. 102,
Central Bank Building, Kalyan Nagar,
Hyderabad - 500038.

Sir,

Sub: TSIIC-EMP Wing-HO - Obtaining Environmental Clearance (EC) & Consent for Establishment (CfE) as per EIA Notification 14th September 2006 and subsequent amendments thereof for the "Food Park at Wargal (V), Wargal (M), Siddipet (Dist), Telangana - Letter of Acceptance - Reg.

Ref: 1. Lr. No: EMP/TSIIC/15/EC-Wargal/2021-22 Date:04.01.2022
2. Your Letter dated: 19.01.2022.

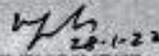
With reference to the above it is to inform that your offer to carry out the Consultancy Services for obtaining Environmental Clearance(EC) and Consent for Establishment (CfE) for "Food Park at Wargal (V), Wargal (M), Siddipet (Dist), Telangana for an amount of Rs. 17,55,000/- (Rupees Seventeen lakhs Fifty Five Thousand only) plus GST as applicable is accepted.

As you are aware that this amount includes inclusive of all other taxes, over head, incidentals, cost of site visits, travel expenses in attending the meetings, liasoning with the office of competent authority, printing cost of documents, Reports etc.

In this connection it is requested to attend this office on or before 10.02.2022 along with the following document for concluding the Agreement for the above said work with the Chief Engineer. Further, it is inform that if the agreement is not concluded within stipulated time, the EMD submitted at the time of bids will be forfeited.

1. One Non Judicial stamp paper worth Rs.100/- for agreement.

Yours faithfully,


28.1.22
CHIEF ENGINEER

1. Copy to Zonal Manager, Medchal-Siddipet, TSIIC Ltd. for information and necessary action.
2. Copy to GM(F), TSIIC Ltd., HO.

Regd Office: "Parshrama anavan" 6th Floor, 5-9-558/5, Basheerbagh.



ANNEXURE – II
Environmental Clearance Initiation letter



**TELANGANA STATE
INDUSTRIAL INFRASTRUCTURE CORPORATION LTD.**
(A Government of Telangana Undertaking)

Lr. No: EMP/TSIIC/15/EC-Wargal /2021-22

Date: 04.02.2022

To
M/s. Sri Sai Manasa Nature Tech Pvt. Ltd.
Plot No. 74/A, Flat No. 102,
Central Bank Building, Kalyan Nagar,
Hyderabad - 500038.

Sir,

Sub: TSIIC-EMP Wing-HO - "Food Park at Wargal (V), Wargal (M), Siddipet (Dist), Telangana" situated in Sy. No. 1495 & 1510 in an extent of 466.17 Acres - Initiate the process of Environmental Clearance- Requested- Reg.

Ref: 1. Lr. No: EMP/TSIIC/15/EC-Wargal /2021-22, Date: 28.01.2022
2. IOM. No: EMP/TSIIC/15/EC-Wargal/2021-22, Date: 04.02.2022

Your attention is drawn to the references cited, wherein you have been entrusted with obtaining Environmental Clearance & Consent For Establishment for proposed Food Park at Wargal (V), Wargal (M), Siddipet (Dist), Telangana.

In this connection, you are requested to initiate the process of obtaining EC for the Food Park in Sy. No. 1495 & 1510 with an extent of Acs 466.17 (188.65 Ha) at Wargal Village & Mandal in consultation with Zonal Manager, Medchal-Siddipet.

Yours faithfully,

[Signature]
4-2-22
CHIEF ENGINEER

Copy to the Zonal Manager, Medchal-Siddipet, TSIIC Ltd for information and necessary action.

Regd. Office: "Parishramy Bhavan" 6th Floor, 5-9-558/B, Basheerbagh,
Fateh Maidan Road, Hyderabad-500004 Telangana, India.
Phone: 23227625/26 Fax: 040- 23240205,



[Signature]
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ANNEXURE – III
TOR ACKNOWLEDGMENT COPY

Acknowledgement Slip for TOR

This is to acknowledge that the proposal has been successfully uploaded on the portal. The proposal shall be examined by MS of SEIAA to ensure that required information has been submitted. An email will be sent for seeking additional information, if any, within 5 working days. Once verified, an acceptance letter shall be issued to the project proponent.

Following should be mentioned in further correspondence:

- 1. Proposal No. : SIA/TG/NCP/72266/2022
- 2. Category of the Proposal : INFRA-1
- 3. Project/Activity applied for : 7(c) Industrial estates/ parks/ complexes/ areas, export processing Zones
- 4. Name of the proposal : Proposed Development of Special Food Processing Park at Wargal Village, Wargal Mandal, Siddipet District, Telangana By M/s.TSIIC
- 5. Date of submission for TOR : 14 Feb 2022
- 6. Name of the Project proponent along with contact details
 - a) Name of the proponent : TSIIC
 - b) Mobile No. : 9560034203
 - c) State : Telangana
 - d) District : Hyderabad
 - e) Pincode : 500004

Refani ch



ANNEXURE – IV
SEAC/SEIAA MINUTES

Minutes of the SEAC Meeting held on 26.02.2022

Agenda Item No. 12	M/s. Alpine Constructions, Sy. No. 309, 310 of Shankarpally (V), Shankarpally (M), Rangareddy District – Environmental Clearance - Reg.
Proposal No.	SLA/TG/MIS/256613/2022 (EC)

The representative of the project proponent attended on video call and Sri Srikanth Desi of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that total plot area is 7,873.61 Sq.m., Net Plot area is 5,981.81 Sq.m., out of which, green area is 654.25 Sq.m. (10.94%).

It was informed that the total built up area of the project is 33,315.49 Sq.m. The project consists of Residential Towers Construction Project to accommodate a total No. of 149 units. Maximum No. of floors proposed in the project are B+2S+11 Floors & Terrace.

It is also noted that Parking area to be provided is 8,743.71 Sq.m. (26.24% against required 22%).

The total cost of the project is Rs. 50 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 50.0 lakhs and recurring cost: Rs. 20.0 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 13	TELANGANA SPECIAL FOODPROCESSING PARK, Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. – TOR-Reg.
Proposal No.	SLA/TG/NCP/72266/2022 (TOR)

The representative of the project proponent attended on video call; and Sri Shyam Sunder of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The TSIIC proposed to develop Special Food Processing Park (SFPP) in an area of Ac. 466.17 (188.65 Ha.) with the main objective to offer better price to the farmers through value addition and export of the processed food items wherever possible. The total project cost is Rs.150.50 Crores and 190 plots are proposed in the project. No category A or category B projects except CETP are proposed in the SFPP.

The nearest village to the proposed site is Wargal (V) which is existing at a distance of 0.82 km; Nearest water body is Wargal village Pond exists at 1.15 km; and Nearest RF i.e.,Wargal RF exists at 2.18 km from the boundary of the site.

The SEAC observed that the TSIIC proposed greenbelt in open spaces and common areas to an extent of 18.75 Ha. (10.02%) and the area of greenbelt to be developed by individual untis in their plotted area is 43.4 Ha. (23%). But, the SEAC informed the TSIIC that the greenbelt has to be developed completely by the TSIIC.

After detailed discussions, the proponent is directed to prepare EIA report as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes" and following additional TOR, undergo the process of public hearing in consultation with TSPCB and submit final EIA report; minutes of public hearing & response of the proponent to the issues emerged in the public hearing to the SEAC for appraisal.

Additional TORs:

- Undertaking for development of greenbelt completely (atleast 33% of total site area) by the TSIIC.



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Ch. Arjun
CHAIRMAN, SEAC

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**MINUTES OF THE 152nd MEETING OF THE
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY (SEIAA), TELANGANA
HELD ON 28.03.2022, 11:00 AM**

MINUTES OF THE 152nd MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), TELANGANA, HELD ON 28.03.2022 AT TSPCB, PARYAVARAN BHAVAN, A.3, I.E., SANATHNAGAR, HYDERABAD - 500 018.

The following were present:

1.	Prof.M. Ananda Rao, Chairman, SEIAA, 8-48/1, Ravidranagar, St. No. 8, Habsiguda, Hyderabad - 500 007	Chairman, SEIAA
2.	Dr.B.Narsaiah, H.No.6-3-98, 4 th Cross Hastinapuri, Sainikpuri, Secunderabad - 500 094	Member, SEIAA
3.	Sri Swargam Srinivas, IFS, Special Secretary (FAC), EFS&T, Dept., 330 A, D Block, Telangana Secretariat, Hyderabad.	Member Secretary, SEIAA

The members present declared that there are no conflicts of interest with the projects being considered in this meeting.

The Member Secretary, SEIAA welcomed the Chairman and the Member of SEIAA. After general introductory remarks by the Chairman, SEIAA, the Committee took up items agenda-wise and reviewed the recommendations of State Expert Appraisal Committee (SEAC). After detailed deliberations & discussions on recommendations of the SEAC, the SEIAA recorded their decisions on case to case basis as under.

Rafawi. ch



Minutes of the SEIAA Meeting held on 28.03.2022

Agenda Item No. 19	TELANGANA SPECIAL FOODPROCESSING PARK, Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. - TOR- Reg.
Proposal No.	SIA/TG/NCP/72266/2022 (TOR)

The SEIAA discussed the recommendations of the SEAC in detail and noted that the list of projects proposed in the Food processing park are not falling either in Category-A or Category-B of EIA Notification, 2006. Further, the as per the EIA Notification, 2006 and its amendments "Environmental Clearance for CETPs for setup or within projects or activities which do not require Environmental Clearance are exempted, and if any of the existing or proposed member units of the said CETP produces or proposes to produce any product requiring Environmental Clearance, then the CETP shall need Environmental Clearance".

The SEAC shall ascertain on the requirement of Public hearing for the project.

Agenda Item No. 20	15.00 Ha. Stone & Metal Quarry of M/s. ROCK SAND MINERALS (P) LTD, Sy. No. 157, Bathole (V), Kandi (M), Sangareddy District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/31001/2019 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and noted that the project proponent obtained mine lease (in-principle) on 16.04.2018. Hence, the proponent shall submit the status of mining activity duly certified by ADMG for further consideration.

Agenda Item No. 21	9.915 Ha. Laterite Mine of M/s. S.R. Minerals, Sy. No. 41/Part of Mirzapur (V), Pudur (M), Vikarabad District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/72171/2019 (EC)

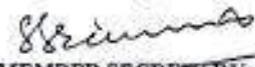
The SEIAA discussed the recommendations of the SEAC in detail and noted that the project proponent obtained mine lease (in-principle) on 15.12.2018. Hence, the proponent shall submit the status of mining activity duly certified by ADMG for further consideration.

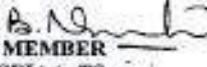
Agenda Item No. 22	M/s Bhuvanteza Infra Projects Pvt. Ltd., Sy. No. 151/A, Atevelle (V), Medchal (M), Medchal Malkajgiri District. -Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/255972/2022 (EC)

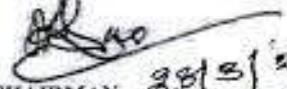
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

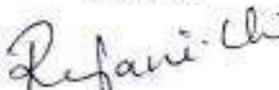
Agenda Item No. 23	22.17 Ha. Ordinary Sand Mine of M/s. Telangana State Mineral Development Corporation Ltd., Akinepalli Mallaram (V), Mangapet (M), Mulugu District. -Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/32408/2019 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance with validity of One year from the date of CFO.


MEMBER SECRETARY
SEIAA, TS. 28-03-22


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS.


Referee



Minutes of the SEAC Meeting held on 06.04.2022

It was informed that the total built up area of the project is 85,039 Sq.m. The project consists of Residential Building Construction Project to accommodate 449 units. Maximum No. of floors proposed in the project are SC + C + G + 14 Floors.

It is also noted that Parking area to be provided is 22,136 Sq.m. (35.2% against required 33%).

The total cost of the project is Rs. 90.0 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 90.0 lakhs and recurring cost: Rs. 40.0 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda	Telangana Special Food Processing Park, Sy.No. 1495 & 1510, Wargal (V),
Item No. 08	Wargal (M), Siddipet District. - TOR - Reg.
Proposal No.	SIA/TG/NCP/72266/2022 (TOR)

Earlier, the SELAA in its meeting held on 28.03.2022 noted that the list of projects proposed in the Food processing park are not falling either in Category-A or Category-B of EIA Notification, 2006. Further, the as per the EIA Notification, 2006 and its amendments "Environmental Clearance for CETPs for setup or within projects or activities which do not require Environmental Clearance are exempted, and if any of the existing or proposed member units of the said CETP produces or proposes to produce any product requiring Environmental Clearance, then the CETP shall need Environmental Clearance". The SEAC shall ascertain on the requirement of Public hearing for the project.

The SEAC noted the decision of SELAA and decided to inform the project proponent to clarify whether any Category A/B industries are proposed in the park. If they are not proposed, the TSIIC shall submit an undertaking that the proposed Food Park will not house any Category A/B industries in the premises.

In view of the above and after detailed discussions, the SEAC deferred for consideration after submission of above mentioned clarification by project proponent.

Agenda	2.0 Ha. Colour Granite Mine of M/s V.R Exports & Imports, Sy.No.236 of
Item No. 09	Thimmapur (V&M), Karimnagar District. -Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/260390/2022 (EC)

The representative of the project proponent Sri Vijay Rakesh and Smt. Sriletha of M/s. Pridhvi Envirotech (P) Ltd., Hyderabad attended and made a presentation before the SEAC.

Earlier, the SELAA, TS issued EC vide order dt. 29.02.2016 for Colour Granite Mine with production capacity of 16,002 m³/annum which is valid for a period of 6 years i.e., upto 28.02.2022.

The proponent also obtained CFE dt. 06.04.2016 & CFO dt. 01.07.2017 from TSPCB.

The proponent informed that the lease was granted (in-principle) on 31.05.2016 in favour of the proponent for a period of 20 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 29.01.2022 of ADMG, Karimnagar District informing that there are two existing quarry leases (leases granted before 09.09.2013) falling within 500m from the proposed quarry lease. The SEAC noted that the mine lease area is 2.0 Ha. It is further noted that the total Cluster area is 4.0 Ha. and Net cluster area is 2.0 Ha. which is less than 5.0 Ha. Hence, the project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village to the proposed site is Thimmapur (V) which is existing at a distance of 572m; nearest water body i.e., Thimmapur Cheruvu exists at 151m from the boundary of the site.

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Ch. A. S. S.
CHAIRMAN, SEAC



Rafique Ch

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Telangana State Industrial Infrastructure Corporation Ltd.,
(A Government of Telangana Undertaking)



Lr.No: EMP/TSIIC/15/EC-Wargal/2021-22

Date:02.06.2022

To

The Chairman - SEAC
TS Pollution Control Board
A-3, Paryavaran Bhavan
Sanath Nagar, Hyderabad, Telangana

Sir,

Sub: M/s. Telangana State Industrial Infrastructure Corporation
(TSIIC) Ltd - Food Park Located at Wargal (V), Wargal (M), Siddipet
(Dist), Telangana District, Telangana -Undertaking- Submitted- Reg.

Ref: Minutes of the SEAC Meeting held on 06.04.2022.

I invite kind attention to the subject and reference cited.

With reference to the SEAC Minutes of the meeting held on 06.04.2022, the Undertaking is herewith enclosed for early issue of TOR for Food Park at Wargal(V), Wargal(M), Siddipet District:

Thanking You,

Yours faithfully

[Signature]
2-6-22
CHIEF ENGINEER

Encl: As Above

Regd. Office : "Parisrama Bhavanam", 6th Floor, Basheerbagh, Hyderabad - 500 004, Telangana, Hyderabad
Tel : 040-23237625, 23238290, Fax : +91-40-23240205, Web : www.tsiic.telangana.gov.in
CIN : U99000TG2014SGC095514

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[Signature]



Telangana State Industrial Infrastructure Corporation Ltd.,
(A Government of Telangana Undertaking)



UNDERTAKING

This is to certify that, TSIIC Ltd will not house any Category A & B industries in the proposed Special Food Processing Park at Wargal(V), Wargal(M), Siddipet District.

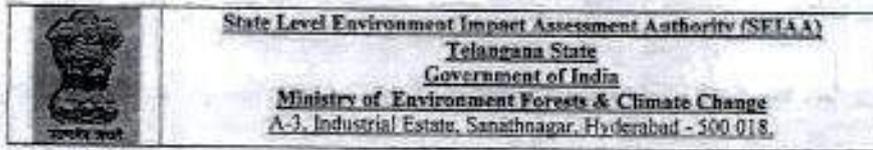
[Handwritten Signature]
2-5-22
CHIEF ENGINEER

Regd. Office : "Parisrama Bhavanam", 6th Floor, Basheerbagh, Hyderabad - 500 004, Telangana, India
Tel : 040-23237625, 23238290, Fax : +91-40-23240205, Web : www.tsiic.telangana.gov.in
CIN : U99000TG2014SGC095514



[Handwritten Signature]

ANNEXURE – V
GRANTED TOR COPY



REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OL/SDPT-31/2021-

Dt:27.06.2022.

Sub: SEIAA – Telangana Special Food Processing Park, Sy. Nos. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District – TORs issued - Reg.

- I. This has reference to your proposal No. SIA/TG/NCP/72266/2022, dt. 14.02.2022 (received on 19.02.2022) submitted to the SEIAA, Telangana seeking Terms of Reference (ToR) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986. The project is for **Development of Special Food Processing Park (SFPP) by M/s. TSIIC at Sy. Nos. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District.**
- II. The proposal for grant of Terms of Reference (ToR) to the proposed project was considered by the State level Expert Appraisal Committee (SEAC) in its meetings held on 26.02.2022, 06.04.2022 & 18.06.2022. The SEAC in its meeting held on 18.06.2022 observed the following:
- The representative of the project proponent Sri Shyam Sunder and Sri D. Sreekanth of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.*
- Earlier, the SEAC in its meeting held on 23.05.2022 informed the project proponent to clarify whether any Category A/B Industries are proposed in the park. If they are not proposed, the TSIIC shall submit an undertaking that the proposed Food Park will not house any Category A/B industries in the premises.*
- Now, the proponent submitted an undertaking issued by Chief Engineer of TSIIC stating that they will not house any Category A&B industries in the proposed Special Food Processing Park at Wargal (V), Wargal (M), Siddipet District.*
- The SEAC examined the undertaking submitted by the proponent. After detailed discussions, the proponent is directed to prepare EIA report as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Industrial estates/parks/complexes/areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes" along with following additional TORs. The proponent to submit an undertaking for development of greenbelt completely (atleast 33% of total site area) by the TSIIC and submit final EIA report to the SEAC for appraisal.*
- III. Accordingly, the proposal along with recommendations of SEAC, Telangana was examined by the State level Environment Impact Assessment Authority (SEIAA) in its meeting held on 23.06.2022 and observed the following:
- The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of TORs with a specific condition that the proponent shall submit revised layout with development of greenbelt atleast 33% of total site area along with final EIA report.*
- IV. In view of the above, the SEIAA, Telangana hereby accords ToRs to the project with the specific condition to submit revised layout with development of greenbelt atleast 33% of total site area along with the EIA report and Environment Management Plan (EMP). The TORs and general guidelines for preparation of EIA & EMP report are as following:

Page 1 of 4

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Ref: [Signature]

STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR INDUSTRIAL ESTATES/ PARKS/ COMPLEXES/ AREAS, EXPORT PROCESSING ZONES (EPZS), SPECIAL ECONOMIC ZONES (SEZS), BIOTECH PARKS, LEATHER COMPLEXES AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

- 1) Reasons for selecting the site with details of alternate sites examined/rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental damage, resources sustainability associated with selected site as compared to rejected sites. The analysis should include parameters considered along with weight age criteria for short-listing selected site.
- 2) Submit the details of the land use break-up for the proposed project. Details of land use around 10 km radius of the project site. Analysis should be made based on latest satellite imagery for land use with raw images. Check on flood plain of any river.
- 3) Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/ villages and present status of such activities.
- 4) Examine the impact of proposed project on the nearest settlements.
- 5) Examine baseline environmental quality along with projected incremental load due to the project taking into account of the existing developments nearby.
- 6) Environmental data to be considered in relation to the project development would be (a) land, (b) groundwater, (c) surface water, (d) air, (e) bio-diversity, (f) noise and vibrations, (g) socio economic and health.
- 7) Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area, and any obstruction of the same by the project.
- 8) Details regarding project boundary passing through any eco-sensitive area and within 10 km from eco-sensitive area.
- 9) Green buffer in the form of green belt to a width of 15 meters should be provided all along the periphery of the industrial area. The individual units should keep 33% of the allotted area as a green area.
- 10) Submit the details of the trees to be felled for the project.
- 11) Submit the details of the infrastructure to be developed.
- 12) Submit the present land use and permission required for any conversion such as forest, agriculture etc.
- 13) Submit details regarding R&R involved in the project.
- 14) Zoning of the area in terms of 'type of industries' coming up in the industrial area based on the resource requirement along with likely pollutants with quantity from the various industries.
- 15) The project boundary area and study area for which the base line data is generated should be indicated through a suitable map. Justification of the parameters, frequency and locations shall be discussed in the EIA.
- 16) Submit Legal frame work for the implementation of Environmental Clearance conditions - to be clearly spelt out in the EIA report.
- 17) Submit Roles and responsibility of the developer etc for compliance of environmental regulations under the provisions of EP Act.
- 18) Site justification of the identified industry sectors from environmental angle and the details of the studies conducted if any.
- 19) Ground water classification as per the Central Ground Water Authority.
- 20) Submit the source of water, requirement vis-à-vis waste water to be generated along with treatment facilities, use of treated waste water along with water balance chart taking into account all forms of water use and management.
- 21) Rain water harvesting proposals should be made with due safeguards for ground water quality. Maximize recycling of water and utilization of rain water. Examine details.
- 22) Examine soil characteristics and depth of ground water table for rainwater harvesting.



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- 23) Examine details of solid waste generation treatment and its disposal.
- 24) Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption.
- 25) In case DG sets are likely to be used during construction and operational phase of the project, emissions from DG sets must be taken into consideration while estimating the impacts on air environment. Examine and submit details.
- 26) Examine road/rail connectivity to the project site and impact on the traffic due to the proposed project. Present and future traffic and transport facilities for the region should be analysed with measures for preventing traffic congestion and providing faster trouble free system to reach different destinations in the city.
- 27) A detailed traffic and transportation study should be made for existing and projected passenger and cargo traffic.
- 28) Examine the details of transport of materials for construction which should include source and availability.
- 29) Examine the details of National Highways/State Highways/ expressways falling along the corridor and the impact of the development on them.
- 30) Examine noise levels - present and future with noise abatement measures.
- 31) Identify, predict and assess the environmental and sociological impacts on account of the project. A detailed description with costs estimates of CSR should be incorporated in the EIA / EMP report.
- 32) Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
- 33) Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
- 34) The Public hearing should be conducted for the project in accordance with provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the TOR letter issued by the Ministry and not on the basis of Minutes of the Meeting available on the web-site.
- 35) A detailed draft EIA/EMP report should be prepared in accordance with the above additional TOR and should be submitted to the Ministry in accordance with the Notification.
- 36) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 37) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 38) Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model TOR available on Ministry website "<http://moef.nic.in/Manual/IndustrialEstate>".

V. The above ToR should be considered for preparation of EIA Report in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006 & its subsequent amendments.

VI. The consultants involved in preparation of EIA/EMP report after accreditation with Quality Council of India/National Accreditation Board of Education and Training (QCINABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other Organization(s)/ Laboratories including their status of approvals etc., vide Notification dt. 19.07.2013 of the MoEF&CC.



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- vi. The project proponent shall submit the detailed final EIA/EMP prepared as per ToRs, to the SELAA / SEAC for considering the proposal for Environmental Clearance within 3 years, as per the O.M. No.J-11013/41/2006-IA-11(1) (P) dt. 08.10.2014 of the MoEF&CC, GoI.
- VIII. The prescribed ToRs would be valid for a period of three (03) years for submission of the EIA/EMP Reports.

Special condition:

The proponent shall submit revised layout with development of greenbelt atleast 33% of total site area along with final EIA report.

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

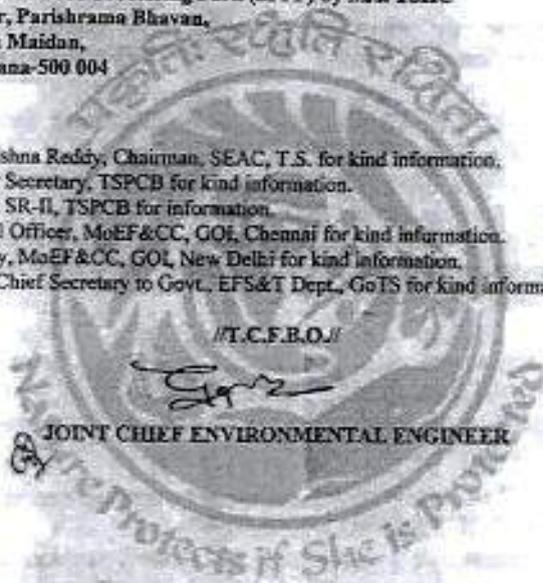
Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

To
Development of Special Food Processing Park (SFPP) by M/s. TSIIC
EMP wing, 5th Floor, Parishrama Bhavan,
Basheerbagh, Fateh Maidan,
Hyderabad, Telangana-500 004

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: SR-II, TSPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Chennai for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Special Chief Secretary to Govt., EFS&T Dept., GoTS for kind information.



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Telangana State Industrial Infrastructure Corporation Ltd.,
(A Government of Telangana Undertaking)



Date: 22.07.2022

To
The Member Secretary,
Telangana State Environmental Impact Assessment Authority (SEIAA),
O/o. Telangana State Pollution Control Board,
A3, Industrial Estate, Sanathnagar,
Hyderabad- 500 018.

Sir,

Sub: Withdraw of "Special Food Processing Park" at Wargal (V), Wargal(M), Siddipet (Dist),Telangana by Telangana State Industrial Infrastructure Corporation Limited (TSIIC)

Telangana State Industrial Infrastructure Corporation Limited (TSIIC) has proposed to develop Industrial park in an area of 466.17 acres (188.65 Ha) to "Special Food Processing Park" at Wargal (V), Wargal(M), Siddipet(Dist),Telangana.

With reference, to the above subject, we are here with withdrawing the following EC Proposal No. SIA/TG/NCP/72266/2022 Dated. 14.02.2022. Due to proposed Project falls under 8(b) Category (Township and Area development). Hence, we are withdrawing the above project.

We request you to kindly withdraw our proposal.

Thanking you,

Yours faithfully,


CHIEF ENGINEER

Regd. Office : "Parisrama Bhavanam", 6th Floor, Basheerbagh, Hyderabad - 500 004, Telangana, India
Tel : 040-23237625, 23238290, **Fax :** +91-40-23240205. **Web :** www.tsiic.telangana.gov.in
CIN : U99000TG2014SGC095514



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ANNEXURE – VI

ACKNOWLEDGMENT COPY OF TOR 8b



wargal project <wargalproject@gmail.com>

Acknowledgement Slip for TOR application

1 message

monitoring-ec@nic.in <monitoring-ec@nic.in>
 To: wargalproject@gmail.com
 Cc: monitoring-ec@nic.in

Fri, Jul 1, 2022 at 10:37 AM

Acknowledgement Slip for TOR

This is to acknowledge that the proposal has been successfully uploaded on the portal. The proposal shall be examined by MS of SEIAA to ensure that required information has been submitted. An email will be sent for seeking additional information, if any, within 5 working days. Once verified, an acceptance letter shall be issued to the project proponent.

Following should be mentioned in further correspondence

1. Proposal No. : SIA/TG/MIS/79363/2022
2. Category of the Proposal : INFRA-2
3. Project/Activity applied for : 8(b) Townships and Area Development projects.
Proposed Development of Special Food Processing Park at Wargal Village, Wargal Mandal, Siddipet District, Telangana By M/s.TSIIIC
4. Name of the proposal
5. Date of submission for TOR : 01 Jul 2022
6. Name of the Project proponent along with contact details
 - a) Name of the proponent : TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION
 - b) Mobile No. : 6303077189
 - c) State : Telangana
 - d) District : Hyderabad
 - e) Pincode : 500004

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ANNEXURE – VII

GRANTED TOR Copy of 8b

File No.SIA/TG/MIS/79363/2022

Government of India

State Level Environment Impact Assessment Authority

Telangana

To,

M/s TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION
Telangana State Industrial Infrastructure Corporation (TSIIC) EMP Wing, 6th Floor,
Parishram Bhawan, LB Stadium road , Basheerbagh ,Fateh Maidan Hyderabad,
Hyderabad-500004
Telangana

Tel.No.--1; Email:wargalproject@gmail.com

Sub. Terms of Reference to the Proposed Development of Special Food Processing Park at Wargal Village, Wargal Mandal, Siddipet District, Telangana By M/s.TSIIC, Telangana State Industrial Infrastructure Corporation (TSIIC) EMP Wing, 6th Floor, Parishram Bhawan, LB Stadium road , Basheerbagh ,Fateh Maidan Hyderabad

Dear Sir/Madam,

This has reference to the proposal submitted in the Ministry of Environment, Forest and Climate Change to prescribe the Terms of Reference (TOR) for undertaking detailed EIA study for the purpose of obtaining Environmental Clearance in accordance with the provisions of the EIA Notification, 2006. For this purpose, the proponent had submitted online information in the prescribed format (Form-1) along with a Pre-feasibility Report. The details of the proposal are given below:



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1. **Proposal No.:** SIA/TG/MIS/79363/2022
Proposed Development of Special Food Processing Park at Wargal Village, Wargal Mandal, Siddipet District, Telangana By M/s.TSIC
2. **Name of the Proposal:**
3. **Category of the Proposal:** INFRA-2
4. **Project/Activity applied for:** 8(b) Townships and Area Development projects.
5. **Date of submission for TOR:** 01 Jul 2022
Date : 02-07-2022

Sri Swargam Srinivas
(IFS)

Office : **Special Secretary(FAC), EFS&T,Dept., 4th Floor, Aranya Bhawan Saifabad, Hyderabad, Telangana- 500004**
Phone No : -1 Mobile : **6303077189**
Email id : msseiaa.tg@gmail.com

Note : This is auto tor granted letter.

In this regard, under the provisions of the EIA Notification 2006 as amended, the Standard TOR for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance is prescribed with public consultation as follows:



Ref: msseiaa.tg@gmail.com

ACTIVITY 8(b)- TOWNSHIP AREA & DEVELOPMENT PROJECTS

STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR TOWNSHIP/ AREA DEVELOPMENT PROJECTS AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

I. Project Details

- i. Need and benefits of the project.
- ii. Submit data for built-up area for each building, the use and occupancy classification in line with NBC 2016 also to be indicated [for differential functional requirements].
- iii. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.

II. Land Environment

- iv. Examine details of land use as per Master Plan and land use around 10 km radius of the project site. Analysis should be made based on latest satellite imagery for land use with raw images. Check on flood plain of any river.

III. Land acquisition and R&R

- i. Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/villages and present status of such activities.

IV. Environmental Monitoring and Management

- ii. Examine baseline environmental quality along with projected incremental load due to the project.
- iii. Environmental data to be considered in relation to the project development would be (a) land, (b) groundwater, (c) surface water, (d) air, (e) bio-diversity, (f) noise and vibrations, (g) socio economic and health.
- iv. Submit Roles and responsibility of the developer etc for compliance of environmental regulations under the provisions of EP Act.
- v. Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
- vi. Possible carbon footprint contribution from each activities and mitigation measures proposed shall be included as part of Environment Management Plan.

V. Drainage



Ref name - chs

- vii. Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area. Any obstruction of the same by the project.

VI. Forest

- viii. Submit the details of the trees to be felled for the project, if any .
- ix. Submit the present land use and permission required for any conversion such as forest, agriculture etc.

VII. Water Environment

- x. Ground water classification as per the Central Ground Water Authority.

VIII. Water Management

- xi. Examine the details of Source of water, water requirement, use of treated waste water and prepare a water balance chart.
- xii. Rain water harvesting proposals should be made with due safeguards for ground water quality.
- xiii. Maximize recycling of water and utilization of rain water. Examine details.
- xiv. Examine soil characteristics and depth of ground water table for rainwater harvesting.
- xv. Permission from CGWA for abstraction of groundwater, if any, including dewatering during basement excavation.

IX. Waste Management

- xvi. Examine details of solid waste generation treatment and its disposal.
- xvii. Construction & Demolition Waste Management Plan shall be prepared as part of EMP providing details of demolition activities involved along with quantification and disposal mechanism.

X. Energy Requirements

- xviii. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project.
- xix. Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption. Energy conservation and energy efficiency.



Refarri. ch

- xx. DG sets are likely to be used during construction and operational phase of the project. Emissions from DG sets must be taken into consideration while estimating the impacts on air environment.

XI. Road and Traffic

- xxi. Examine road/rail connectivity to the project site and impact on the traffic due to the proposed project. Present and future traffic and transport facilities for the region should be analysed with measures for preventing traffic congestion and providing faster trouble free system to reach different destinations in the city.
- xxii. A detailed traffic and transportation study should be made for existing and projected passenger and cargo traffic.
- xxiii. Examine the details of transport of materials for construction which should include source and availability.

XII. Disaster Management Plan

- xxiv. Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster. This should cover details of vulnerabilities due to natural and manmade hazards (earthquake, flooding, cyclone, landslides, fire etc.) and details of disaster mitigation efforts for buildings and infrastructure through structural sufficiency and Fire and Life Safety compliance in line with National Building Code NBC, 2016.

XIII. Court Cases

- xxv. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.

XIV. Miscellaneous

- xxvi. Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry website "<http://moef.nic.in/Manual/Townships>".



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ANNEXURE – VIII

SEAC Minutes

Minutes of the SEAC Meeting held on 22.07.2022

Agenda Item No. 01	M/s. Special Food Processing Park, Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. - Environmental Clearance - Reg.
Proposal No.	SIATG/MIS/79363/2022 (EC)

The representative of the project proponent Sri Shyam Sundar, and Sri Shyam Sundar of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., attended and made a presentation before the SEAC.

The SEAC noted that earlier the SELAA issued TORs (Auto-generated) on 02.07.2022 for preparation of EIA Report. Accordingly, the proponent prepared the EIA report and uploaded online.

During presentation, it was informed that the Telangana State Industrial Infrastructure Corporation (TSIIC) proposed to develop Special Food Processing Park (SFPP) near Wargal in an area of 466.17 Acres (188.65 Ha.) with 190 plots. The proposed Special Food Processing Park do not house any Category A & Category B Industries and hence the project has to be considered under 8(b) Type of activity – Township and Area Development project under Category B.

The proponent informed that on the basis of the market analysis, area strengths and Government policy thrust, it has been proposed concentrate on following verticals and focus areas in the proposed Special Food Processing Park (SFPP):

- Food Processing Industries
- Milk Processing
- Dairy Products
- Rice Mills
- Oil Processing Units
- Cold Storages
- Dry Warehouses
- Packing Units
- Ripening Chambers
- Quality Control/Testing Lab
- R&D Center

The details of landuse of the proposed project are:

S.No	Land Use	Area (In Acres)	Percentage (%)	Remarks
1.	Total Layout Area	466.17	100	
2.	Ploned Area (Including MSME Area)	225.58	48.39	
3.	Road Area	54.27	11.64	
4.	Green Area	46.62	10.00	Green Area 34.73 %
5.	Green Area all along boundary	4.15	0.89	
6.	Green Area within plots	111.10	23.84	
7.	Social infra	13.93	2.99	
8.	Utilities	6.82	1.46	
9.	Truck Parking	3.70	0.79	

The nearest village to the proposed site is Wargal (V) which is existing at a distance of 0.82 km (NE); nearest water body i.e., Wargal Village Pond exists at 1.15 km (NE); nearest RF i.e., Wargal RF exists at 2.18 km (S).

It is proposed to provide common facilities like Silos / Cold Storages / Warehouses / Weigh Bridge, Roads, Storm water drains, Electrical Substation, etc.,

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Ch. Anil
CHAIRMAN, SEAC

Ref: Anil Ch



Minutes of the SEAC Meeting held on 22.07.2022

The source of water is Kondapochamma Reservoir (Intake Point Canal passing through project site). The total water requirement is 2126 KLD. It was informed that individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water will be discharged to the rivers/streams or water bodies i.e., Zero Discharge.

The total cost of the project is Rs. 150.50 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 6.75 Crores and recurring cost: Rs. 10.125 Lakhs/annum. Budget for CER is Rs. 50.0 lakhs.

During presentation, the SEAC observed from layout of the project that a Canal is passing on SE corner of the site. In this regard, the proponent informed that they have left 9 mts buffer on both sides of the Canal and also informed that adequate measures will be taken not to discharge any treated or untreated waste water / effluent / solid waste into the Canal under any circumstances.

After detailed discussions, the SEAC recommended for issue of EC with the following specific conditions:

- The proponent shall leave adequate buffer zone on either side of the Canal as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
- Treated or untreated waste water / effluent / solid waste shall not be discharged into the Canal, under any circumstances and shall take adequate measures for the same.

Agenda Item No. 02	M/s. Special Food Processing Park, Sy.No 65,66,67,69,80,81, 83,84,85, 86,87 of Kannala (V) & 170 of Bhudakalan (V), Bellampalli Mandal, Mancherial District. - Environmental Clearance - Reg.
Proposal No.	SEA/IG/MIS/77984/2022 (EC)

The representative of the project proponent Sri Shyam Sundar, and Sri Shyam Sundar of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., attended and made a presentation before the SEAC.

The SEAC noted that earlier the SEIAA issued TORs (Auto generated) on 16.06.2022 for preparation of EIA Report. Accordingly, the proponent prepared the EIA report and uploaded online.

During presentation, it was informed that the Telangana State Industrial Infrastructure Corporation (TSIIC) proposed to develop Special Food Processing Park (SFPP) near Bhudakalan in an area of 355.03 Acres (143.68 Ha.) with 71-plots. The proposed Special Food Processing Park do not house any Category A & Category B Industries and hence the project has to be considered under 8(b) Type of activity – Township and Area Development project under Category B.

The proponent informed that on the basis of the market analysis, area strengths and Government policy thrust, it has been proposed concentrate on following verticals and focus areas in the proposed Special Food Processing Park (SFPP).

- Food Processing Industries
- Milk Processing
- Dairy Products
- Rice Mills
- Oil Processing Units
- Cold Storages
- Dry Warehouses
- Packing Units
- Ripening Chambers
- Quality Control/Testing Lab
- R&D Center

4

Ch. Anand
CHAIRMAN, SEAC



Ref: Anand. Ch

ANNEXURE – IX

SEIAA Minutes

Minutes of the SEIAA Meeting held on 27.07.2022

Agenda Item No. 01	Special Food Processing Park by M/s. TSIIC, Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/79363/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and noted that Canal is passing on SE corner of the site and the proponent stated that they will provide 9 mts buffer on both sides of the canal. Hence, approved the project for issue of Environmental Clearance with the following specific conditions:

- The individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water will be discharged to the rivers/streams or water bodies i.e., Zero Discharge.
- The proponent shall leave adequate buffer zone on either side of the Canal as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
- Treated or untreated waste water / effluent / solid waste shall not be discharged into the Canal, under any circumstances and shall take adequate measures for the same.

Agenda Item No. 02	Special Food Processing Park by M/s. TSIIC, Sy.No 65,66,67,69,80,81, 83,84,85, 86,87 of Kannala (V) & 170 of Bhudakalan (V), Bellampalli Mandal, Mancherla District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/77984/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and noted that Rallavagu passing across the site is a First order stream and Bellampalli (V) & Railway Track are existing adjacent to the site. The proponent stated that adequate buffer zone will be left on both sides of the stream and near to the habitation & Railway track. Hence, approved the project for issue of Environmental Clearance with the following specific conditions:

- The individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water will be discharged to the rivers/streams or water bodies i.e., Zero Discharge.
- The proponent shall leave adequate buffer zone on either side of the Stream; adequate distance shall also be provided from the boundary of Railway property as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
- Treated or untreated waste water / effluent / solid waste shall not be discharged into the Rallavagu, under any circumstances and shall take adequate measures for the same.
- The non-polluting industries viz., cold storages, dry ware houses, packing units only shall be established near to the habitation.

Agenda Item No. 03	Special Food Processing Park by M/s. TSIIC, Sy.No 79/74/12, Lingampally/Jangaon/Karadpally Villages, Sadasivanagar Mandal, Kamareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/80821/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance with the following specific conditions:

- The individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plot as per the norms of CPCB/SPCB; No waste water will be discharged to the rivers/streams or water bodies - Zero Discharge.

[Signature]
MEMBER SECRETARY
SEIAA, TS. 27.7.22

[Signature]
MEMBER
SEIAA, TS.

[Signature]
CHAIRMAN
SEIAA, TS.



ANNEXURE – X

EC Copy

ENVIRONMENTAL
CLEARANCE

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)*

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Telangana)

To,

The Chief Engineer
TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION
Telangana State Industrial Infrastructure Corporation (TSIIC) EMP Wing,
8th Floor, Parishram Bhawan, LB Stadium road, Basheerbagh, Fateh
Maidan Hyderabad -500004

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/TG/MIS/79363/2022 dated 15 Jul 2022. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|---|
| 1. EC Identification No. | EC22B039TG118233 |
| 2. File No. | SIA/TG/MIS/79363/2022 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including
Schedule No. | B(b) Townships and Area Development
projects |
| 6. Name of Project | Proposed Development of Special Food
Processing Park at Wargal Village,
Wargal Mandal, Siddipet District,
Telangana By M/s.TSIIC |
| 7. Name of Company/Organization | TELANGANA STATE INDUSTRIAL
INFRASTRUCTURE CORPORATION |
| 8. Location of Project | Telangana |
| 9. TOR Date | 02 Jul 2022 |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 29/07/2022

(e-signed)
Sri Swargam Srinivas
Member Secretary
SEIAA - (Telangana)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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- I. This has reference to your application along with EIA Report submitted online on 15.07.2022 (proposal No. SIA/TG/NCP/79363/2022) accepted on 19.07.2022 seeking Environmental Clearance for the "Special Food Processing Park" by M/s. Telangana State Industrial Infrastructure Corporation (TSIIC) Ltd., Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. It was informed that total power requirement for the project is estimated to be 3500 kVA. Three-phase electrical power supply will provide through the nearest available sub-station of Telangana State Electricity Board. It was noted that the nearest human habitation viz., Wargal (V) exist at a distance of 0.82 km from the proposed site. It was noted that nearest water body viz., Wargal Village Pond exists at a distance of 1.15 km from the boundary of the site. It was also noted that nearest RF viz., Wargal RF exists at a distance of 2.18 km from the boundary of the site. The capital cost of the project is Rs. 150.50 Crores.
- ii. The Telangana State Industrial Infrastructure Corporation (TSIIC) proposed to develop Special Food Processing Park (SFPP) near Wargal in an area of 466.17 Acres (188.65 Ha.) with 190 plots. The proposed Special Food Processing Park do not house any Category A & Category B Industries as per EIA Notification 2006 & subsequent amendments and hence the project has to be considered under 8(b) Type of activity – Township and Area Development project under Category B.
- III. The area details of the proposed Industrial Park as informed by the proponent are as follows:

S.No	Land Use	Area(In Acres)	Percentage (%)	Remarks
1.	Total Layout Area	466.17	100	
2.	Plotted Area (Including MSME Area)	225.58	48.39	
3.	Road Area	54.27	11.64	
4.	Green Area	46.62	10.00	Green Area 34.73 %
5.	Green Area all along boundary	4.15	0.89	
6.	Green Area within plots	111.10	23.84	
7.	Social infra	13.93	2.99	
8.	Utilities	6.82	1.46	
9.	Truck Parking	3.70	0.79	

- IV. The proponent informed that on the basis of the market analysis, area strengths and Government policy thrust, it has been proposed concentrate on following verticals and focus areas in the proposed Special Food Processing Park (SFPP):

- Food Processing Industries
- Milk Processing
- Dairy Products
- Rice Mills
- Oil Processing Units
- Cold Storages
- Dry Warehouses
- Packing Units

EC Identification No. - EC228039TG118233 File No. - SIA/TG/MIS/79363/2022 Date of Issue EC - 29/07/2022



- Ripening Chambers
- Quality Control/Testing Lab
- R&D Center

V. The proposal has been examined and processed in accordance with EIA Notification, 2006 & its amendments thereof. The proponent obtained Auto Terms of Reference (TORs) vide Ir. dt. 02.07.2022. The State Level Expert Appraisal Committees (SEAC) of Telangana State examined the application along with Final EIA report in its meeting held on 22.07.2022. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad; Proponent's Ir. dt. 23.07.2022; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on 27.07.2022 examined the proposal and recommendations of SEAC for issue of Environmental Clearance. Accordingly, after discussions in the matter, **the SEIAA, Telangana hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of EIA Notification - 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

I. Statutory compliance:

- This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report.
- "Consent for Establishment" shall be obtained from Telangana State Pollution Control Board (TSPCB) under Air and Water Act. Further, the individual industries proposed in the Industrial Park shall also obtain Consents from the TSPCB under Air and Water Acts before the start of any activity / construction work at site.
- This environmental clearance is only for the said Industrial Park. Any other activity (i.e., other than the activities listed in the EC Order) within the Industrial Area would require separate environmental clearance, as applicable under EIA Notification, 2006 as amended from time to time.

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- vii) The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- viii) The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
- ix) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.
- x) The buildings shall have adequate distance (as per local building bye laws) between them to allow movement of fresh air and passage of natural light, air and ventilation in accordance with guidelines of local authorities.

II. Air quality monitoring and preservation:

- i) The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the Industrial area at least at four locations (one within and three outside the plant area at an angle of 120 each), covering upwind and downwind directions.
- ii) The emissions from the Boilers/furnaces shall be routed through appropriate Air Pollution Control equipment followed by stacks of adequate height. The concentration of particulates in the emission shall not exceed 100 mg/Nm³. Sampling Port with removable dummy of not less than 15cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc, shall be provided to monitor stack emissions. The CBMWTF shall comply with emission standards notified under BMWM Rules, 2016. Stacks of adequate height shall be provided for D.G. Sets 10 x 250 kVA capacity, as per CPCB norms.
- iii) The industries proposed in the Food Park shall take adequate measures to avoid any odour nuisance in the surroundings.
- iv) The D.G. sets to be used during development/ construction phase shall be in conformity to Environment (Protection) Rules prescribed for air and noise emission standards. Storage of diesel shall be made underground and necessary approvals/permissions from Chief control of explosives to be obtained.
- v) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking, loading and unloading shall be fully internalized and no public space shall be utilized.
- vi) Vehicles hired for bringing construction material to the site should have a Pollution Under Control (PUC) certificate and shall conform to applicable air and noise emission standards and shall be operated only during non-peak hours.



III. Water quality monitoring and preservation:

- i. The source of fresh water is from Kondapochamma Reservoir (Intake Point Canal passing through project site). Total quantity of water required during occupational stage is 2126 KLD. Out of that, water required for industrial process is 1389.0 KLD; Common facilities is 170.0 KLD; Greenbelt is 311.0 KLD & domestic purpose is 256.0 KLD.
- ii. Zero discharge concepts shall be adopted in the proposed project for treatment and reuse of effluent, as it was informed that individual industries will establish their own STP & ETP in their premises to treat the effluents and reuse the treated waste water. The TSIIC shall ensure implementation of the same. Effluent shall not be discharged outside the premises under any circumstances. The domestic waste water generated from the entire park shall be treated in STP.
- iii. **The individual industries, upon establishment, shall have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water shall be discharged to the rivers/streams or water bodies i.e., Zero Discharge.**
- iv. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986. The individual industries shall adopt online emission / effluent monitoring system as per CPCB guidelines / SPCB consent orders.
- v. Construction of storm water drains for collection, storage and its re-use as per guidelines of Central Ground Water Authority (CGWA).
- vi. The project proponent shall report to the State Pollution Control Board about the compliance of the prescribed standards for all discharges from the Industrial Area into the sea. - Project specific.
- vii. Fixtures for showers, toilet flushing and drinking shall be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- viii. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured/recorded to ensure the water balance as projected by the project proponent. The record shall be submitted to the concerned Regional Office of the Ministry along with six monthly monitoring reports.
- ix. Water demand during development/construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices referred. Project specific.
- x. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- xi. The project proponent shall make efforts to minimise water consumption in the industrial complex by segregation of used water, practicing cascade use and by recycling treated water.

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- xii. Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
- xiii. The project should not amend or alter the pathways of the natural streams or creeks/nallah flowing.
- xiv. Rain water harvesting for roof run-off and surface run-off, as plan submitted shall be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging shall be kept at least 4 m above the highest ground water table.

IV. Noise monitoring and prevention:

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures:

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.

VI. Waste management:

- i. The details of Wastes generated from the Special Food Processing Park are as following:

S.No	Description	Quantity	Method of Disposal
1.	Hazardous waste	0.54 TPD	Sent to TSDF
2.	Used batteries	257 Nos.	Sold / TSDF
3.	Waste oil	0.017 KLD	TSDF
4.	Recycle waste	1.02 TPD	Sold
5.	Industrial MSW	1.42 TPD	Authorized vendors, Municipal landfill
6.	Medical centre & First aid box/kits	0.048 TPD	Biomedical treatment facility

- ii. Disposal of muck during development/construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority. The ground water quality of the adjacent to dumping area should be monitored and report should be submitted to MoEF&CC and its Regional Office concerned.

- iii Fly ash bricks should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016.
- iv All hazardous waste generated during development/ construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the Central Pollution Control Board/State Pollution Control Board.
- v Used LEDs shall be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible. Energy conservation measures should be as per Bureau of Energy Efficiency (BEE) standards.
- vi Air pollution and the solid waste management aspects need to be properly addressed ensuring compliance of the Construction and Demolition Waste Management Rules, 2016.
- vii The solid waste generated shall be properly collected and segregated in accordance with the Solid Waste Management Rules, 2016. Wet garbage shall be composted and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material. No municipal waste shall be disposed off outside the premises.
- viii The Solid waste generated from the project shall be disposed to local municipal authorities; Inorganic waste shall be segregated and disposed to authorised vendors; Process waste generated from industries will be recycled or sold to authorised vendors, as per Hazardous waste (M&H Transboundary) Rules and Amendments.

VII.Green Belt:

- i The proponent shall develop and maintain the greenbelt in an area of Ac.161.87 (65.5 Ha.) (Greenbelt within Plots – Ac.111.10; Green area all along the boundary – Ac.4.15; and Green area – Ac.46.62); with at least 10 meter wide green belt along the periphery of the project area and in the vacant places in downward direction and along road sides etc., as committed by the proponent. Selection of plant species shall be as per the CPCB guidelines in consultation with the DFO.
- ii Cutting of plants/trees are to be totally avoided by the construction labours. The contractor has to maintain log book for the purchase and distribution of fuel wood.
- iii Management Plan for biodiversity conservation along with the implementation schedule should be prepared with the help of concerned government institution /state forest department, and same to be submitted to MoEF&CC and its Regional Office before commencement of work. Sufficient fund provision to be made to implement the same.
- iv All the topsoil excavated during development/construction activities should be stored for use in horticulture/landscape development within the project site. Report should be submitted to MoEF&CC and its Regional Office concerned.
- v For monitoring of land use pattern, a time series of landuse maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its concerned Regional office.

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VIII. Human health issues:

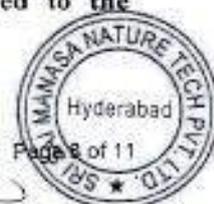
- i Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility:

- i The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- ii A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iii Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- iv Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- v All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) regarding plants located in the industrial estates/park shall be implemented.
- vi Special purpose vehicle shall be established for implementation, monitoring and compliance of the environmental safeguards.

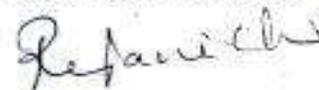
X. General Conditions:

- i. This order is valid for a period of 7 years.
- ii. The proponent shall provide 9 mts buffer on both sides of the Canal which is passing on South East corner of the site.
- iii. The individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water will be discharged to the rivers/streams or water bodies i.e., Zero Discharge.

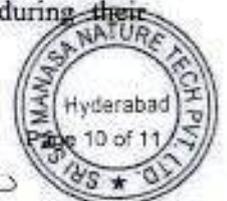


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- iv. The proponent shall leave adequate buffer zone on either side of the Canal as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
- v. The treated or untreated waste water / effluent / solid waste shall not be discharged into the Canal, under any circumstances and shall take adequate measures for the same.
- vi. Construction material has to be brought from approved/authorized places.
- vii. Parking space to accommodate trucks, cars, two wheelers and bicycles shall be provided as per the norms.
- viii. Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- ix. No change in the process technology and scope of working should be made without prior approval of the SEIAA, TS. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA, TS/ MoEF&CC, GoI, New Delhi, as applicable.
- x. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional office of MoEF&CC, RO, Hyderabad on 1st June and 1st December of each calendar year. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis
- xi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM, SPM, PM₁₀, PM_{2.5}, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xii. Data on ambient air quality (RSPM, SPM, PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the Ministry including its Regional Office located at Hyderabad and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xiii. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xiv. The proponent / individual industries shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.




- xv. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvi. The funds earmarked for environmental protection measures (capital cost of Rs. 6.75 Crores and recurring cost of Rs. 10.125 Lakhs per annum); Budget for CER to be spent is Rs.50.0 Lakhs & also the funds earmarked for Corporate Social Responsibility (CSR) activities should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA, Ministry and its Regional Office located at Hyderabad.
- xvii. Officials from the TSPCB and Integrated Regional office of MoEF&CC, RO, Hyderabad who would be monitoring the compliance of the stipulated conditions and implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional office of MoEF&CC, RO, Hyderabad.
- xviii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana. This order shall be displayed in the website of the project proponent.
- xx. The environment safeguards contained in the EIA Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., "Special Food Processing Park" (SFPP) by M/s. TSIIC.
- xxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxii. The company shall undertake eco-development measures including community welfare measures in the project area.
- xxiii. The proponent / individual industries shall obtain all other mandatory clearances from respective departments.
- xxiv. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- xxv. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.



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xxvi Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xxvii The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xxviii The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

xxix Grant of EC is also subject to circulars issued under the EIA Notifications 2006, which are available on the MoEF&CC website: www.parivesh.nic.in

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

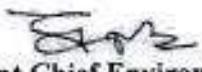
To

Sri Shyam Sunder, Chief Engineer,
M/s. TSIIC Ltd. (Special Food Processing Park, Wargal),
6th Floor, Parisrama Bhavanam,
Fathemaidan Road, Basheerbagh,
Hyderabad- 500 004.
Ph: 040-23237625
E-mail: wargalproject@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO, RC Puram, TSPCB for information.
4. The Integrated Regional office of MoEF&CC, RO, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O//


Joint Chief Environmental Engineer



EC Identification No. - EC22B039TG118233 File No. - SIA/TG/MIS/79363/2022 Date of Issue EC - 29/07/2022

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F. No. IA3-3/15/2023-IA.III (Comp No. 204829)
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III-Division)

Indira Parayavaran Bhawan
Jor Bagh, Aliganj
New Delhi - 110 003
Email: ashish.k@nic.in
01st November, 2023

Sub.: Show Cause Notice to QCI/NABET Accredited EIA Consultant, M/s Sri Sai Manasa Nature Tech Pvt. Ltd, for undertaking preparation of PFR and EIA/EMP report under EIA Notification, 2006 as amended, in variance to ground realities of the site and the study areas and/or others - regarding.

Ref:

i. Environmental Clearance for "Special Food Processing Park" Wargal Village, Siddipet District Telangana by M/s Telangana State Industrial Infrastructure Corporation (TSIIC) - reg. (Proposal No. SIA/TG/MIS/79363/2022 dated 15 July 2022).

ii. SEIAA - Telangana EC letter No. SIA/TG/MIS/79363/2023 dated 29.07.2022.

Sir,

Whereas, M/s Telangana State Industrial Infrastructure Corporation (TSIIC), Telangana submitted an online proposal (No. SIA/TG/MIS/79363/2022) through PARIVESH portal on 15.07.2022 along with Project Feasibility Report (PFR) and EIA/EMP Report seeking Environment Clearance under the provisions of the EIA Notification, 2006 as amended for the project referred above under category 'B' of item 8(b) 'Townships and Area Development Projects' of the Schedule to the aforesaid notification.

2. Whereas, M/s TSIIC engaged the services of M/s Sri Sai Manasa Nature-Tech Pvt. Ltd., for undertaking preparation of PFR and EIA/EMP report.

3. Whereas, the case has been filed before Hon'ble NGT, Chennai vide Appeal No. 79 of 2022(SZ) in the matter of M/s Tumkunta Narsa Reddy Vs SEIAA Telangana & Ors. wherein it has been alleged that the SEIAA, Telangana has failed to understand that the project is for the establishment of Industrial Park which falls under category A of Item 7(c) Industrial Estate/Park/Complex of the schedule to the EIA Notification, 2006. However, SEAC and SEIAA have considered the project under category B of Item 8(b) Township and Area Development of the schedule to the EIA Notification, 2006. After hearing the case on 17.10.2023, the Hon'ble NGT stated following:

"The said fact is also accepted by the MoEF&CC in their affidavit wherein they have categorically stated that the SEIAA has appraised the project based on the information provided by the Project proponent who wrongly and mistakenly mentioned that the area of the project site is less than 500 Hectares.

MoEF&CC has further stated that it is a concealment of facts by the project

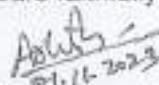
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01/11/2023

proponent. The above fact was mentioned in their affidavit dated 01.06.2023.

When we enquired whether any action had been taken by the MoEF&CC, the learned counsel sought time to get appropriate instruction in this regard."

4. Whereas, as per Hon'ble NGT order dated 17.10.2023 as stated in para 3 above, it may be noted that Consultant has provided false and misleading information to the SEAC/SEIAA during the appraisal of the project for grant of EC.
5. Whereas, it is pertinent to mention that the consultant has failed in his duty, as per the requirements of EIA Notification, 2006 and this Ministry's OM dated 30.12.2010, and has also failed in his duty to assist the SEIAA/SEAC by providing incomplete data/information in PFR and EIA/EMP report, which is required for appraisal of the project.
6. Now, therefore, you are directed to submit your response as to why this Ministry should not debar you from participating in the EIA process at the Centre or in the State for all clearance under EIA Notification, 2006 as amended.
7. You are advised to submit your reply within 30 (thirty) days of the receipt of this notice failing which Ministry will be constrained to initiate action, as deemed fit and appropriate, in the circumstances of the case with or without any further notice.

Yours faithfully


01.11.2023

(Dr. Ashish Kumar)
Additional Director &
Member Secretary (Infra-2)
Email: ashish.k@nic.in

To

M/s. Sri Sai Manasa Nature Tech Pvt. Ltd.,
Flat No 74/A, Central Bank Building,
Kalyan Nagar, Hyderabad - 500038,
Telangana, India
Email: info@ssmntgroup.com, info@ssmntech.com and info@kiwisecolabs.com

Copy to

1. The Chief Engineer, Telangana State Industrial Infrastructure Corporation (TSIIC), EMP Wing, 6th Floor, Parishram Bhawan, LB Stadium Road, Basheerbagh, Fateh Maidan Hyderabad – 500 004.
2. C.E.O., NABET Secretariat, National Accreditation Board for Education and Training (NABET), ITPI Building, 6th Floor, 4-A, Ring Road, IP Estate, New Delhi 110 002.
3. Additional Director (IA Policy), MoEF&CC, New Delhi
4. Additional Director (IA-Monitoring), MoEF&CC, New Delhi

5. Guard File

6. Website of MoEF&CC.

Ashish
01.11.2023

(Dr. Ashish Kumar)
Additional Director &
Member Secretary (Infra-2)
Email: ashish.k@nic.in

SITE INSPECTION REPORT ON PROPOSED DEVELOPMENT OF SPECIAL FOOD PROCESSING PARK AT WARGAL VILLAGE, WARGAL MANDAL, SIDDIPET DISTRICT, TELANGANA BY TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATOIN.

The Ministry of Environment, Forest and Climate Change (MoEFCC) vide its email dated 21st and 22nd April 2023 has requested the Integrated Regional Office, MoEFCC, Hyderabad to conduct a site inspection at Wargal village Wargal Mandal, Siddipet District for verifying the area of land acquired for the proposed development of Special Food Processing Park by M/s Telangana State Industrial Infrastructure Corporation (TSIIC).

2. MoEFCC has sought the site inspection report in view of Appeal No. 79 of 2022 of Tumkunta Narsa Reddy and Ors vs SEIAA, Telangana before the National Green Tribunal, Chennai which was filed against the Environmental Clearance No. SIA/TG/MIS/79363/2022 dated 29.07.2022 issued by SEIAA, wherein the appellant has claimed that as per preliminary notification No. 1597/IP&INF/A2/2021 dated 22.07.2021 issued by the State of Telangana, the extant of the project site is more than 500 ha.

3. In view of above, a site inspection has been conducted on 25.04.2023 by Sh. Tarun Kathula, Director/Scientist 'F,' IRO Hyderabad, MoEFCC along with Sh. Madam Mohan, Head of Environment Wing, TSIIC and other TSIIC officials. The key facts of the site inspection are as below:

- i. TSIIC informed that the total land proposed for acquisition as per preliminary notification No. 1597/IP&INF/A2/2021 dated 22.07.2021 issued by the State of Telangana is 393.35 ha (972.05 acer) out of which 1.86 acer or 0.48 ha are existing roads. The proposed area of acquisition in the Survey Nos. 845 (46.22 ha), 1209 (100.50 ha), 1495 (123.06 ha) and 1510 (123.08 ha) in Wargal village and Mandal, Siddipet District. The copy of preliminary notification is at **Annexure I**.
- ii. The PP has obtained EC No. SIA/TG/MIS/79363/2022 dated 29.07.2022 from SEIAA, Telangana for an area of 188.65 ha in survey numbers 1495 and 1510 in Wargal village and Mandal, Siddipet District, which includes 168.51 ha of land acquired and the balance is existing roads. The copy of the EC is **at Annexure II**.
- iii. TSIIC informed that out of total estimated proposed land acquisition of 441.57 ha, only 393.35 ha (972.05 acers) was mentioned for acquisition in the preliminary notification No. 1597/IP&INF/A2/2021 dated 22.07.2021.
- iv. Till date only 168.51 ha of land was acquired under Survey Nos. 1495 (63.28 ha) and 1510 (105.23 ha) through Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016. The copy of the final proceedings of acquisition of 168.05 ha of land is at **Annexure III**.
- v. As informed by TSIIC, the acquisition and fixing of boundaries of remaining lands is under process at four Survey Nos. 845 (40.17 ha), 1209 (70.85 ha), 1266 (36.97 ha) of Wargal Mandal and Survey No. 557 (125.08 ha) in Mulugu Mandal, Siddipet District and would be applying additional two applications to SEIAA for obtaining


28/4/23

Environmental Clearances. The proposed food park is not a contiguous landscape as per the KML file provided by TSIIC (about six different patches are existing in the KML file).

- vi. During the site visit, it is observed that TSIIC has provided 9 meters buffer zone from the Sangareddy Canal in accordance with GO No. 168 dated 07.04.2012. The copy of the relevant extract of the GO is at **Annexure IV**.
- vii. It is also observed that earth work has been started in the land already acquired at the Sy. Nos. 1495 and 1510 of Wargal village, Wargal Mandal, Siddipet District, for which EC was obtained.
- viii. The copy of the KML file map showing total land area provided by PP is at **Annexure V** and its layout map for survey nos. 1495 and 1510 is at **Annexure VI**.
- ix. The site inspection photographs at Survey nos. 1495 and 1510 at Wargal are at **Annexure VII**. No field visit has been taken up at Survey Nos 845, 1209, 1266 at Wargal and 557 at Mulugu, where land acquisition and land boundary fixation is under process and the layout plans were not provided.

4. Tabular representation of facts of lands acquired/ proposed for acquisition by TSIIC:

Name of Village, Mandal Districts	Wargal					Mulugu	Total extant of land acquired /propose d to acquired (in ha)
	Survey Nos.	845	1209	1495	1510	1266	
As per preliminary notification No. 1597/IP&INF/A2/2021 dated 22.07.2021 (in ha)	46.22	100.5	123.06	123.08	0	0	393.35
As per EC No. SIA/TG/MIS/79363/2022 dated 29.07.2022 (in ha)	0	0	188.65 Sy. No. wise area not given in EC. This land area includes both acquired land and existing roads		0	0	168.51
As per information provided by PP (in ha) excluding roads	40.17	70.85	63.28	105.23	36.97	125.08	441.57

Signature
28/4/23

5. In view of non-furnishing of documents such as layout plans of entire project area, field demarcation of the proposed lands, the exact extent of area of the proposed Special Food Processing Park (SFPP) at Wargal and Mulugu, Siddipet District, Telangana State could not be ascertained correctly. However, based on the factual details provided by TSIIC and based on site inspection, the following is inferred:

- i. The total land proposed to be acquired by the TSIIC for Special Food Processing Park (SFPP) in Wargal and Mulugu is 441.57. However, the exact extent of land including the existing roads, Government lands (Revenue and Forest), which may form part of the proposed SFPP in Wargal and Mulugu, cannot be ascertained from the proposed land acquisition details furnished by TSIIC.
- ii. The extent of existing area including roads, Government land (Revenue) that are not required to be acquired, and forest land, if any, which requires diversion, if falling within the proposed SFPP area are not furnished by the TSIIC.
- iii. The layout plans of other survey numbers viz 845, 1209, 1266 (Wargal) and 557 (Mulugu) are not provided by TSIIC.
- iv. TSIIC provided KML file of the proposed Special Food Processing Park (SFPP) during the site inspection which shows that there are six patches of land. The area covered under the six patches in KML file provided by TSIIC (copy enclosed) is more than 500 ha.



(Tarun Kathula)
Director/Scientist 'F'
IRO Hyderabad

भारत सरकार
Government of India
पर्यावरण वन और जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
उप कार्यालय, हैदराबाद
Sub-Office, Hyderabad

अरण्य भवन/Aranya Bhawan
रूम नंबर/Room No. 618, 6th मजला/Floor
सैफाबाद /Saifabad, हैदराबाद/Hyderabad-500004
तेलंगाना /Telangana
Date: 15.07.2024

F. No: 4-4/2023/IRO-HYD

Ld Advocate Counsel
Hon'ble NGT (SZ)
For the Ministry of Environment, Forest, and Climate Change
Chennai, Tamil Nadu

Sub: Appeal No. 79/2022 (IA No. 204/2022) (SZ) in the matter of Tumkunta Narsa Reddy & Ors. Vs. State Environment Impact Assessment Authority, Telangana & Ors before NGT (SZ), Chennai -reg.

Ref: i. Email of Ld Advocate Counsel, Hon'ble NGT (SZ) of MoEFCC dated 10th July 2024
ii. Email of Member Secretary, Infra -II, Ministry of Environment, Forest and Climate Change, New Delhi, dated 10th July 2024

Sir,

The undersigned is directed to refer to the above-referred emails on the above-mentioned subject, a matter of urgency, wherein on your request, the Member Secretary, Infra – II, Ministry of Environment, Forest and Climate Change (MoEFCC), has requested the Sub-Office of this Ministry at Hyderabad to conduct a site visit and inform to Hon'ble NGT (SZ) accordingly. A copy of the emails of you and the Member Secretary, Infra – II, Ministry of Environment, Forest and Climate Change (MoEFCC), is enclosed in **Annexure I**.

2. In this context, the undersigned conducted a field visit on 11th July 2024, during which a comprehensive inspection was carried out, and inspected the Telangana State Industrial Infrastructure Corporate (PP) ongoing works at Sy. NO. 1495 and 1510, wherein PP obtained environmental clearance from SEIAA via letter No. SIA/TG/M/S/79363/2022 dated 2nd July 2022 for establishing a “Special Food Processing Park” at Wargal Village, Siddipet District.

3. During the inspection, it was found that out of 120 units in Survey No. 1495 and 1510 (Wargal), around 35 units were allocated to various firms/industries by PP, of which the following five allocated firms are undergoing construction activity:

- Plot no. 1 Mahadev Agro mills pvt Ltd.
- Plot no .91, 92, 93/2,98,100/2 - Sri Ramanjaneya Agro-industries
- Plot no. 94, 95, 96, 97 M/s Rajendra feeds

Signature Not Verified

Tarun kumar kothula
15.07.2024 09:18:41

- iv. Plot no.120 M/s Minali medicinal plants
- v. Plot no. 51 & 52 RMJ Veritable products

4. The photographs of the ongoing construction activity of the above firms are as follows:



Signature Not Verified

Tarun kumar kothula
15.07.2024 09:18:41





Latitude: 17.757988
Longitude: 78.608371
Elevation: 612.3112 m
Accuracy: 5.8 m
Time: 11-07-2024 13:50
Note: 1495

Powered by NoteCam



Latitude: 17.756177
Longitude: 78.608155
Elevation: 612.3149 m
Accuracy: 31.7 m
Time: 07-11-2024 13:43
Note: 1495 industry

Powered by NoteCam



Latitude: 17.765916
Longitude: 78.600743
Elevation: 686.5+6 m
Accuracy: 5.9 m
Time: 07-11-2024 14:06
Note: Waegal 1510

Signature Not Verified

Tarun kumar kothula
15.07.2024 09:18:41

Powered by NoteCam



5. Further, at Sy. Nos. 845 (Wargal), roads were already laid around the housing plot layout and in Sy. Nos 1209, 1266 (Wargal), and 557 (Mulugu), no construction activity is going on. No ECs were applied for these four survey nos by TGIIC. The photo of the roads laid at the housing plot at Sy No. 845 of Wargal village is as follows:



6. On July 3rd, 2024, PP provided the latest KML file after deducting the areas not under PP's ownership (TGIIC). On preliminary examination of the KML file, the overall area in survey numbers 845, 1209, 1266, 1295, 1510 (Wargal village), and 557 (Mulugu village) is approximately 450 hectares. The copy of PP's survey number-wise area matrix as per the new KML file in the six survey numbers is in **Annexure II** and is under verification. A detailed report on the area will be submitted to Hon'ble NGT (SZ) before the next hearing date on 1st August 2024.

आपका विश्वासी/Yours faithfully,

(तरुण कथूला/Tarun Kathula)

वैज्ञानिक 'एफ'/Scientist 'F'

ईमेल/Email: tk.kathula@gov.in

टेलीफोन/Tel: 040-29390051

Encl: as above.

Copy to:

1. Member Secretary, IA- Infra 2, MoEFCC, New Delhi
2. Director, Compliance and Monitoring Division, MoEFCC, New Delhi
3. Regional Director, CPCB, MoEFCC
4. Member Secretary, TSPCB, Hyderabad

Signature Not Verified

Tarun kumar kathula
15.07.2024 09:18:41

TSIIC : HYD

24 JUL 2021

VC & MD PESHU

Memo No. 15977/PE/INF/A2/2021

GOVERNMENT OF TELANGANA
INDUSTRIES & COMMERCE [IP & INF] DEPARTMENT

Dated. 22.07.2021.

Sub:- Industries and Commerce Department - TSIIC Ltd., - Acquisition of Govt. Assigned land - Acs.972.05 gts in Sy.No.845 (Acs. 114.23 gts), 1209 (Acs. 248.36 gts), 1495 (Acs. 304.10 gts) & 1510 (Acs. 304.16 gts) situated at Wargal (V) & (M), Siddipet District for establishment of Industrial Park in favour of TSIIC - Request for Exemption of the Project from the application of provisions of Chapter- II & III under section 10A Act No.21 of 2017 - Orders Issued.

- Ref:-1. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21/2017).
2. from the VC & MD, TSIIC Ltd., Lr.No.731/A3/Wargal/Lands/2008, dt:11.05.2021.

In the reference 1st cited, the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013 has been amended and named as the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21/2017) in its Application to the State of Telangana.

2. In the reference 2nd cited, the Vice Chairman & Managing Director, Telangana State Industrial Infrastructure Corporation Limited (TSIIC) has requested to exempt the Industrial Park at Wargal (V) & (M), Siddipet District to an extent of Acs.972.05 gts in Sy.No.845 (Acs. 114.23 gts), 1209 (Acs. 248.36 gts), 1495 (Acs. 304.10 gts) & 1510 (Acs. 304.16 gts) of Govt. Assigned land for acquisition of the land from the application of the provisions of Chapter II and III of the RFCTLA&RR Act, 2013 in accordance with the provisions contained in Section 10A (d)&(e) in Chapter III-A of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment), 2016 (Act No.21 of 2017).

3. After careful examination in the matter and after taking into consideration of the facts that, Land Acquisition is very important for implementation of the Industrial Park at Wargal (V) & (M), Siddipet District. The Government, in accordance with the provisions contained in Section 10A (d)&(e) in Chapter III-A of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment), 2016 (Act No.21 of 2017), hereby, exempt the Industrial Park at Wargal (V) & (M), Siddipet District to an extent of Acs.972.05 gts in Sy.No.845 (Acs. 114.23 gts), 1209 (Acs. 248.36 gts), 1495 (Acs. 304.10 gts) & 1510 (Acs. 304.16 gts) of Govt. Assigned land for acquisition of land from the application of the provisions of Chapter II and III of the RFCTLA&RR Act, 2013.

4. Accordingly, the following Notification shall be published in the next extraordinary issue of the Telangana Gazette.

NOTIFICATION

"In accordance with the provisions contained in Sec 10(A) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 in its application to the state of Telangana, the Government have decided and accordingly hereby, in the public interest, exempt the Industrial Park at Wargal (V) & (M), Siddipet District to an extent of Acs.972.05 gts in Sy.No.845 (Acs. 114.23 gts), 1209 (Acs. 248.36 gts), 1495 (Acs. 304.10 gts) & 1510 (Acs. 304.16 gts) of Govt. Assigned land for acquisition of land from the application of provisions of the Chapter -II and Chapter -III of the Act. It is also certified that the all efforts have been made in finalizing the minimum extent of land required for the said project."

(PTO)

::2::

5. Accordingly, the District Collector, Siddipet and the Vice Chairman & Managing Director, Telangana State Industrial Infrastructure Corporation Limited, Hyderabad shall take further necessary action in the matter.

JAYESH RANJAN
PRINCIPAL SECRETARY TO GOVERNMENT & CIP(FAC)

To

The Commissioner of Stationery & Printing, Government of Telangana, Hyderabad (with a request to publish the notification in extraordinary issue of Telangana Gazette and furnish (10) copies of Gazette to this Department).

The District Collector, Siddipet District.

✓ The Vice Chairman & Managing Director, Telangana State Industrial Infrastructure Corporation Limited (TSIIC), Hyderabad

The Chief Commissioner of Land Administration, Telangana, Hyderabad.

The Commissioner, R&R and Land Acquisition, Telangana Buddha Bhavan, Ranigunj, Secunderabad

The Commissioner of Industries, Hyderabad

Copy to:

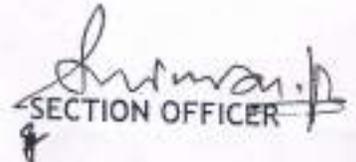
The P.S. to Principal Secretary to Hon'ble Chief Minister

The P.S. to Hon'ble Minister (I&C)

The P.S. to Principal Secretary to Government & CIP, Industries & Commerce Department.

SF/SC

//FORWARDED::BY ORDER//


SECTION OFFICER

28

GOVERNMENT OF TELANGANA
INDUSTRIES & COMMERCE [IP & INF] DEPARTMENT

Memo No.3675/IP&INF/A2/2021

Dated.08.12.2021.



Sub:- Industries and Commerce Department - TSIIC - Acquisition of Govt. Assigned land to a total extent of Acs.325.06 gts in Sy.No.557 in Mulugu Village & Mandal, and an extent of Acs.92.25 gts in Sy.No.127 of Bandamailaram Village, Mulugu Mandal, Siddipet District for Special Food Processing Zone in favour of TSIIC - Request for Exemption of the Project from the application of provisions of Chapter- II & III under section 10A Act No.21 of 2017 - Orders - Issued.

- Ref:- 1.The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21/2017).
2. From the VC & MD, TSIIC Ltd Lr. No. No. 66521/Lands/JDM/Mulugu/-B-Mallaram/2021, Dt.29.10.2021

&&&&

In the reference 1st cited, the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013 has been amended and named as the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21/2017) in its Application to the State of Telangana.

In the reference 2nd cited, the Vice Chairman & Managing Director, Telangana State Industrial Infrastructure Corporation Limited (TSIIC) has requested the Government to examine and issue the notification for proposed for Special Food Processing Zone so as to expedite the land acquisition in terms of the Section 10A Act No.21 of 2017 exempting the acquisition of Govt. Assigned land to a total extent of Acs.325.06 gts in Sy.No.557 in Mulugu Village & Mandal, and an extent of Acs.92.25 gts in Sy.No.127 of Bandamailaram Village, Mulugu Mandal, Siddipet District from application of the provision of Chapter -II & Chapter-III of the Act under Rule 3 & 4 of the Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and lump-sum payment towards Rehabilitation and Resettlement) Rules 2017 for proposed for proposed for Special Food Processing Zone in favour of TSIIC.

3. After careful examination in the matter and after taking into consideration of the facts that, Land Acquisition is very important for establishment of Special Food Processing Zone in favour of TSIIC at Mulugu Village and Bandamailaram Village, Mulugu Mandal, Siddipet District, the Government, in accordance with the provisions contained in Section 10A (d) & (e) in Chapter III-A of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment), 2016 (Act No.21 of 2017), hereby, exempt the acquisition of Govt. Assigned land to a total extent of Acs.325.06 gts in Sy.No.557 in Mulugu Village & Mandal, and an extent of Acs.92.25 gts in Sy.No.127 of Bandamailaram Village, Mulugu Mandal, Siddipet District from the application of the provisions of Chapter II and III of the RFCTLA&RR Act, 2013 for establishment of proposal for Special Food Processing Zone in favour of TSIIC.

4. Accordingly, the following Notification shall be published in the next extraordinary issue of the Telangana Gazette.

NOTIFICATION

" In accordance with the provisions contained in Sec 10(A) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 in its application to the state of Telangana, the Government have decided and accordingly hereby, in the public interest, exempt the acquisition of Govt. Assigned land to a total extent of Acs.325.06 gts in Sy.No.557 in Mulugu Village & Mandal, and an extent of Acs.92.25 gts in Sy.No.127 of Bandamailaram Village, Mulugu Mandal, Siddipet District from the application of provisions of the Chapter -II and Chapter -III of the Act for establishment of Special Food Processing Zone in favour of TSIIC. It is also certified that the all efforts have been made in finalizing the minimum extent of land required for the said project."

::2::

5. Accordingly, the District Collector, Siddipet District and the Vice Chairman & Managing Director, Telangana State Industrial Infrastructure Corporation Limited (TSIIC), Hyderabad shall take further necessary action in the matter.

JAYESH RANJAN
PRINCIPAL SECRETARY TO GOVERNMENT & CIP (FAC)

To
 The Commissioner of Stationery & Printing, Government of Telangana, Hyderabad
 (with a request to publish the notification in extraordinary issue of Telangana
 Gazette and furnish (10) copies of Gazette to this Department).

The District Collector Siddipet District.

✓ The Vice Chairman & Managing Director,

Telangana State Industrial Infrastructure Corporation Limited (TSIIC), Hyderabad

The Chief Commissioner of Land Administration, Telangana, Hyderabad.

The Commissioner, R&R and Land Acquisition,

Telangana Buddha Bhavan, Ranigunj, Secunderabad

The Director of Industries, Hyderabad

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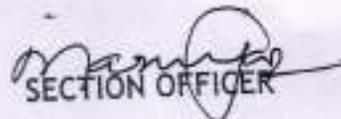
The P.S. to Chief Secretary to Government of Telangana

The P.S. to Hon'ble Minister (I&C)

The P.S. to Principal Secretary to Government & CIP,
 Industries & Commerce Department.

SF/SC

//FORWARDED::BY ORDER//


 SECTION OFFICER

వంతునామా

తేదీ 25-3-2022.



విద్యుత్ సరఫరా/ వంతునామా మూలం కిందాలో వద్దలో గారి సూక్ష్మముక్

- | క్ర.సం | వంతునామము | అంశం/విభ | మొలం సంవత్సరం | వేతన రకము | వేతన రకము |
|--------|--------------------------------------|---------------|---------------|-------------|-----------|
| 1. | కె.వి.ఎస్.ఎస్. కమ్యూనికేషన్స్ వారికి | చెల్లి | 32 | సూక్ష్మముక్ | వద్దలో |
| 2. | సోనాల రాజకూటానికి | నల్లరికి | 27 | సూక్ష్మముక్ | వద్దలో |
| 3. | మహమ్మద్ హసీన్ | మహమ్మద్ హసీన్ | 29 | సూక్ష్మముక్ | వద్దలో |

ప్రముఖులు వంతునామ మండల కిందాలో వద్దలో గారి పేరుపై మేము ప్రామాణికముగా కేసులయము వద్దలో వద్దము వచ్చినందు ఆర్డర్ మంజూరు వద్దలో ప్రామాణికముగా ప్రభుత్వము సర్కిల్ 1495 మరియు 1510 ల వద్దము తెల్లనము. ఆర్డర్ ప్రభుత్వము గాని T.S.I.C. కిందాలో కిందాలో భాగస్వామిగా కేసు సర్కిల్ 1495 మరియు 1510 లో 12-27/2 మొత్తము 21-27/2 లకు సె. జి.ఎస్. కిందాలో నిధిపేరు గాని కిందాలో E1/4105/2021 డి. -8-2021 ప్రకారము సె. RDO గిందాలో గాని సూక్ష్మముక్ ప్రకారము సె. ఆర్.ఎస్.ఎస్.ఎస్. వద్దలో గాని ఆదేశనమునందు ~~...~~ T.S.I.C. గాని ముందు ఆర్డర్ కిందాలో కిందాలో జరిగినది.

ఇట్టి వంతునామా తెలుగులో వ్రాసినది చదివినచేతగా విధి నిజము క్రింది స్థలలందు సంతకము చేయవలెనది.

స్థలము
1. ...

(మహమ్మద్ హసీన్ కిందాలో వద్దలో వద్దలో)

2. ...

(కె.వి.ఎస్.ఎస్. కమ్యూనికేషన్స్ వారికి చెల్లి వద్దలో)

...
2022
3/25

వంతునామము

1. ...

2. ...

3. ...

HANDED OVER BY ME

...
GIRDWAR
WARGAL MANDAL.

1A/11/21
TAHSILDAR
Wargal Mandal
Siddipet District

TAKEN OVER BY ME

...
MANAGER (AM)
T.S.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
MEDCHAL DISTRICT-500 065

పంచనామా

పంచనామా దిల్ ముసాఫా గిర్జావర్, వర్గల్ మండలం గారి సమక్షమున

క్ర.సం	పంచ పేరు	తండ్రి పేరు	వయస్సు	కులము	వృత్తి	చిరునామా
1.	మహ్మద్ చూషిఫ్	మోసాబ్ నోస్రత్	25 సం 10	ముస్లిం	ప్రవహారు	చర్లకోట
2.	అయ్యసల్ల కుమార్	బాబు అయ్య	32 సం 41	మూసా	ప్రవహారు	చర్లకోట
3.	వేదగిరి శాయిపల్లె	చాళోపూర్	45 సం 04	మూసా	ప్రవహారు	చర్లకోట

తేది: 30.10.2021 కోటన మేము ముగ్గురము పంచులము గిర్జావర్, వర్గల్ మండలం గారి పిలుపు మేరకు గ్రామ పంచాయతీ కార్యాలయము వర్గల్ వర్గ హాజరునామ అక్కడి నుండి వర్గల్ గ్రామములో "తెలంగాణ స్టేట్ ఇంజనీయర్ ఇన్స్టిట్యూట్ కార్పొరేషన్ లిమిటెడ్" కోసం వ్రాయుల బిల్లా కలెక్టర్, సిద్దిపేట గారి లబ.సం.

- EI/4105/2021, తేది: .08.2021 ప్రకారం భూసకరణ చేసిన ప్రభుత్వ భూమి సర్వే నెంబరు 1510 లో విస్తీర్ణం 2.273.20 గుం.లు, సర్వే నెంబరు 1495 లో విస్తీర్ణం 2.162.23 గుం.లు, సర్వే నెంబరు 845 లో విస్తీర్ణం 2.111.36 గుం.లు, సర్వే నెంబరు 1209 లో విస్తీర్ణం 2.193.35 గుం.లు మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం 2.103.24 గుం.లు ఇట్టి మొత్తం విస్తీర్ణముకి గాను భూనిర్వాసితులకు పంపాటం ఇల్లించిన సర్వే నెంబరు 1510 లో విస్తీర్ణం 2.201.01 గుం.లు గల భూమి, సర్వే నెంబరు 1495 లో విస్తీర్ణం 2.134.19 గుం.లు, సర్వే నెంబరు 845 లో విస్తీర్ణం 2.73.025 గుం.లు గల భూమి, సర్వే నెంబరు 1209 లో విస్తీర్ణం 2.115.16 గుం.లు గల భూమి మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం 2.63.265 గుం.లు గల భూమి మొత్తం విస్తీర్ణం 2. 587.25 గుం.లు భూమికి గాను గతములో పంచనామాల ద్వారా స్వాధీనపరచిన భూమి సర్వే నెంబరు. 1510 లో విస్తీర్ణం 2.130.3675 గుం.లు గల భూమి, సర్వే నెంబరు. 1495 లో విస్తీర్ణం 2.76.38 గుం.లు, సర్వే నెంబరు. 845 లో విస్తీర్ణం 2.43.295 గుం.లు గల భూమి, సర్వే నెంబరు. 1209 లో విస్తీర్ణం 2.75.3575 గుం.లు గల భూమి మరియు సర్వే నెంబరు. 1266 లో విస్తీర్ణం 2.44.19 గుం.లు గల భూమి మొత్తం విస్తీర్ణం 2. 371.29 గుం. భూమి కాకుండా మిగిలిన భూమి సర్వే నెంబరు. 1510 లో విస్తీర్ణం 2.70.0425 గుం.లు గల భూమి, సర్వే నెంబరు. 1495 లో విస్తీర్ణం 2.57.21 గుం.లు, సర్వే నెంబరు. 845 లో విస్తీర్ణం 2. 29.13 గుం.లు గల భూమి, సర్వే నెంబరు. 1209 లో విస్తీర్ణం

ఏ 30 2025 నుం బు గల డూమి మరియు నిర్వహించు 12/6 లో విస్తీర్ణం ఏ 19 075 నుం బు గల డూమి మొత్తం విస్తీర్ణం ఏ. 215.36 ఎకరల పైకి విస్తీర్ణం గారు నిర్వహించిన పాథులను విశాఖకు పంపించిన వా డూమిల సమక్షంలో ప్రభుత్వ లక్షనం లోకి తీసుకోవడం జరిగింది. తర్వాత అట్టి డూమిని డిప్యూటీ జోనల్ మేనేజర్ (A.M. TSIIC, సిద్దిపేట గారితో వా ఎదుట స్వాధీనపరచడమి జరిగింది.

ఇట్టి పంచనామా తెలుగులో వ్రాసినది దరివి వివిధంగా మునుస్యర్గా అర్థం చేసుకోవే ఎవరి ఒక్కటి లేకుండా దగవంతుని సాక్షిగా ఈ క్రింద సంతకము చేసినది నిజము.

సాక్షుల సంతకములు

పంచుల సంతకములు

- 1. *[Signature]* (అధ్యక్షుడు & సాక్షులలో)
- 2. *[Signature]* (సాక్షులలో)

- 1. *[Signature]*
- 2. *[Signature]*
- 3. *[Signature]*

[Signature]
పంచనామా వాటి నిర్వహించబడినది.
గిద్దాపర, చిల్లల మండలము.

వాటి స్వాధీనం పరచినది

[Signature]

వాటి స్వాధీనం లోకి తీసుకోవడం.

[Signature]
తహశీల్దార్
చిల్లల మండలం
సిద్దిపేట జిల్లా

[Signature]
DEPUTY ZONAL MANAGER (A.M.)
TSIIC LTD.
SIDDIPET S.S. ZONE
MEDCHAL-SIDDIPET ZONE
SIDDIPET, DISTRICT

[Signature]
ZONAL MANAGER
T.S.I.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
I P JEEDIMETLA
MEDCHAL DISTRICT-500 055

పంచనామా

పంచనామా దిలే ముసాపా గ్రామం, విల్లెల మండలం గారి నిమగ్నము

- కనం తలవంపరు తలవంపరు వియ్యంపరు కలము పులి పిరునామా
1. యుండ్ల పొరుళ్ళు అల యాకుబీలు 49 కుంబిళ్ళ వ్యవసాయ వల్లం
 2. తలవంపరు వాకెళ్ళు సత్తయ్యి 61 పట్టణాల వ్యవసాయ వల్లం
 3. యుండ్ల కౌన్సిల్ ద్వారా 32 మాదొళ్ళు చిరువసాపా వల్లం

తేది: 15.11.2021 కొరవ మిమ్ము ముగ్గురము పంచులము గ్రామం, విల్లెల మండలం గారి పేరుపై మేరకు గ్రామ పంచాయతీ కార్యాలయము విల్లెల విల్లెల పోలయినాము తక్కువ నుండి విల్లెల గ్రామములో "తెలంగాణ స్టేట్ ఇంజనీయర్ల ఇంజనీయర్ల కార్యకర్తల బినిబింద" కనం క్షేమం జ్ఞా కలగ్గర, సిద్దిపట్టణ గారి లెఖ.నెం. EI/4105/2021, తేది 08.2021 పునం దూకుకరం చేసిన ఇమిర్ల మామి సర్వే నెలకు 1510 లో విస్తీర్ణం ఎ.273.20 గుం.లు, సర్వే నెలకు 1495 లో విస్తీర్ణం ఎ.162.23 గుం.లు, సర్వే నెలకు 845 లో విస్తీర్ణం ఎ.111.36 గుం.లు, సర్వే నెలకు 1209 లో విస్తీర్ణం ఎ.193.35 గుం.లు మరియు సర్వే నెలకు 1266 లో విస్తీర్ణం ఎ.103.24 గుం.లు ఇట్టి మొత్తం విస్తీర్ణముతో గ్రామ మాన్సిల్ సదులకు పరిపాలన చేసినది సర్వే నెలకు 1510 లో విస్తీర్ణం ఎ.268.38 గుం.లు, సర్వే నెలకు 1495 లో విస్తీర్ణం ఎ.164.18 గుం.లు, సర్వే నెలకు 845 లో విస్తీర్ణం ఎ.110.20 గుం.లు, సర్వే నెలకు 1209 లో విస్తీర్ణం ఎ.187.17 గుం.లు మరియు సర్వే నెలకు 1266 లో విస్తీర్ణం ఎ.91.35 గుం.లు, మొత్తం విస్తీర్ణం ఎ. 23.08 గుం.లు తూచితే గ్రామ గణములో పంచనామాలు క్షాత్రా స్వాధీనమైనది మామి సర్వే నెలకు, 1510 లో విస్తీర్ణం, ఎ.200.21 గుం.లు, సర్వే నెలకు, 1495 లో విస్తీర్ణం ఎ.134.19 గుం.లు, సర్వే నెలకు, 845 లో విస్తీర్ణం ఎ.73.02% గుం.లు, సర్వే నెలకు, 1209 లో విస్తీర్ణం ఎ.115.16 గుం.లు మరియు సర్వే నెలకు, 1266 లో విస్తీర్ణం ఎ.63.26% గుం.లు మొత్తం విస్తీర్ణం ఎ. 587.05 గుం. మామి కాకుండా మిగిలిన మామి సర్వే నెలకు, 1510 లో విస్తీర్ణం ఎ.59.01 గుం.లు, సర్వే నెలకు, 1495 లో విస్తీర్ణం ఎ.22.17 గుం.లు, సర్వే నెలకు, 845 లో విస్తీర్ణం ఎ. 26.22% గుం.లు, సర్వే నెలకు, 1209 లో విస్తీర్ణం ఎ.59.30 గుం.లు మరియు సర్వే నెలకు, 1266 లో విస్తీర్ణం ఎ.28.08% గుం.లు మొత్తం విస్తీర్ణం ఎ. 195.39 మామి పైకి పట్టి సర్వేయక గ్రామ విల్లెలమిచ్చిన హద్దులను మామి పరిపాలించి మా పంచుల సమక్షంలో పుదుత్తల ఆదీనం లోకి తీసుకోవడం జరిగింది. తక్కువ ఇట్టి మామిని దిల్లాల తనెర మనీటర (AM), TSIIC, సిద్దిపట్టణ గారికి మా పంచుల స్వాధీనపరచడము జరిగింది.

ఇట్టి పంచనామా తెలుగులో వ్రాసినది చదివి పసిపించగా ముచ్చాగంగా అర్థం చేసుకొని ఎవరి ఆర్థిక లక్షణం దగ్గరనుంచి సాక్షిగా ఈ క్షేత్ర సంరక్షణము చేసినది నిజము.

- పాతుల సంతకములు**
1. K.సుబ్బ (కమిషనరీ క్రిమినల్ కోర్టు - ముచ్చాపాటి)
 2. పొట్టి శ్రీధర్ అప్పారెడ్డి

- పంచుల సంతకములు**
1. M. G. Ghouse Ali
 2. T. లక్ష్మణం
 3. MR. Ghouse phasa

(Signature)
వాడ స్వాధీనం పరిపాలన

(Signature)
పంచనామా వాడ సర్వేపాంచులదీనది.
గ్రామం, విల్లెల మండలము.
(Signature)
కమిషనరీ కోర్టు
విల్లెల మండలం
సిద్దిపట్టణ జిల్లా

(Signature)
వాడ స్వాధీనం పరిపాలన.
DEPUTY ZONAL MANAGER
T.S.J.C. LINE
SIDCIPET SUB-ZONE
MEDICAL-SIDCIPET ZONE
SIDCIPET (DISTRICT)

పంచనామా

పంచనామా చిట్ ముహూర్త గిర్దావర్, వర్గల మండలం గారి పంచనామా

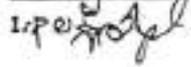
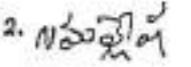


క్ర.సం	పాఠకు పేరు	రాజ్య పేరు	వియస్సు	గులము	వర్గ	పంచనామా
1.	వెలూరి కృష్ణారెడ్డి	బూడి రెడ్డి	59 సం.	రెడ్డి	ద్యహాయం	చక్కల్
2.	H.D. అబ్దుల్ హుస్సేన్	అబ్దుల్ ఖాయేద్	48 సం.	మస్లిం	ప్రైవేటు	చక్కల్.
3.	గుర్రాజు యూజులయ్య	ఎన్.య్య	59 సం.	మసాలా	ద్యహాయం	చక్కల్.

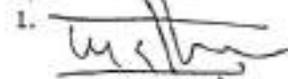
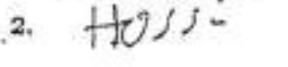
తేదీ: 05.10.2021 కోసం మేము ముగ్గురు ముందులను గిర్దావర్, వర్గల మండలం గారి పలువురు మేరుకు గ్రామ పంచాయతీ కార్యాలయము వద్దల వద్ద హాజరునామ అక్కడి నుండి వర్గల గ్రామములో "తెలంగాణ స్టేట్ ఇండస్ట్రియల్ ఇన్వెస్ట్మెంట్ కార్పొరేషన్ లిమిటెడ్" కోసం క్రయించి ఒక్క కలెక్టర్, సిద్దిపేట గారి లోబ.నె. E1/4105/2021, తేదీ: 08.2021 ప్రకారం చూపకడం చేసిన ప్రభుత్వ తూమి సర్వే నెంబరు 845 లో విస్తీర్ణం 2,109.16 గుం.లు, సర్వే నెంబరు 1209 లో విస్తీర్ణం 2,176.08 గుం.లు మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం 2,85.37 గుం.లు ఇట్టి మొత్తం విస్తీర్ణము 2,371.21 గుం.లకే గాను చూచివచ్చినట్లుకు ఎరవారం చిల్లించిన సర్వే నెంబరు 845 లో విస్తీర్ణం 2,43-29/2 గుం.లు గల తూమి, సర్వే నెంబరు 1209 లో విస్తీర్ణం 2,75-353/2 గుం.లు గల తూమి మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం 2,44-19 గుం.లు గల మొత్తం విస్తీర్ణం 2,167-04/2 గుం.లు తూమి మాట పైకే వర్గ సర్వేయర్ గారు విద్దయించిన చార్టర్లను మామూలు పరిశీలించి చూపించుట సమయంలో ప్రభుత్వ ఆదేశం లోకే తీసుకోవడం జరిగింది. తద్వారం అట్టి తూమిని దివ్యుల కోసం మనెజర్ (AM), TSIIC, సిద్దిపేట గారికే చూపించుట ప్రాధాన్యతను జరిగింది.

ఇట్టి పంచనామా తెలుగులో వ్రాసినది తదవి చిహ్నించగా మనస్ఫూర్తిగా అర్థం చేసుకోని ఎవరి ఒత్తిడి లేకుండా జరపించుచి పాతగా ఈ క్రింద సంతకము చేసినది నిజము.

పాఠకుల సంతకములు

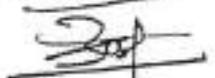
1. 
2. 

పంచనామా సంతకములు

1. 
2. 

A.C. 43.29 1/2 - 845
 A.C. 75.353/4 - 1209
 A.C. 44.19 - 1266

పంచనామా వాచి సర్వేచూడబడినది,
గిర్దావర్-1, వర్గల మండలము.


వాచి స్వాధీనం జరిగినది

వాచి స్వాధీనం లోకే తీసుకోవడం జరిగింది.



**ZONAL MANAGER
T.S.I.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
I P JEEDIMETLA
MEDCHAL DISTRICT-300 055**



**DEPUTY ZONAL MANAGER (AM)
T.S.I.I.C. LTD.
SIDDIPET SBZ ZONE
MEDCHAL-SIDDIPET ZONE
SIDDIPET, DISTRICT**

పంచనామా

పంచనామా లోల్ మునిపా గిర్జావర, వర్ధల్ మండలం గార సమక్షమున

క్ర.సం	పంచు పేరు	లంకె పేరు	వియమ్య	దులము	వృత్తి	చిరునామా
1.	వేదాంత కృష్ణారెడ్డి	బాబ్ రెడ్డి	కృష్ణులు	తెల్లి	ద్యుసంఘం	చేర్లకో
2.	MD. అబ్దుల్ హమీద్	అబ్దుల్ హమీద్	42 సం	కృష్ణులు	ద్యుసంఘం	చేర్లకో.
3.	గుణ్యం యోగభద్రమ్	పుచ్చయ్య	కృష్ణులు	మరియలో	ద్యుసంఘం	చేర్లకో

తేదీ: 05.10.2021 తేదీన మిమ్మ ముఖ్యము మంజూరును గావించి, వర్ధల్ మండలం గార వలెను మరచు గ్రామ పంచాయతీ కార్యాలయము వర్ధల్ వద్ద ప్రాథమికము అంది ముందే వర్ధల్ గ్రామములో "తలంగాల స్టేట్ ఇంజనీయర్ సర్వేయింగ్ కార్యాలయం" కేసు నెంబర్ జి.ఎ. రిజిస్టర్, సిద్దిపేట గార ల.ప.సం. E1/4105/2021, తేదీ 08.2021 ప్రకారం మునిపా గార పునరుద్ధరణ దామి సర్వే నెంబరు 845 లో విస్తీర్ణం 2.109.16 సుం.లు, సర్వే నెంబరు 1209 లో విస్తీర్ణం 2.176.08 సుం.లు మరయు సర్వే నెంబరు 1266 లో విస్తీర్ణం 2.85.37 సుం.లు ఇట్టి మొత్తం విస్తీర్ణము 2.371.21 సుం.లకి గాను దానిని సర్వేయించుట బరహం నిశ్చయించి సర్వే నెంబరు 845 లో విస్తీర్ణం 2.43-29/100 సుం.లు గల దామి, సర్వే నెంబరు 1209 లో విస్తీర్ణం 2.75-35/100 సుం.లు గల దామి మరయు సర్వే నెంబరు 1266 లో విస్తీర్ణం 2.44-19 సుం.లు గల మొత్తం విస్తీర్ణం 2.167-04/100 సుం.లు దామి పాప స్టేట్ వల్ల సర్వేయించి గాను నిర్ణయించిన చార్టులను మోపి పరిశీలించి పాప పంచాయతీ కార్యాలయంలో తయారు చేసిన లోల్ రిజిస్ట్రేషన్ కు సంబంధించిన అర్జీ దామిని దిద్దగానే వేసిన మునిపా (AM), TSUC, సిద్దిపేట గార వా ఎదుట స్పష్టమవుతుంది అందు

ఇట్టి పంచనామా తలంగాలలో ప్రాథమిక విధి వినిపించగా మునిపా గార అర్జీ తయారుచేసి ఎవరి ఒత్తిడి లేకుండా జరిగింది సాక్షిగా 05.10.2021 వలెను నిశ్చయించు.

సాక్షుల సంతకములు
 1. *[Signature]*
 2. *[Signature]*

పంచుల సంతకములు
 1. *[Signature]*
 2. *[Signature]*

[Signature]
 పంచనామా వారి సర్వేయించినది.
 గ్రామం-1, వర్ధల్ మండలం

[Signature]
 వారి స్పష్టతం తయారు

వారి స్పష్టతం లోల్ రిజిస్ట్రేషన్
 DEPUTY ZONAL MANAGER (AM)
 T.S.I.C. LTD.
 SIDDIPET SAN ZONE
 MEDCHAL-SIDDIPET ZONE
 SIDDIPET DISTRICT

[Signature]
 ZONAL MANAGER
 T.S.I.C. LTD.
 MEDCHAL-SIDDIPET ZONE
 I.P. JEEDEMETLA
 MEDCHAL DISTRICT-500 855

పంచనామా

పంచనామా తీర ముసాసా గిర్జావర, విల్లల్ మండలం గారి నిమిత్తమున

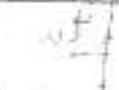
క్ర.సం. పంచనామా తీర ముసాసా గిర్జావర, విల్లల్ మండలం గారి నిమిత్తమున

- 1. పంచనామా తీర ముసాసా గిర్జావర, విల్లల్ మండలం గారి నిమిత్తమున
- 2. పంచనామా తీర ముసాసా గిర్జావర, విల్లల్ మండలం గారి నిమిత్తమున
- 3. పంచనామా తీర ముసాసా గిర్జావర, విల్లల్ మండలం గారి నిమిత్తమున

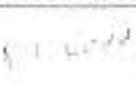
తేది: 19.08.2021 రోజున మేము ముగ్గురము పంచులము గిర్జావర-1, విల్లల్ మండలం గారి పలువురు మేరకు గ్రామ పంచాయతీ కార్యాలయము విల్లల్ విల్లల్ పోలీసుస్టాండు అక్కడి నుండి విల్లల్ గ్రామములో "తెలంగాణ స్టేట్ ఇండస్ట్రీయల్ ఇన్ ఫ్రాస్ట్రక్చర్ కార్పొరేషన్ లిమిటెడ్" కేసు క్రియూర జిల్లా కలెక్టర్, సిద్దిపేట గారి లేఖనం, E1/4105/2021, తేది 08.08.2021 ప్రకారం చూసికరణ చేసిన ప్రభుత్వ చూచి సర్వే నెంబరు 1510 లో విస్తీర్ణం 2.304.16 గుం.లు ఇట్టి మొత్తం విస్తీర్ణముకి గాను చూచిర్యసేయలకు ఎరిహారం చెల్లించిన సర్వే నెంబరు 1510 లో విస్తీర్ణం 2.50.00 గుం.లు గల చూచి మోట పైకి వెళ్లి సర్వేయర గారు నిర్ణయించిన హద్దులను మోటపై బరిసరించి మా పంచుల సమక్షంలో ప్రభుత్వ అదీనం లోకి లీసుకోవడం జరిగింది తర్వాత ఇట్టి చూచిని డిప్యూటీ జేసల్ మేనేజర్ (AM), T.N.C, సిద్దిపేట గారికి మా పంచుల స్వాధీనవర్పడము జరిగింది.

ఇట్టి పంచనామా తెలుగులో వ్రాసినది యదవి వినిపించగా మనస్ఫూర్తిగా అర్థం చేసుకొని ఎవరి ఒత్తిడి లేకుండా చూపించి సాక్షిగా ఈ క్రింద సంతకము చేసినది నిజము.

పాటుల సంతకములు

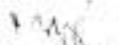
- 1. 
- 2. 

పంచుల సంతకములు

- 1. 
- 2. 
- 3. 

పంచనామా నాచే నిర్వహించబడినది.
గిర్జావర-1, విల్లల్ మండలము


నాచే స్వాధీనం పరచినది


నాచే స్వాధీనం లోకొరసుకొనెనది.

పంచనామా

పంచనామా తీల ముసాఫా గిర్జావర్, వర్గల మండలం గారి సమక్షమున

- | | | | | | | |
|--------|---------------------|-------------|---------|---------|---------|-----------------|
| క్ర.సం | పంపు పేరు | రిండ్ల పేరు | వియస్సు | కులము | వృత్తి | చిరునామా |
| 1. | బేవగూడ వానకాబ్బి | కాకొడుమా | 36 | మందిరాం | వ్యవసాయ | వర్గల్ |
| 2. | కొల్లూరి అ.శాక్ | కొల్లూరు | 42 | మందిరాం | వ్యవసాయ | వర్గల్ |
| 3. | టాంప్పిడి చంద్రసాల్ | కెడ్డి | 34 | కెడ్డి | వ్యవసాయ | మల్లకెడ్డిపల్లె |

తేది: 19.08.2021 కోసం మేము ముగ్గురము పంచులము గిర్జావర్-1, వర్గల మండలం గారి పేరుపై మరకు గ్రామ పంచాయతీ కార్యాలయము వర్గల్ వద్ద హాజరునామి అభ్యుదయ నుండి వర్గల గ్రామములో "తెలంగాణ స్టేట్ ఇండస్ట్రీయల్ ఇన్స్టిట్యూట్ కార్పొరేషన్ లిమిటెడ్" కోసం శ్రేయూత బిల్లా కలిగిన, సిద్దిపేట గారి లో.ఐ.సం. E1/4105/2021, తేది: 08.2021 ప్రకారం భూసేకరణ చేసిన ప్రభుత్వ భూమి సర్వే నెంబరు 1510 లో విస్తీర్ణం 2.304.16 గుం.లు మరియు సర్వే నెంబరు 1495 లో విస్తీర్ణం 2.304.10 గుం.లు ఇట్టి మొత్తం విస్తీర్ణముతో గాను భూవినియోగము పరిహారం తెల్లించిన సర్వే నెంబరు 1510 లో విస్తీర్ణం 2.2.26% గుం.లు గల భూమి, సర్వే నెంబరు 1495 లో విస్తీర్ణం 2.58.22 గుం.లు గల మొత్తం విస్తీర్ణం 2.61.08% గుం.లు భూమి మొత్తం పైకి పల్లి సర్వేయర్ గారు నిర్ణయించిన హద్దులను మోఖై పరిశీలించి మా పంచుల సమక్షంలో ప్రభుత్వ ఆధీనం లోకి తీసుకోవడం జరిగింది. తర్వాత అట్టి భూమిని డిప్యూటీ తోసర్ మేనేజర్ (AM), TSIIC, సిద్దిపేట గారికి మా ఎదుట స్వాధీనపరచడము జరిగింది.

ఇట్టి పంచనామా తెలుగులో వ్రాసినది దదవి వినిపించగా మనస్ఫూర్తిగా అర్థం చేసుకొని ఎవరి ఒత్తిడి లేకుండా దాగుండుని సాక్షిగా ఈ క్రింద సంతకము చేసినది నిజము.

- సాక్షుల సంతకములు
- 1.
 2. P. JAGAN

- పంచుల సంతకములు
- 1.
 - 2.
 - 3.

నాచే స్వాధీనం పరిచినది

పంచనామా నాచే నిర్వహించబడినది.
గిర్జావర్-1, వర్గల మండలము.

తహశీల్దార్
వర్గల మండలం
సిద్దిపేట జిల్లా

నాచే స్వాధీనం లోకి తీసుకొన్నది.
DEPUTY ZONAL MANAGER (AM)
T.S.I.C. LTD.
SIDDIPET SUB-ZONE
MEDCHAL-SIDDIPET ZONE
SIDDIPET, DISTRICT

ENVIRONMENTAL
CLEARANCE

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)*

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Telangana)

To,

The Chief Engineer
TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION
Telangana State Industrial Infrastructure Corporation (TSIIC) EMP Wing,
8th Floor, Parishram Bhawan, LB Stadium road, Basheerbagh, Fateh
Maidan Hyderabad -500004

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/TG/MIS/79363/2022 dated 15 Jul 2022. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC22B039TG118233
2. File No.	SIA/TG/MIS/79363/2022
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	B(b) Townships and Area Development projects
6. Name of Project	Proposed Development of Special Food Processing Park at Wargal Village, Wargal Mandal, Siddipet District, Telangana By M/s.TSIIC
7. Name of Company/Organization	TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION
8. Location of Project	Telangana
9. TOR Date	02 Jul 2022

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 29/07/2022

(e-signed)
Sri Swargam Srinivas
Member Secretary
SEIAA - (Telangana)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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Refani-ck

- I. This has reference to your application along with EIA Report submitted online on 15.07.2022 (proposal No. SIA/TG/NCP/79363/2022) accepted on 19.07.2022 seeking Environmental Clearance for the "Special Food Processing Park" by M/s. **Telangana State Industrial Infrastructure Corporation (TSIIC) Ltd., Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District.** It was informed that total power requirement for the project is estimated to be 3500 kVA. Three-phase electrical power supply will provide through the nearest available sub-station of Telangana State Electricity Board. It was noted that the nearest human habitation viz., Wargal (V) exist at a distance of 0.82 km from the proposed site. It was noted that nearest water body viz., Wargal Village Pond exists at a distance of 1.15 km from the boundary of the site. It was also noted that nearest RF viz., Wargal RF exists at a distance of 2.18 km from the boundary of the site. The capital cost of the project is Rs. 150.50 Crores.
- ii. The Telangana State Industrial Infrastructure Corporation (TSIIC) proposed to develop Special Food Processing Park (SFPP) near Wargal in an area of 466.17 Acres (188.65 Ha.) with 190 plots. The proposed Special Food Processing Park do not house any Category A & Category B Industries as per EIA Notification 2006 & subsequent amendments and hence the project has to be considered under 8(b) Type of activity – Township and Area Development project under Category B.
- III. The area details of the proposed Industrial Park as informed by the proponent are as follows:

S.No	Land Use	Area(In Acres)	Percentage (%)	Remarks
1.	Total Layout Area	466.17	100	
2.	Plotted Area (Including MSME Area)	225.58	48.39	
3.	Road Area	54.27	11.64	
4.	Green Area	46.62	10.00	Green Area 34.73 %
5.	Green Area all along boundary	4.15	0.89	
6.	Green Area within plots	111.10	23.84	
7.	Social infra	13.93	2.99	
8.	Utilities	6.82	1.46	
9.	Truck Parking	3.70	0.79	

- IV. The proponent informed that on the basis of the market analysis, area strengths and Government policy thrust, it has been proposed concentrate on following verticals and focus areas in the proposed Special Food Processing Park (SFPP):

- Food Processing Industries
- Milk Processing
- Dairy Products
- Rice Mills
- Oil Processing Units
- Cold Storages
- Dry Warehouses
- Packing Units

EC Identification No. - EC228039TG118233 File No. - SIA/TG/MIS/79363/2022 Date of Issue EC - 29/07/2022



- Ripening Chambers
- Quality Control/Testing Lab
- R&D Center

V. The proposal has been examined and processed in accordance with EIA Notification, 2006 & its amendments thereof. The proponent obtained Auto Terms of Reference (TORs) vide Ir. dt. 02.07.2022. The State Level Expert Appraisal Committees (SEAC) of Telangana State examined the application along with Final EIA report in its meeting held on 22.07.2022. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad; Proponent's Ir. dt. 23.07.2022; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on 27.07.2022 examined the proposal and recommendations of SEAC for issue of Environmental Clearance. Accordingly, after discussions in the matter, **the SEIAA, Telangana hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of EIA Notification - 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

I. Statutory compliance:

- This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report.
- "Consent for Establishment" shall be obtained from Telangana State Pollution Control Board (TSPCB) under Air and Water Act. Further, the individual industries proposed in the Industrial Park shall also obtain Consents from the TSPCB under Air and Water Acts before the start of any activity / construction work at site.
- This environmental clearance is only for the said Industrial Park. Any other activity (i.e., other than the activities listed in the EC Order) within the Industrial Area would require separate environmental clearance, as applicable under EIA Notification, 2006 as amended from time to time.

Ref: [Signature]



- vii) The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- viii) The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
- ix) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.
- x) The buildings shall have adequate distance (as per local building bye laws) between them to allow movement of fresh air and passage of natural light, air and ventilation in accordance with guidelines of local authorities.

II. Air quality monitoring and preservation:

- i) The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the Industrial area at least at four locations (one within and three outside the plant area at an angle of 120 each), covering upwind and downwind directions.
- ii) The emissions from the Boilers/furnaces shall be routed through appropriate Air Pollution Control equipment followed by stacks of adequate height. The concentration of particulates in the emission shall not exceed 100 mg/Nm³. Sampling Port with removable dummy of not less than 15cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc, shall be provided to monitor stack emissions. The CBMWTF shall comply with emission standards notified under BMWM Rules, 2016. Stacks of adequate height shall be provided for D.G. Sets 10 x 250 kVA capacity, as per CPCB norms.
- iii) The industries proposed in the Food Park shall take adequate measures to avoid any odour nuisance in the surroundings.
- iv) The D.G. sets to be used during development/ construction phase shall be in conformity to Environment (Protection) Rules prescribed for air and noise emission standards. Storage of diesel shall be made underground and necessary approvals/permissions from Chief control of explosives to be obtained.
- v) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking, loading and unloading shall be fully internalized and no public space shall be utilized.
- vi) Vehicles hired for bringing construction material to the site should have a Pollution Under Control (PUC) certificate and shall conform to applicable air and noise emission standards and shall be operated only during non-peak hours.



III. Water quality monitoring and preservation:

- i. The source of fresh water is from Kondapochamma Reservoir (Intake Point Canal passing through project site). Total quantity of water required during occupational stage is 2126 KLD. Out of that, water required for industrial process is 1389.0 KLD; Common facilities is 170.0 KLD; Greenbelt is 311.0 KLD & domestic purpose is 256.0 KLD.
- ii. Zero discharge concepts shall be adopted in the proposed project for treatment and reuse of effluent, as it was informed that individual industries will establish their own STP & ETP in their premises to treat the effluents and reuse the treated waste water. The TSIIC shall ensure implementation of the same. Effluent shall not be discharged outside the premises under any circumstances. The domestic waste water generated from the entire park shall be treated in STP.
- iii. **The individual industries, upon establishment, shall have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water shall be discharged to the rivers/streams or water bodies i.e., Zero Discharge.**
- iv. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986. The individual industries shall adopt online emission / effluent monitoring system as per CPCB guidelines / SPCB consent orders.
- v. Construction of storm water drains for collection, storage and its re-use as per guidelines of Central Ground Water Authority (CGWA).
- vi. The project proponent shall report to the State Pollution Control Board about the compliance of the prescribed standards for all discharges from the Industrial Area into the sea. - Project specific.
- vii. Fixtures for showers, toilet flushing and drinking shall be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- viii. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured/recorded to ensure the water balance as projected by the project proponent. The record shall be submitted to the concerned Regional Office of the Ministry along with six monthly monitoring reports.
- ix. Water demand during development/construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices referred. Project specific.
- x. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- xi. The project proponent shall make efforts to minimise water consumption in the industrial complex by segregation of used water, practicing cascade use and by recycling treated water.

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- xii. Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
- xiii. The project should not amend or alter the pathways of the natural streams or creeks/nallah flowing.
- xiv. Rain water harvesting for roof run-off and surface run-off, as plan submitted shall be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging shall be kept at least 4 m above the highest ground water table.

IV. Noise monitoring and prevention:

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures:

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.

VI. Waste management:

- i. The details of Wastes generated from the Special Food Processing Park are as following:

S.No	Description	Quantity	Method of Disposal
1.	Hazardous waste	0.54 TPD	Sent to TSDF
2.	Used batteries	257 Nos.	Sold / TSDF
3.	Waste oil	0.017 KLD	TSDF
4.	Recycle waste	1.02 TPD	Sold
5.	Industrial MSW	1.42 TPD	Authorized vendors, Municipal landfill
6.	Medical centre & First aid box/kits	0.048 TPD	Biomedical treatment facility

- ii. Disposal of muck during development/construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority. The ground water quality of the adjacent to dumping area should be monitored and report should be submitted to MoEF&CC and its Regional Office concerned.

- iii Fly ash bricks should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016.
- iv All hazardous waste generated during development/ construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the Central Pollution Control Board/State Pollution Control Board.
- v Used LEDs shall be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible. Energy conservation measures should be as per Bureau of Energy Efficiency (BEE) standards.
- vi Air pollution and the solid waste management aspects need to be properly addressed ensuring compliance of the Construction and Demolition Waste Management Rules, 2016.
- vii The solid waste generated shall be properly collected and segregated in accordance with the Solid Waste Management Rules, 2016. Wet garbage shall be composted and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material. No municipal waste shall be disposed off outside the premises.
- viii The Solid waste generated from the project shall be disposed to local municipal authorities; Inorganic waste shall be segregated and disposed to authorised vendors; Process waste generated from industries will be recycled or sold to authorised vendors, as per Hazardous waste (M&H Transboundary) Rules and Amendments.

VII.Green Belt:

- i The proponent shall develop and maintain the greenbelt in an area of Ac.161.87 (65.5 Ha.) (Greenbelt within Plots – Ac.111.10; Green area all along the boundary – Ac.4.15; and Green area – Ac.46.62); with at least 10 meter wide green belt along the periphery of the project area and in the vacant places in downward direction and along road sides etc., as committed by the proponent. Selection of plant species shall be as per the CPCB guidelines in consultation with the DFO.
- ii Cutting of plants/trees are to be totally avoided by the construction labours. The contractor has to maintain log book for the purchase and distribution of fuel wood.
- iii Management Plan for biodiversity conservation along with the implementation schedule should be prepared with the help of concerned government institution /state forest department, and same to be submitted to MoEF&CC and its Regional Office before commencement of work. Sufficient fund provision to be made to implement the same.
- iv All the topsoil excavated during development/construction activities should be stored for use in horticulture/landscape development within the project site. Report should be submitted to MoEF&CC and its Regional Office concerned.
- v For monitoring of land use pattern, a time series of landuse maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its concerned Regional office.

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VIII. Human health issues:

- i Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

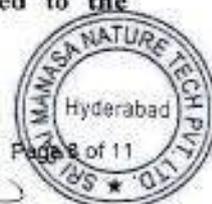
IX. Corporate Environment Responsibility:

- i The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms /conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- ii A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iii Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- iv Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- v All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) regarding plants located in the industrial estates/park shall be implemented.
- vi Special purpose vehicle shall be established for implementation, monitoring and compliance of the environmental safeguards.

X. General Conditions:

- i. This order is valid for a period of 7 years.
- ii. The proponent shall provide 9 mts buffer on both sides of the Canal which is passing on South East corner of the site.
- iii. The individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water will be discharged to the rivers/streams or water bodies i.e., Zero Discharge.

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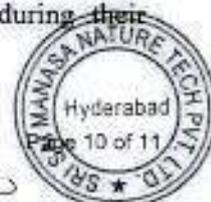
- iv. The proponent shall leave adequate buffer zone on either side of the Canal as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
- v. The treated or untreated waste water / effluent / solid waste shall not be discharged into the Canal, under any circumstances and shall take adequate measures for the same.
- vi. Construction material has to be brought from approved/authorized places.
- vii. Parking space to accommodate trucks, cars, two wheelers and bicycles shall be provided as per the norms.
- viii. Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- ix. No change in the process technology and scope of working should be made without prior approval of the SEIAA, TS. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA, TS/ MoEF&CC, GoI, New Delhi, as applicable.
- x. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional office of MoEF&CC, RO, Hyderabad on 1st June and 1st December of each calendar year. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis
- xi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM, SPM, PM₁₀, PM_{2.5}, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xii. Data on ambient air quality (RSPM, SPM, PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the Ministry including its Regional Office located at Hyderabad and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xiii. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xiv. The proponent / individual industries shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.

Ref: 1168167/2024/IA_III



- xv. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvi. The funds earmarked for environmental protection measures (capital cost of Rs. 6.75 Crores and recurring cost of Rs. 10.125 Lakhs per annum); Budget for CER to be spent is Rs.50.0 Lakhs & also the funds earmarked for Corporate Social Responsibility (CSR) activities should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA, Ministry and its Regional Office located at Hyderabad.
- xvii. Officials from the TSPCB and Integrated Regional office of MoEF&CC, RO, Hyderabad who would be monitoring the compliance of the stipulated conditions and implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional office of MoEF&CC, RO, Hyderabad.
- xviii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana. This order shall be displayed in the website of the project proponent.
- xx. The environment safeguards contained in the EIA Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., "Special Food Processing Park" (SFPP) by M/s. TSIIC.
- xxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxii. The company shall undertake eco-development measures including community welfare measures in the project area.
- xxiii. The proponent / individual industries shall obtain all other mandatory clearances from respective departments.
- xxiv. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- xxv. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.

Ref: ni. ch



xxvi Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xxvii The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xxviii The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

xxix Grant of EC is also subject to circulars issued under the EIA Notifications 2006, which are available on the MoEF&CC website: www.parivesh.nic.in

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

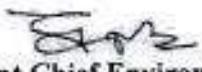
To

Sri Shyam Sunder, Chief Engineer,
M/s. TSIIC Ltd. (Special Food Processing Park, Wargal),
6th Floor, Parisrama Bhavanam,
Fathemaidan Road, Basheerbagh,
Hyderabad- 500 004.
Ph: 040-23237625
E-mail: wargalproject@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO, RC Puram, TSPCB for information.
4. The Integrated Regional office of MoEF&CC, RO, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O//


Joint Chief Environmental Engineer



EC Identification No. - EC22B039TG118233 File No. - SIA/TG/MIS/79363/2022 Date of Issue EC - 29/07/2022

52

Ref: ni-cho

137



UNDERTAKING

This is to certify that, TSIIC Ltd will not house any Category A & B industries in the proposed Special Food Processing Park at Wargal(V), Wargal(M), Siddipet District.

Yh
2-6-22
CHIEF ENGINEER



Refani. Ch

Statement showing the details of Land deductions in Wargal (V) & (M) and Mulugu (V)&(M) of Siddipet District

Sl. No	Village & Mandal	Sy.No.	Details of other lands		
			Sl. No.	Description	Extent (Acs-Gts) (Approximately)
1	Wargal	845	1	PR Road wargal to gowraram	2-36
			2	Rajiv Rahadhari to wargal	1-09
			3	Haldi Project	4-17
			4	Sangareddy Canal	2-12
			5	Sports (Crida praganam)	0-19
			6	Park	0-22
			7	HT line	7-17
				Total	19-12
2	Wargal	1209	1	Rajiv Rahadhari to wargal	5-25
			2	Navodaya school	27-23
			3	Haldi Canal	5-02
			4	Sangareddy Canal	25-33
			5	Wargal road to avusulon pally PR Road	1-30
			6	Thanda (Houses)	6-37
			7	GP building	0-16
				Sports (Crida praganam)	0-10
				Govt land	0-30
				Total	74-06
3	Wargal	1266	1	Sangareddy canal	9-30
			2	Wargal - Mulugu PR Road	2-00
			3	Govt land	2-12
			4	Ayyavari Kunta	2-32
				Total	17-14
4	Wargal	1495 & 1510	1	HT Lines	6-30
			2	Existing PR road	5-13
			3	Sangareddy Canal	5-02
			4	Water Body	3-28
			5	Sports (Crida praganam)	0-20
			6	grave yard	4-00
			7	others	2-35
				Total	28-08
5	Mulugu	557	1	Kunta	5-48
			2	Private Land	10-00
			3	Temple	0-12
				Total	16-20



TELANGANA INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED
(An undertaking of Government of Telangana State)

ANURADHA.M
ZONAL MANAGER

Industrial Park, Jeedimetla
Hyderabad - 500 055.

Lr No:ZM/TGIIC/MDCL-SDPT/WARGAL-LAYOUT-KML /2024-25, Dt: 02.07.2024

To
Sri .Tarun Kathula,
Scientist ' F',MOEFCC,
Room no.618 , 6th Floor,
Aranya Bhawan,
Saifabad,
HYDERABAD.



Sir,

Sub: TGIIC Ltd -Medchal Siddipet Zone -Appeal No.79 of 2022 Titled as Tumkunta Narsa Reddy & Ors Vs SEIAA, Telangana pending before the NGT ,SZ Chennai-Submission of KML File - Req - Reg.

Ref: F.no-4-4/2023/IRO-HYD date :11.06.2024

With reference to the above subject cited, The KML File indicating actual area under the possession of TGIIC is herewith submitted for taking further necessary action.

Yours faithfully,

Encl: As above

Anuradha
ZONAL MANAGER

Copy to Chief Engineer, TGIIC Ltd., HO.

On file pls.
LA
1 am
3/7/24

STATEMENT SHOWING THE DETAILS OF LANDS AT WARGAL (V&M) AND MULUGU (V&M), SIDDIPET DISTRICT

Village & Mandal	Sy.No.	Panchanama Extent (Acs.gts)	KML File Extent Extent (Acs.gts)	KML File Extent Extent (Ha)	DIFFERENCE IN EXTENT (Acs.gts)
Wargal (V&M)	845	99-25	99-25	40.32	0-0
	1209	175-06	172-10	69.68	(-) 02-36
	1266	91-35	91-27	37.08	(-) 00-08
	1495	165-30	165-07	66.85	(-) 00-23
	1510	272-29 1/2	272-34	110.40	(+) 0-05 1/2
Mulugu (V&M)	557	309-08	309-08	125.13	0
Total		1114-13 1/2	1110-21	449.46	
		450.96 Ha			

SRINIVAS
PE

Ch. Sivapathy
DM (E) S.P.

Amudhan
ZM

STATEMENT SHOWING THE SY.NOS EXTENTS AS MENTIONED IN KML FILE				
LOCATION	Sy No	Extent IN ACS- Gts	TOTAL EXTENT Gts	ACS- Gts
WARGAL PHASE-I	845 (A)	3-28	99-25	
	845 (B)	31-13		
	845 (C)	37-33		
	845 (D)	23-13		
	845 (E)	03-18		
	1209 (A)	11-29	172-10	
	1209 (B)	14-30		
	1209 (C)	08-29		
	1209 (D)	45-08		
	1209 (E)	63-26		
	1209 (F)	24-21		
	1209 (G)	3-27		
	1266(A)	22-31	91-27	
	1266(B)	63-22		
	1266(C)	05-14		
WARGAL PHASE-II	1495 (A)	79-15	165-07	
	1495 (B)	38-19		
	1495 (C)	43-21		
	1495 (D)	00-25		
	1495 (E)	03-07		
	1510(A)	38-25	272-34	
	1510(B)	234-09		
MULUGU	557(A)	275-16	309-09	
	557(B)	24-34		
	557(C)	09-19		
TOTAL EXTENT			1110-21	
			(or) 449.46 Ha	

PE

CA [Signature] 2/12/24

[Signature] ZM

MULUGU SY.NO.557

Write a description for your map.

Legend

Srinivasa Wood Furniture Works

CHERUKURI F

557 (A) TOTAL AREA= 280.99ACSTEMPLE (-)= 0.12 ACSKUNTA AREA (-)=L 5.48 ACS L 275.39 ACS

KUNTA 5.48 ACS

The Mystique Luxe Farm Villa & Party Space

TEMPLE 0.12 ACS

557 (B)

557 (C)

MKFAST FOOD & TIFFIN CENTRE

KCG - Kurukshetra

Google Earth

Image © 2024 Airbus

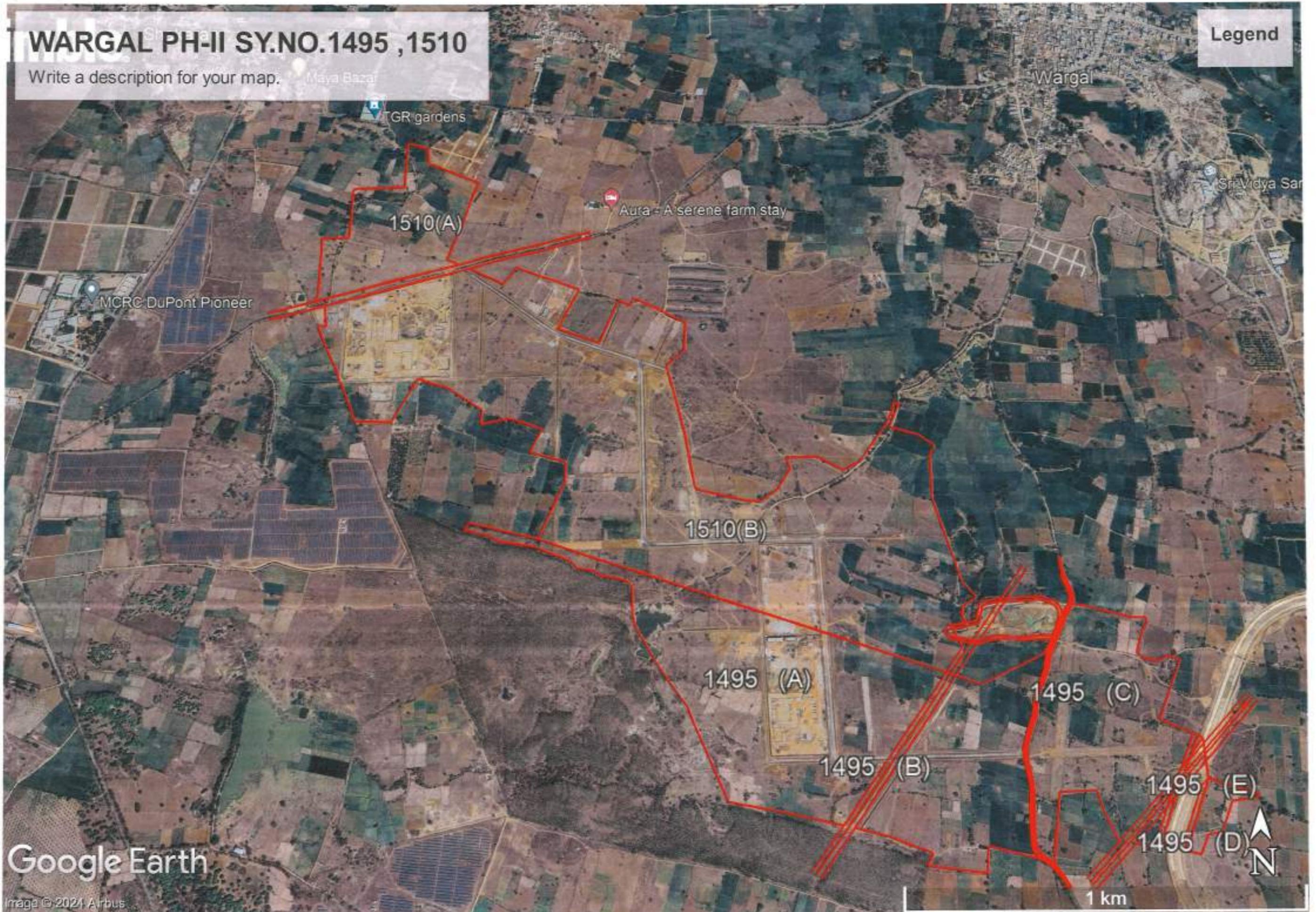


600 m

WARGAL PH-II SY.NO.1495 ,1510

Write a description for your map.

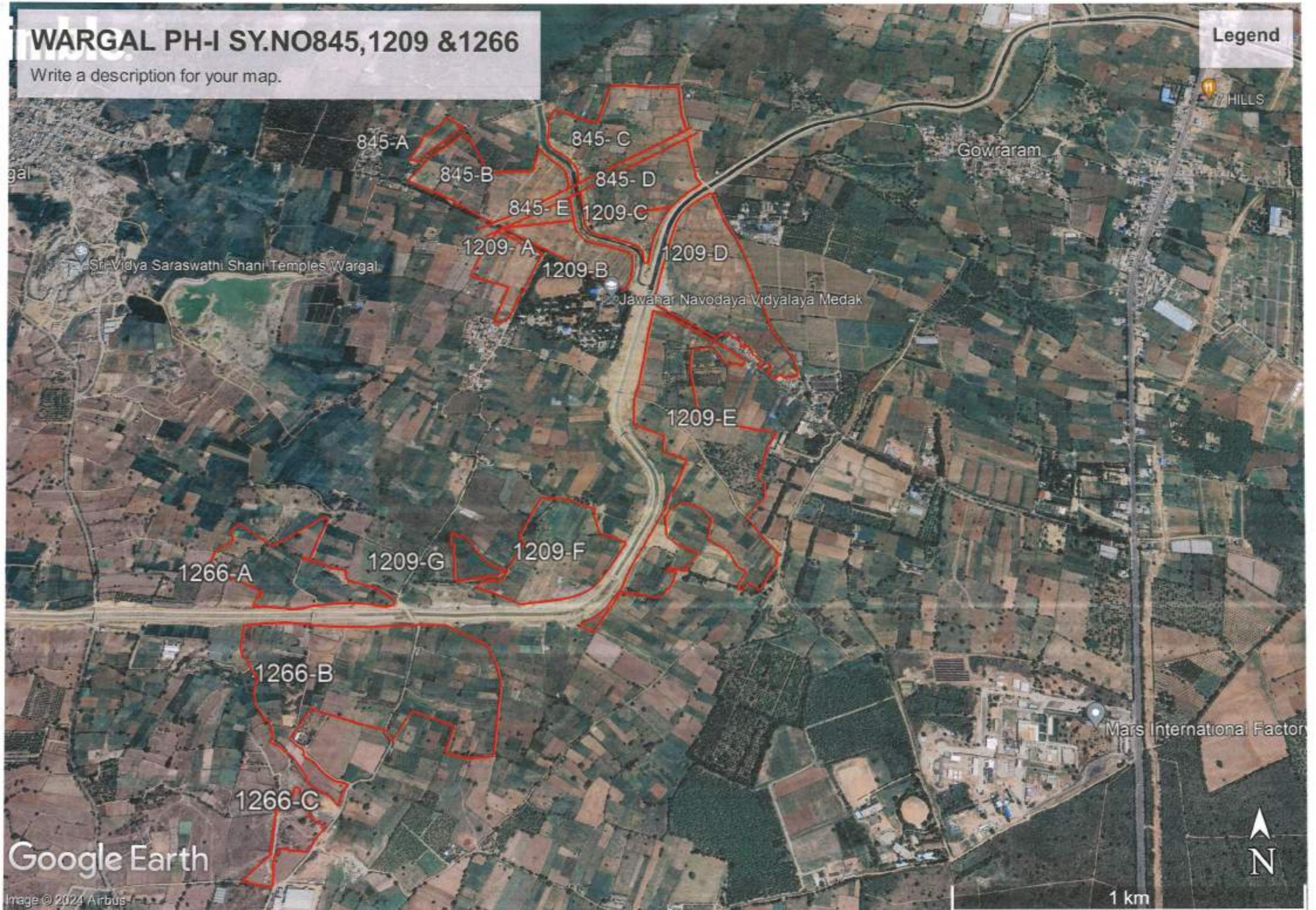
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WARGAL PH-I SY.NO845,1209 &1266

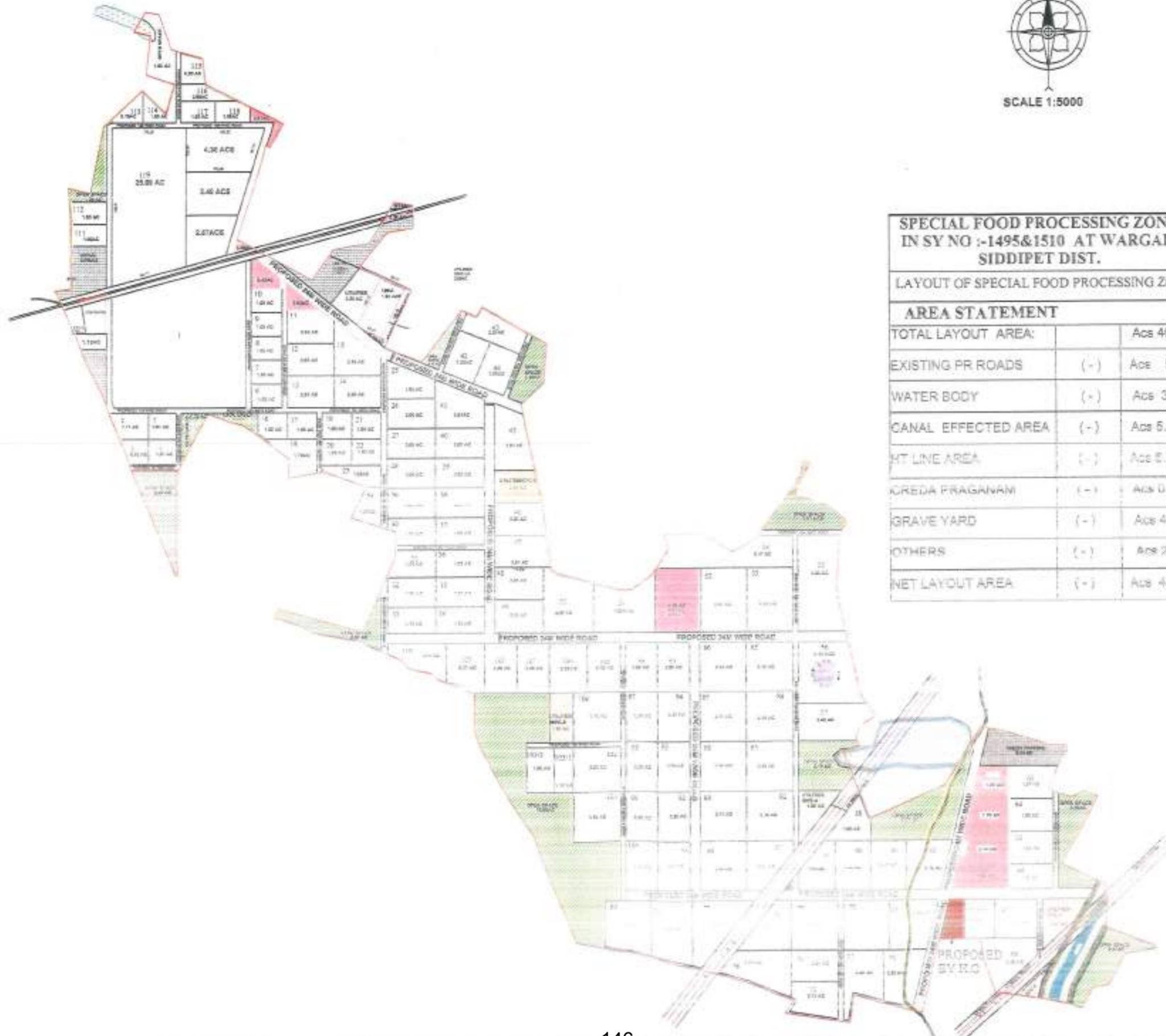
Write a description for your map.

Legend





SCALE 1:5000



**SPECIAL FOOD PROCESSING ZONE
IN SY NO :-1495&1510 AT WARGAL,
SIDDIPET DIST.**

LAYOUT OF SPECIAL FOOD PROCESSING ZONE,

AREA STATEMENT

TOTAL LAYOUT AREA:		Acs 466.17
EXISTING PR ROADS	(-)	Acs 5.32
WATER BODY	(-)	Acs 3.68
CANAL EFFECTED AREA	(-)	Acs 6.05
HT LINE AREA	(-)	Acs 6.75
KREDA PRAGANAM	(-)	Acs 0.52
GRAVE YARD	(-)	Acs 4.00
OTHERS	(-)	Acs 2.87
NET LAYOUT AREA	(-)	Acs 436.00

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Appeal No. 79 of 2022 (SZ)

**PAPERBOOK FILED BY
2ND RESPONDENT (MoEF&CC)**

S.RAJASEKAR,

Standing Counsel For MoEF&CC,

Government of India

Counsel for Respondent No.2

E.Mail: srslawyer@gmail.com

Phone No.: 9840095684